

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A./TA/ NO. 214/2015  
R.A./CP/NO..... 2015  
E.P./M.P./NO..... 2015

1. Order Sheets..... 9 ..... page..... 01 ..... to..... 4 /
2. Judgment/ order dtd. 29.01.2015 page..... to..... Disposed as Infructuous  
(Infructuous)
3. Judgment & Order dtd..... received from H.C. /Supreme Court.
4. O.A. 214/2015 ..... page..... 01 ..... to..... 16 /
5. E.P/M.P. ..... page..... to.....
6. R.A./C.P. ..... page..... to.....
7. W.S. Filed R.No.3 ..... Page..... 1 ..... to..... 98 /
8. Rejoinder ..... page..... to.....
9. Reply ..... page..... to.....
10. Any other papers ..... page..... to.....

11. Memorandum of Appearance  
by Ms. Nisha Soni Addl. C.M.S. 01 /

SECTION OFFICER (JUDL.)

2015  
02/07/2015

FORM NO.4  
(See Rule 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:  
ORDERSHEET

1. ORIGINAL APPLICATION No. 214 / 2009

2. Transfer Application No. / 2009 in O.A. No. /

3. Misc. Petition No. / 2009 in O.A. No. /

4. Contempt Petition No. / 2009 in O.A. No. /

5. Review Application No. / 2009 in O.A. No. /

6. Execution Petition No. / 2009 in O.A. No. /

Applicant (S) : Christine Kamra

Respondent (S) : Union of India, & Ors.

Advocate for the (Applicant (S)) : Mr. K. Bhattacharjee

(Applicant (S)) : Mr. P. Barman

Advocate for the (Respondent (S)) : C.G.S.C.

Notes of the Registry Date Order of the Tribunal

application is in form 21/10/2009 Sri K.Bhattacharjee, learned counsel

for Rs. 50/- deposited vide IPO/BD 396428020

Dated.....16-10-09

Dy. Registrar

Petition's Copies

for Notices are received

with envelope Copy

served to the S. C.G.S.C.

Excess Rs. 5/- for Respondent

No. 6 has been paid

Recd. Receipt No. .....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

In the circumstances, issue notice to the

Respondents. Ms.U.Das, learned Addl.

C.G.S.C. accepts notice on behalf of the

Respondents. Learned counsel for the

Respondents seeks and allowed four weeks

time to file reply.

Contd...

Contd.  
21.10.2009.22.10.09Issue notice to  
the Respondents urgent.22/10/09It is expected that the Respondents shall  
take emergent steps to get the pension  
released to the Applicant.

List on 25.11.2009.

(Madan Kumar Chaturvedi) (Mukesh Kumar Gupta),  
Member (A) Member (J)Copies of notices /bb/  
along with order  
dated 21/10/2009  
send to D/Scc. for  
issuing to the  
respondents by  
regd. A/D post.

D/R/o-12.064-12069

D/R = 27.10.09

26/10/09  
D/R/o-12.064-12069

No. 47/5 63/leel.

24/11/09  
Govt. of India, Finance Ministry

Issue notice /bb/

R. No. 6

27.10.2009

/bb/

27.10.2009

Issue notice /bb/

10/11/09

/bb/

10/11/09

/bb/

10/11/09

/bb/

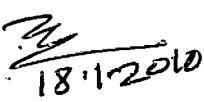
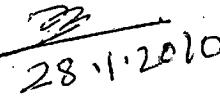
25.11.2009 Ms.U.Das, learned Addl. C.G.S.C. for  
Respondents seeks further four weeks time to  
file reply. We notice that Applicant has  
retired on 31.12.2008 and no pension has  
been released till date.In the circumstances, further two  
weeks time is allowed to Respondents to take  
steps to file their reply.List on 14.12.2009, it is made clear that  
pendency of the present case, shall not  
stand in the way of the Respondents to  
release the pensionary benefits to the  
Applicant which is otherwise admissible.(Madan Kumar Chaturvedi) (Mukesh Kumar Gupta),  
Member (A) Member (J)

Issue notice /bb/

10/11/09

/bb/

10/11/09

Notes of the Registry	Date	Order of the Tribunal
W/S B/Led.   18.1.2010	19.1.2010	Reply has been filed. Learned counsel for the Respondents produces communication dated 8.1.2010 wherein it is stated that "the Applicant has received all the pension benefits including Monthly Pension, Final payment of GPF, Retirement Gratuity, Leave Encashment, CGEGIS and Commutation of Pension etc.". With this stand of the Respondents, the relief claimed in the present case stand fully satisfied. However, learned counsel for the Applicant seeks one week time to obtain proper instructions.
W/S B/Led.   28.1.2010		List the matter on 29.1.2010.
/lm/		  Mdian Kr. Chaturvedi) (Mukesh Kumar Gupta) Member (A) Member (J)
	29.01.2010	Mr.P.Barman, learned counsel appears for Applicant and Ms.U.Das, learned Addl. C.G.S.C. appears for Respondents.
		<p>Vide order dated 21.10.2009 limited notice was issued to Respondents, namely, Applicant's claim regarding pension. Thereafter, Respondents entered their appearance and made statement that Applicant, had received the pensionary benefits including GPF, Retirement Gratuity and Leave Encashment etc. Communication dated 08.01.2010 addressed to learned counsel for Respondents has been produced which in specific states that, "the applicant has received all the pension benefits including Monthly Pension, Final payment of GPF, Retirement Gratuity, Leave Encashment, CGEGIS and Commutation of pension etc."</p>

OA-214/09

Notes of the Registry

Date

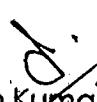
Order of the Tribunal

Contd.  
29.01.2010

Vide order dated 19.01.2010 learned counsel for Applicant has prayed for adjournment to obtain necessary instruction from Applicant. Today, Mr.P.Barman, learned counsel for Applicant made the statement that Applicant indeed had received the aforesaid benefits.

Since notice issued by this Tribunal had been limited in nature, namely, Applicant's claim regarding pension, which relief has been granted by Respondents, present O.A. is rendered infructuous.

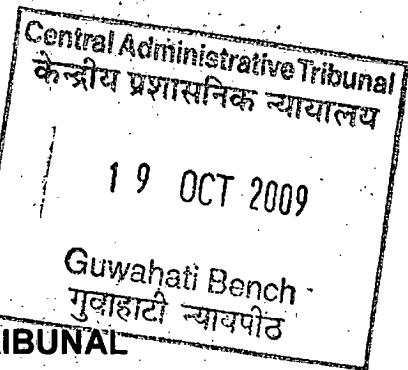
O.A. is, accordingly, disposed of as infructuous.

 Madan Kumar Chaturvedi (Mukesh Kumar Gupta)  
Member (A)  Member (J)

/bb/

17/2/2010  
Judgment/Final Orders  
dated 28/1/2010 Prepared  
and sent to the D/Sector in  
for issuing the application  
all the respondents by  
post and issued to  
advocate Mr. Bora Sides  
vide NO 431 to 437

Dated 22-2-2010



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GAUHATI BENCH, GUWAHATI

(An application under section 19 of the Administrative Tribunal Act,  
1985)

Original Application No. 214.....of 2009

Sri Choting Kamsa

....Applicant

-VS-

The Union of India and Ors.

....Respondents

SYNOPSIS

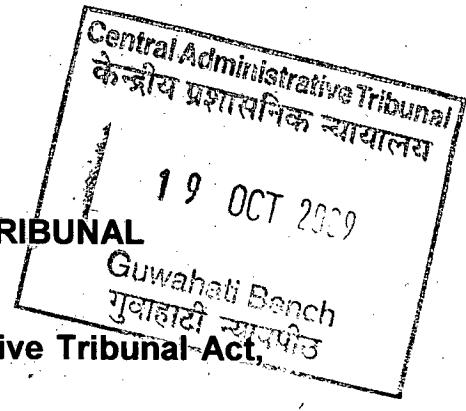
The applicant prefers this application before the Hon'ble Tribunal for direction to the respondent to release his pension with interest with immediate effect.

Filed by

*Prasrab Barman*

Advocate

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 GAUHATI BENCH, GUWAHATI  
 (An application under section 19 of the Administrative Tribunal Act, 1985)



Original Application No. 214.....of 2009

Sri Choting Kamsa

.....Applicant

-VS-

The Union of India and Ors.

....Respondents

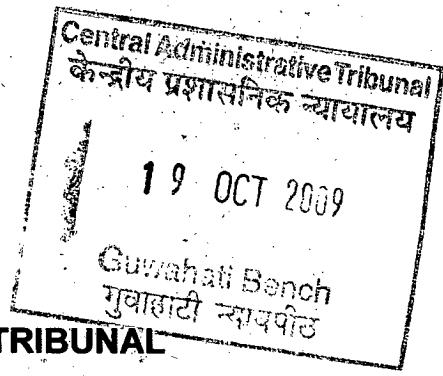
LIST OF DATES

Date	Particulars	Annexure
11.4.72	Applicant was appointed as Chowkidar in the Office of the Directorate of Field Publicity	
23.3.06	Applicant wrote a letter for clarification of his service book record	
5.4.06	Respondent No.3 issued letter wherein clarification was given regarding service book	
19.12.08	Office order was issued by the Joint Director for superannuation of the applicant w.e.f. 31.12.08	
31.12.08	Office order was issued by the respondent releasing the applicant from the office	
30.4.09	Legal notice issued by the Advocate of the Applicant	
7.5.09	Letter issued by the respondent regarding the payment of pensions	
20.5.09	Letter issued by the administrative Officer, regarding proof accepted for verification of age and date of birth	
12.6.09	Applicant issued the letter regarding proof of the age.	

Filed by

*Prasab Barman*

Advocate



**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**GAUHATI BENCH, GUWAHATI**

**(An application under section 19 of the Administrative Tribunal  
Act, 1985)**

**Original Application No. 214 of 2009**

**Sri Choting Kamsa**

**....Applicant**

**-VS-**

**The Union of India and Ors.**

**....Respondents**

**INDEX**

<b>SL. No.</b>	<b>Annexure</b>	<b>Page No.</b>
1.	Application	1- 8
2.	Annexure-I	9
3.	Annexure-II	10
4.	Annexure-III	11
5.	Annexure-IV	12
6.	Annexure-V	13
7.	Annexure-VI	14
8.	Annexure-VII	15
9.	Annexure-VIII	16
10.	W/S	17- 114

**Filed by**

*Prasab Barua*

**Advocate**

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GAUHATI BENCH, GUWAHATI

(An application under section 19 of the Administrative Tribunal  
Act, 1985)

Original Application No. 214 of 2009

Filed by  
Phanab Baruah  
19/10/09

I. **PARTICULARS OF THE APPLICANT**

Choting Kamsa, Ex- Chowkidar

Son of Late Habi Kamsa

Resident of Kamsa Village, P.O. & P.S Seppa,

Dist – East Kameng , Arunachal Pradesh

II. **PARTICULARS OF THE RESPONDENTS**

1. Union of India,

Represented by the Secretary to the Government of India

Ministry of Information and Broadcasting,

New Delhi-110001.

2. Directorate of Field Publicity,

Ministry of Information and Broadcasting ,

East Block-4 Level III, R.K.Puram, New Delhi 110066.

3. Joint Director of Field Publicity , Regional Office, Itanagar

Arunachal Pradesh - 791111

4. Field Publicity Officer, DFP( Field Publicity Officer), Seppa,

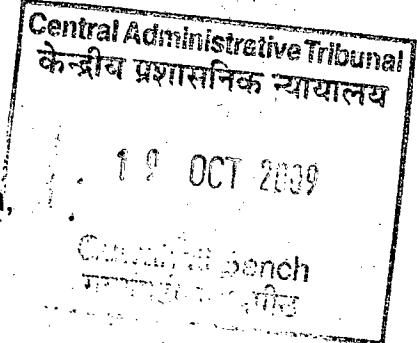
Arunachal Pradesh - 790102

5. Pay and Accounts Officer, Ministry of Information &

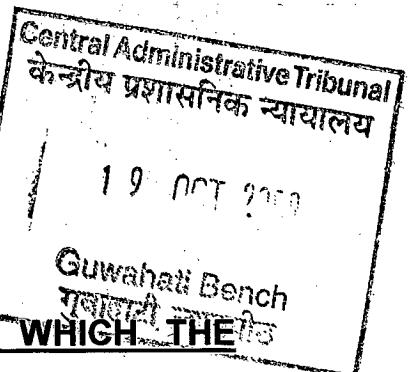
Broadcasting , Guwahati - R.G. Baruah Road - 781005

6. Administrative Officer, Directorate of Field Publicity

Regional Office, Itanagar, Arunachal Pradesh - 791111



Chowdhury



**III. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE.**

The application is made against the letter dated 20.05.09 which the authority requested the applicant to furnish proper document showing the date of birth issued by Administrative Officer directorate of Field Publicity Regional Office, Arunachal Pradesh.

**(iv) JURISDICTION OF THE TRIBUNAL :**

The applicant declares that the subject matter of the present application is within the jurisdiction of the Hon'ble Tribunal.

**(v) LIMITATIONS:**

That the applicant declare that the present application is filed within the limitation prescribed under 21 of the Administration Tribunal Act, 1985.

**(vi) FACTS OF THE CASE :**

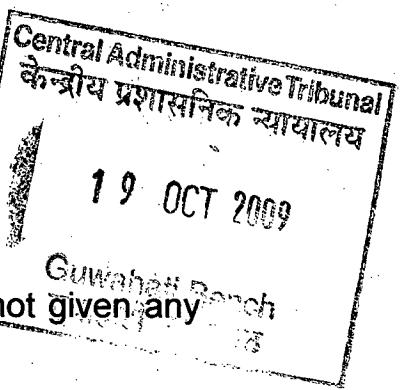
(1) That the applicant is the Citizen of India by birth and the schedule tribe residing at village Kamsha, Dist- East Kameng (Arunachal Pradesh) . Being the Indian Citizen the applicant is entitled to all the rights and privileges guaranteed to a citizen under the Constitution of India and the law in force of the county.

(2) That the applicant joined under the respondent on 11.04.72 as a Chowkidar and was serving till his superannuation on 31.12.08. It is pertinent to mention herein that at the time of joining his service he was asked to produce his age certificate. Accordingly the applicant submitted a class to educational certificate before the authority for as a proof of his age for joining the Govt. service.

(3) That the applicant thereafter continued his service without any hindrance in his service career.

(4) That the applicant on 23.03.06 issued a letter to the respondent wherein he requested for clarification of his service book and also

*C. K. One*



highlighted his grievances that for last 30 years he was not given any promotion.

A copy of the letter dated 23.03.06 is annexed herewith and marked as Annexure-I.

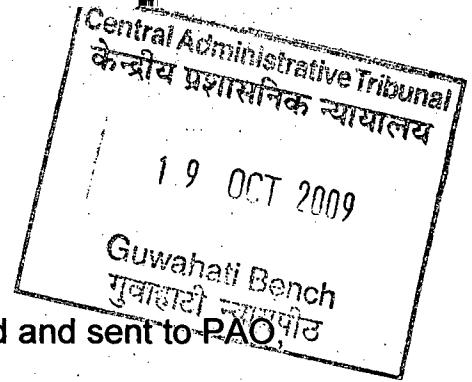
(5) That in response to the said letter the respondent No.3 vide its letter dated 05.04.2006 informed the applicant that as per the record he has joined the service on 11.04.92 and his date of retirement is 31.12.08. As regard the upgradation/ promotion unless education qualification, there is a no promotional scope of Chowkidar/ peon. However he has been given financial benefit under IN-SITU promotion w.e.f. 01.04.91 and his pay has been further upgraded under ACP benefits w.e.f. 9.8.99.

A copy of the letter dated 5.4.2006 is annexed hereto and marked as Annexure-II.

(6) That the application states that the respondent No.3 had issued an order 19.12.08 that upon his retirement from the Govt. service on superannuation w.e.f. 31.12.08 the applicant stand release from his service. Accordingly on 31.12.08 the applicant was stand relieved on superannuation.

A copy of the order dated 19.12.08 and order dated 31.12.08 are annexed herewith and marked as Annexure-III and IV respectively.

(7) That after the retirement as the applicant was not receiving the retirement benefit, he issued a legal notice upon the respondent through his Advocate. On 07.05.09 the Respondent No.3 issued a letter upon the applicant stating that the pension paper has already been sent to pay and account office, Guwahati. But due to the change in pension rule after Sixth Pay Commission report. The pension case



was returned to the office and had to be recalculated and sent to PAO, Guwahati again. And hence as such there will be delay.

A copy of the letter dated 7.5.09 is annexed hereto and marked as Annexure-V.

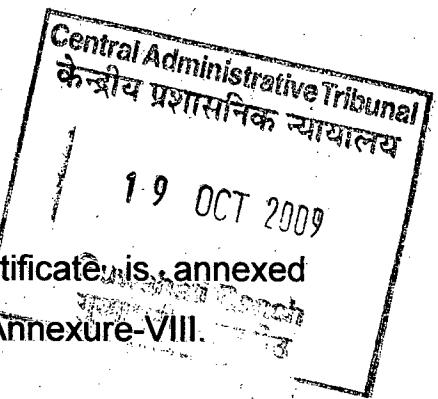
(8) That the applicant state that he had received the letter dated 20.05.09 from the respondent No. 6 , wherein it is stated that pay and Accounts Office, Guwahati has returned his pension paper with certain observation. It is also stated that applicant should furnished photocopy of any proper document showing his date of birth as his date of birth as per the record of the office is 12.12.48 but the document is not available in the record.

A copy of the letter dated 20.4.09 is annexed herewith and marked as Annexure-VI.

(9) That in response to the said letter the applicant immediately informed the authority that his date of birth is not 12.12.48 as he has already submitted a copy of school certificate at the time of joining and requested the authority to correct the date of birth so that his pension case get expedite.

A copy of the letter dated 12.6.09 is annexed herewith and marked as Annexure-VII.

(10) That the applicant states that as the respondent not taking any steps for release of his pension, he went to the office and submitted a photocopy of his birth certificate issued by Govt. of Arunachal Pradesh department of Economics and Statistics, wherein his date of birth was shown as 26.01.54 but the official of the respondent No.4 refused to accept the same and returned the birth certificate.



A copy of the birth certificate is annexed herewith and marked as Annexure-VIII.

- (11) That the applicant states that though the applicant was superannuated on 31.12.08 on a wrong entry of his date of birth in the office record, the applicant has been deprived of his service for another six years for no fault of his own.
- (12) That the applicant states that at the time of his joining he has submitted class-II education certificate wherein his date of birth was shown as 26.01.54 which was apparently issued by authority and in its place the date of birth was shown as 12.12.48 which has come into the knowledge to applicant on 28.5.09.
- (13) That the applicant states that during his entire career of his service, the service book was not shown to him nor any signature was obtained by him as per the rules and procedure of service jurisprudence and as such the respondents are duty bound to accept his date of birth as 26.01.54 as recorded by the State Govt.

#### **VII G R O U N D S :**

- (1) For that the respondent authority ought to have corrected his date of birth by taking into consideration of the birth certificate issued by Govt. of Arunachal Pradesh and as such the applicant is liable to get the benefit of his service.
- (2) For that the respondent authority having failed to produce a school certificate before the pay and Accounts office, Guwahati for the release of the pension has caused prejudice to the applicant.
- (3) For that the respondent authority till date has not taken any steps for release legitimate pension due to their negligence inspite of his submission of birth certificate.

19 OCT 2009

Guwahati Bench  
গুৱাহাটী ন্যায়পীঠ

(4) For that refusing to accept the birth certificate by the officials of the respondents is not only bad in law but shows callousness of the respondent in correcting the date of birth.

(5) For that the applicant states that right to get pension is not subject to exercise of any pressure or administrative discretion of the authority. The matter of pension on the other hand it is not the bounty or charity rather it is a statutory right of any justified and good reason strictly on conformity with law. The said right can not be denied and the respondent have a legal, constitutional, statutory and moral obligation to release the pension to the applicant.

(6) For that the applicant states from the facts and circumstances as narrated above it is apparently clear that the action of the respondent authority in not paying the applicant's due pension even after nine months of his retirement is illegal, unjust, improper, unreasonable, arbitrary, discriminatory and violative of Article 14,21, 300-A of the Constitution of India.

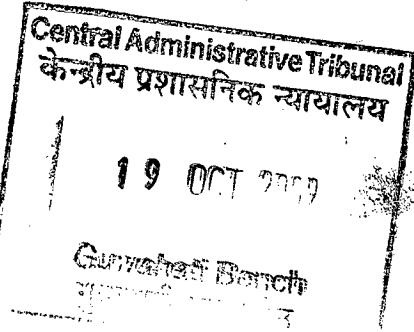
#### **VIII. DETAILS OF THE REMEDIES EXHAUSTED :**

The applicants declare there is no remedy to them under any rules etc and considering the urgent nature of the affect of the reallocation order the application is compelled to approached this Hon'ble Tribunal very urgently and this Hon'ble Tribunal is the only remedy.

#### **IX. MATTER PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.**

The applicant has not filed any other case / application in any other Court / Tribunal regarding the present matter.





## X. RELIEF SOUGHT

Under the facts and circumstances of the case, the applicant prayed for following reliefs :

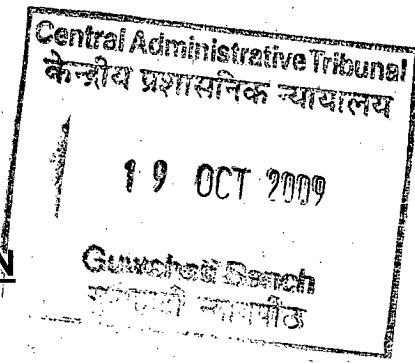
- a) To direct the respondent to release the pension of the applicant with interest with immediate effect without any delay.
- b) To accept the birth certificate of the applicant issued by the Govt. of Arunachal Pradesh
- c) Any other order/ or orders / direction/ directions which this Hon'ble Tribunal consider fit and proper in this case.

## XI. PARTICULARS OF THE POSTAL ORDER

- (i) Postal Order No. :- 396428020  
Dated :- 16.10.09
- (ii) Envelops with acknowledgement card
- (iii) Vakalatnama
- (iv) Material papers

## XIII. LIST OF ENCLOSURES

1. Copy of Letter dated 23.3.06
2. Copy of letter dated 5.4.06
3. Copy of order dated 19.12.08
4. Copy of order dated 31.12.08
5. Copy of letter dated 20.4.09
6. Copy of letter dated 7.5.09
7. Copy of letter dated 12.6.09
8. Copy of birth certificate



**VERIFICATION**

I, Sri Choting Kamsa, Ex- Chowkidar, aged about 25.6. years, Son of Late Habi Kamsa Resident of Kamsa Village, P.O. & P.S Seppa, Dist – East Kameng , Arunachal Pradesh ,do hereby verify that I am the applicants in the accompanying application. I am acquainted with the facts and circumstances of the case and swear this verification. I hereby verify that the statements made in paragraphs 1 to XI are true to my knowledge and that I have not suppressed any material facts.

And I set my hand in this verification today 19..October 2009,  
at Guwahati.

**Signature**

To,  
The Joint Director  
Dte, of field publicity  
Government of India  
Itanagar(Arunachal pradesh)  
(Through proper channel).

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय  
1.9.2009  
Guwahati Bench  
गुवाहाटी न्यायालय

Sub:- Request for clarification of my service book records.

Sir, I am serving as a Chowkidar for the last 30 years above in the Directorate of field publicity, Department, Govt. of India under Arunachal pradesh region, and performed the Govt. duties with punctually and sincerely upto the satisfaction of the office superiors.

Under my 30 years above served to the Department the Government has not yet promoted me upgrade status, as I am entered as a Chowkidar and likely to be retired on the same capacity to tally other sources, I am feels grief for 30 yrs above pasted of my life in the Department.

Now, I would like to requested you kindly check and clarified my Govt. service career from your kind end, as I am illerate rural hilly people didn't have records myself for the same only I remembered when I was joining in the Department as a Chowkidar I was submitted a class-II educational certificate as desired by the Government.

No. 5/7/78-94-PF/ 584

Dated Seppa, the 23rd March/2006.

for forwarded to The Joint Director  
(AAPDPA) Itanagar, for his  
favourable necessary action, p/s

Yours faithfully,

*Choma*  
(C.Kansa) CDR  
Field publicity office  
DFP, Seppa unit.

23/3/06

certified to be  
true copy  
Pranab Barman

No. 28/118/73-Estt/Vol/II/640  
Government of India  
Directorate of Field Publicity  
Regional Office(Ar.P)

G17  
17/4/06  
Dated Itanagar, the  
5th April, 2006.

Sub:- Service book records in respect of Shri  
C. Kansa, Chowkidar -clarification req.  
...

As per records in the Service book, Shri  
C. Kansa, Chowkidar had joined in the service on  
11.4.1972 and his date of retirement on superannuation  
is 31.12.2008. As regards upgradation/promotion,  
unless adequate educational qualification, there is  
no promotional scope for chowkidar/peon. However,  
he has been given financial benefit under in-situ  
promotion w.e.f. 1.4.91 and his pay has been further  
upgraded under ICP benefit w.e.f. 9.8.99.

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

19 OCT 2009

Guwahati Bench  
गुवाहाटी न्यायपीठ

( K. Pusang )  
Joint Director, t/o  
DPP: Itanagar. ST 4

To  
Shri C. Kansa, Chowkidar  
Seppa for information with reference  
to his letter dt. 23.3.2006.

Copy to:-

1. The Field Publicity Officer, Seppa for  
information with reference to his letter  
No. 5/7/78-PP/584 dt. 23.3.2006.

( K. Pusang )  
Joint Director, t/o  
DPP: Itanagar.

Certified to be  
true  
Pranab Barman

SPEED POST

Annexure 11

No. 28/118/75-Estt/Vol-II 256  
Government of India  
Directorate of Field Publicity  
Regional Office (Ar.P)

Dated Itanagar, the  
19th December, 2008

1167

30/12/08

OFFICE ORDER

Consequent upon his retirement from Government service on superannuation w.e.f. 31st December, 2008, Shri C. Kamsa, Chowkidar, Seppa, stands relieved of his duties with effect from 31st December, 2008 (A/N).

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

19/12

( Raj Kumar )  
Joint Director

Copy to:-

Guwahati Bench  
गुवाहाटी न्यायालय

1. Shri C. Kamsa, Chowkidar, Seppa Unit for information and compliance.
2. The Pay & Accounts Officer, Ministry of I & B, Guwahati for information.
3. Directorate of Field Publicity, New Delhi for information.
4. Service Book of Shri C. Kamsa, Chowkidar.
5. Accounts Section.
6. The Field Publicity Officer, DFP, Seppa for information. The services of Shri R. Baruah, Peon may be utilised in addition to his own duties till alternative arrangement is made.

( Raj Kumar )  
Joint Director

certified to be  
true copy  
Pranab Barman

NO.4/1/2007-08-Estt/1192<sup>4</sup>

Government of India  
Directorate of field publicity  
office of the field publicity officer  
Sepva(AP).

Date:-31/12/2008.

OFFICE ORDER

In pursuance of the Director(AP)DFP, Govt. of India,  
Itanagar vide office order No-28/118/73-Estt/Vol-II/256 dated  
19th December, 2008.

Shri,C.Kamsa/Chowkidar of this unit office is  
hereby stands relieved upon his retirement from Government  
service on superanuation today on 31st December, 2008 (A/N).

Copy to:-

(R.Kamsha)PPA  
Unit incharge.

1. Shri,C.kamsa out going chowkidar is hereby directed to handover the office keys to Shri,R.Boruah/peon of this office.
2. Shri,R.Boruah/peon of this unit office is hereby directed to performance the Chowkidar duties in addition to his daily office duties untill the arrangement is made by the Regional office.
3. The Director(AP)DFP, Govt. of India, Itanagar for his neccessary action please.

4. Office copy.

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
19 OCT 2009
Guwahati Bench गुवाहाटी न्यायपीठ

13/12/08  
(R.Kamsha)PPA  
Field publicity Officer  
Unit incharge.

certified to be  
true copy  
for Acrob Badnam

SPEED POST / A.D.

No.28/118/73-Estt/Vol-II/ 211  
Government of India  
Directorate of Field Publicity  
Regional Office (Arunachal Pradesh)  
Itanagar.

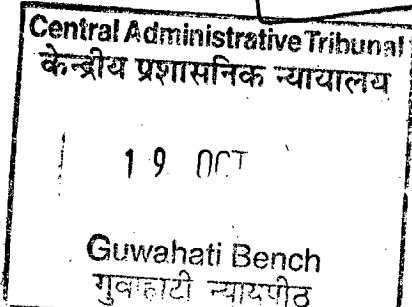
Dated 7<sup>th</sup> May 2009.

To,

✓ Shri C. Kamsa, Ex-Chowkidar,  
Village : Kamsha, PO/PS: Seppa,  
Dist. East Kameng,  
Arunachal Pradesh.

Sub :-

Payment of Pension.



Please refer to Advocate Notice dtd.30.4.2009 on the subject mentioned above.

This is to inform you that your pension case was already sent to Pay & Accounts Office, Guwahati in time i.e. on receipt of complete papers/documents from you. But due to some change in pension rules after 6<sup>th</sup> Pay Commission report the pension case was returned to this office and had to be re-calculated and sent to PAO, Guwahati again. That might have resulted some delay in settlement of your pension case. It is also to inform you that you had intimated the correct SBI account number to this office only on 9.3.2009 although you had retired on 31.12.2008.

However the matter is being taken up with the Pension Sanctioning authority for according priority.

Your GPF final payment for Rs.1,99,436/- has already been sent to you through Field Publicity Officer, Seppa. The receipt of the same may be acknowledged.

*[Signature]*  
Joint Director, 31/5/2009  
Dir. of Field Publicity  
Government of India  
Itanagar, Arunachal Pradesh

Copy to:-

1. The Pay & Accounts Officer, Ministry of I & B, Guwahati for information. A photocopy of Advocate Notice dtd. 30.4.2009 is enclosed with the request to settle pension case of Shri C. Kamsa, Ex-Chowkidar as early as possible.

Enclo : Advocate Notice.

*[Signature]*  
Joint Director,  
Dir. of Field Publicity,  
Government of India  
Itanagar, Arunachal Pradesh

*certified to be  
true copy  
for Arunachal Pradesh*

14 -

Annex - VI

**SPEED POST**

No.28/118/73-Estt/Vol-II/ 233  
Government of India  
Directorate of Field publicity  
Regional office (Ar. P)  
Itanagar.

Dated 20<sup>th</sup> May '2009.

To.

Shri C. Kamsa, Ex-Chowkidar,  
Village : Kamsha, PO/PS: Seppa,  
Dist. East Kameng,  
Arunachal Pradesh.

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

19 00

Guwahati Bench  
गुवाहाटी न्यायपीठ

Sub :-

**Proof accepted for verification of age/Date of Birth.**

This is to inform you that Pay & Accounts Officer, Guwahati has again returned your Pension Case vide letter No.PAO/NER/DD/PEN/09-10/259 dtd.12.5.2009 with certain observations which will be completed by this office.

→ However, you are requested to furnish a photocopy of any proper document showing your Date of Birth. Your Date of Birth as per record of this office is 12-12-1948. But the document is found not available in record.

Please accord priority as the same is required to be submitted to Pay & Accounts Office Guwahati immediately.

*Paul 20/5/09*  
( K. C. Paul )  
Administrative Officer  
DFP :Itanagar

*certified to be  
true copy  
Pranab Barman  
Pranab*

To.

The Field publicity officer at  
Seppa, East Kameng distt.  
A.P.

Sub:-Regarding my date of birth.

Sir,

With utmost humbleness I beg to state you that, My date of birth is not 12/12/1948. I have already furnished a copy of my school certificate at the time of my joining.

It is therefore requested that you may kindly peruse my school certificate and enter the correct date of birth and do the needfull so that my pension case get expedite.

Thanking You

Faithfully your's  
Sri chotong Kamsa  
Chowkidar, Field Publicity  
Seppa.

Copy to:-  
1. Director field publicity at Itanagar  
2. Pay and accounts Officer gauhati.

certified to be  
true copy  
B. D. Deka  
M. A. N. A. B.

No. ...641/2009

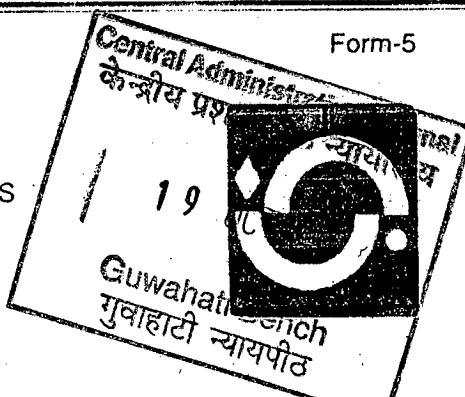


GOVERNMENT OF  
ARUNACHAL PRADESH

DEPARTMENT OF ECONOMICS  
AND STATISTICS

BIRTH CERTIFICATE

Form-5



(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 9/14 of the  
Arunachal Pradesh Registration of Births and Deaths Rules 2001)

This is to certify that the following information has been taken from the original record of  
birth which is the register for (local area/local body) ..... **KAMSA VILLAGE** ..... of  
tahsil/block ..... **SEPPA** ..... of District ..... **EAST KAMENG** ..... of  
State Arunachal Pradesh.

Name : ..... **CHOTING KAMSA** ..... Sex : ... **MALE** .....

Date of Birth : ..... **26-01-1954** ..... Place of Birth : **KAMSA VILLAGE** .....

Name of Mother : ..... **LATE PAMPOLI KAMSA** .....

Name of Father : ..... **LATE HABI KAMSA** .....

Address of parents at the time of birth of the child :

..... **KAMSA VILLAGE** .....  
..... **PO & P.S. SEPPA** .....  
..... **EAST KAMENG DISTRICT** .....  
..... **ARUNACHAL PRADESH** .....

Registration No. : ..... **SPA-615/2009** .....

Permanent address of parents :

..... **KAMSA VILLAGE** .....  
..... **PO & P.S. SEPPA** .....  
..... **EAST KAMENG DISTRICT** .....  
..... **ARUNACHAL PRADESH** .....

Date of Registration : ..... **12-8-2009** .....

Remarks (if any) : ..... **XXX** .....

Date of issue : ..... **13-8-2009** .....

Signature of the issuing authority

Address of the issuing authority

..... **Addl. District Registrar** .....

..... **Birth & Death** .....

..... **East Kameng District, Seppa** .....

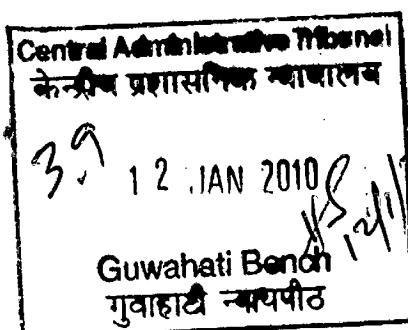
..... **SEPPA** .....

..... **Arunachal Pradesh** .....

Seal :-

"Ensure registration of every birth and death"

*certified to be  
true copy  
for record*



-17-

Filed by  
The Respondents  
Usha Das  
Advocate  
12/1/2010

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI

OA NO. 214/2009

Shri Choting Kamsa

....APPLICANT

-VERSUS-

UNION OF INDIA & others

.....RESPONDENTS

-AND-

IN THE MATTER OF

Written Statement submitted by the Respondent No. 1 to 10

WRITTEN STATEMENT:

The humble answering respondents submitted their written statement as follows:

1(a) That I am... RAJ KUMAR.....and respondent No. 3...in the above case and at present working as... Joint Director, DFP, Itanagar.. I have gone through a copy of the application served on me and have understood the contents thereof. Save and except whatever is specifically admitted in this written statements, the contentions and statements made in the application and authorized by the competent authority to file the written statement on behalf of all the respondents.

- (b) The application is filed unjust and unsustainable both facts and in law.
- (c) That the application is bad for non-joinder of necessary parties and misjoinder of unnecessary parties.
- (d) That the application is also hit by the principles of waiver estoppels and acquiescence and liable to be dismissed.
- (e) That any action taken by the respondents was not stigmatic and some were for the sake of public interest and it cannot be said that the decision

12/1/2010  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशालय/ Director  
केन्द्रीय प्रचार निदेशालय/Director  
सूचना एवं प्रसारण मंत्रालय  
भारत सरकार/Government  
ईटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

I undertake to serve  
a copy of WS on Counsel  
for the applicant

Usha Das  
Advocate  
12/1/2010

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

2

taken by the Respondents, against the applicants had suffered from vice of illegality.

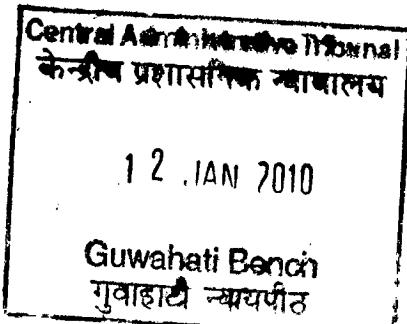
### PARAWISE REPLY

- 1) That with regard to the statement made in paragraph 1 of the OA, the answering respondents beg to offer no comment.
- 2) That with regard to the statement made in paragraphs 2 of the OA, the respondents beg to state that no such certificate was submitted by the applicant. As per office record his qualification is nil. In his service book, signed by the applicant along with finger and thumb impression and duly accepted by then Regional Officer, it is clearly mentioned that his educational qualification is nil and his date of birth is 12<sup>th</sup> December 1948. Therefore, it is very clear that at the time of joining in service, the applicant had not submitted by certificate of his educational qualification and as per office records his educational qualification is nil and date of birth is 12.12.1948.

A copy of the <sup>first</sup> page of the applicant's service book is annexed herewith and marked as Annexure-1.

- 3) That with regard to the statement made in paragraph 3 of the OA, the answering respondents beg to offer no comment.
- 4) That with regard to the statement made in paragraph 4 of the OA, the respondents beg to submit that the applicant was informed by the respondents vide letter No. 28/118/73-Estt/Vol.II/640 dated 05.4.2006 that as per records in his service book he had joined the service on 11.4.1972 and his date of retirement on superanuation is 31.12.2008.

W.M. 8/11/10  
राजकमार / RAJ KUMAR  
लेखक / Joint Director  
भारत सरकार / Ministry of Field Publicity  
भारत सरकार / Ministry of I & B  
India  
Ar. Pradesh  
क्षेत्रीय सूचना विभाग  
सूचना विभाग  
कानूनी विभाग



3

A copy of the letter dated 05.4.2006 is annexed herewith and marked as Annexure-2.

5) That with regard to the statement made in paragraph 5,6,7 and 8 of the OA, the respondents beg to offer no comment.

6) That with regard to the statement made in paragraph 9 of the OA, the answering respondents beg to submit that as already stated above that no such certificate was submitted by the applicant. As per his service book, signed by the applicant along with finger and thumb impression and duly accepted by the then Regional Officer, his date of birth is 12<sup>th</sup> December 1948. Further in the family detail furnished by the applicant on 20.4.1995, he himself declared 12.12.1948 as his date of birth. So question of correcting the date of birth of applicant does not arise.

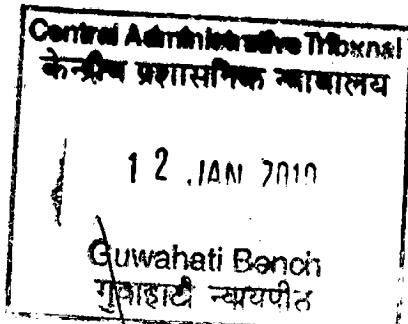
A copy of the family detail furnished by the applicant on 20.4.1995 is annexed herewith and marked as Annexure- 3.

7) That with regard the statement made in paragraph 10 of the OA, the answering respondents beg to submit that the contentions of the applicant is not correct that office has not taken any steps for release the pension of the applicant. His pension papers were forwarded well on time and his pension case was regularly pursued with PAO, Guwahati as per the following details: -

a. Pension papers along with necessary forms were sent to the applicant with request to properly fill and immediately return them to Regional Office for onward submission to Pay and Accounts Officer, Guwahati vide letter No. 28/118/73-Estt/Vol.II/210 dated 12.5.2008.

A copy of the letter dated 12.5.2008 is annexed herewith and marked as Annexure-4.

W/M  
8/110  
राजकुमार / RAJ KUMAR  
संग्रह निदेशक / Joint Director  
Directorate of Field Publicity  
Ministry of I & B  
India  
इटानगर, असम 781001, India, Ar. Pradesh



3

A copy of the letter dated 05.4.2006 is annexed herewith and marked as Annexure-2.

5) That with regard to the statement made in paragraph 5,6,7 and 8 of the OA, the respondents beg to offer no comment.

6) That with regard to the statement made in paragraph 9 of the OA, the answering respondents beg to submit that as already stated above that no such certificate was submitted by the applicant. As per his service book, signed by the applicant along with finger and thumb impression and duly accepted by the then Regional Officer, his date of birth is 12<sup>th</sup> December 1948. Further in the family detail furnished by the applicant on 20.4.1995, he himself declared 12.12.1948 as his date of birth. So question of correcting the date of birth of applicant does not arise.

A copy of the family detail furnished by the applicant on 20.4.1995 is annexed herewith and marked as Annexure- 3.

7) That with regard the statement made in paragraph 10 of the OA, the answering respondents beg to submit that the contentions of the applicant is not correct that office has not taken any steps for release the pension of the applicant. His pension papers were forwarded well on time and his pension case was regularly pursued with PAO, Guwahati as per the following details: -

a. Pension papers along with necessary forms were sent to the applicant with request to properly fill and immediately return them to Regional Office for onward submission to Pay and Accounts Officer, Guwahati vide letter No. 28/118/73-Estt/Vol.II/210 dated 12.5.2008.

A copy of the letter dated 12.5.2008 is annexed herewith and marked as Annexure-4.

W.M. 8/1/10  
राजकुमार / RAJ KUMAR  
Joint Director  
of Field Publicity  
Try. B  
Kendriya  
Prasar  
Bharati  
इटानगर, अरुणाचल प्रदेश, 791101, Ar. Pradesh

b. The papers were received back at Regional Office on 3.6.2008.

A copy of the papers received on 03.6.2008 is annexed herewith and marked as Annexure- 5.

c. The pension papers were again sent to him on 20.6.2008 with some observations.

A copy of the letter dated 20.6.2008 is annexed herewith and marked as Annexure-6.

d. The papers were received on 04.7.2008 at Regional Office. After completion of formalities, the pension papers were forwarded to Pay and Accounts Office (PAO), Guwahati vide letter No. 28/118/73-Estt/Vol.II/579 dated 22.7.2008.

A copy of the letter dated 22.7.2008 is annexed herewith and marked as Annexure-8.

e. The papers along with service book were returned by the PAO, Guwahati vide letter No. PAO/NER/DD/PEN/8-09/498 dated 15.9.2008 mentioning, "In respect of Pension/Family Pension/ Gratuity/Commuted Value Pension etc. as already sanctioned in cases occurring on and after 01.01.2006, the same shall be revised in terms of OM No. F. no. 38/37/08-P & PW (A) Govt. of India, Min. of PPG & B dated 02.9.2008."

A copy of the letter dated 15.9.2008 is annexed herewith and marked as Annexure-9.

f. After doing the needful the papers were again forwarded to Pay and Accounts Office (PAO), Guwahati vide letter No. 28/118/73-Estt/Vol.II/138 dated 29.11.2008.

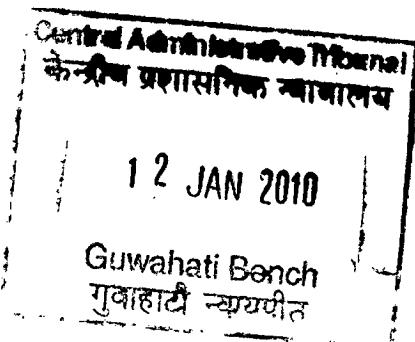
W/10  
8/1/10  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रभारी संचालन निदेशक/Directorate of Field Publicity  
सूचीगांव, वृक्षारण मंत्रालय/Ministry of I & B  
ईटानगर, असाम/प्रशासन मंत्रालय/Ministry of I & B  
गोविन्दपुर, बहुलय/Government of India  
इटानगर, असाम/Itanagar, Ar. Pradesh

g. The papers were again returned by the PAO, Guwahati vide letter no. PAO/NER/DD/PEN/08-09/104 dated 09.3.2009 with following observations: -

- (i) Vigilance clearance certificate wanting.
- (ii) LPC/NDC have not been found
- (iii) Govt. servants retiring on or after 1.1.2006 are eligible for payment of pension @ 50% of the emoluments (Last pay drawn) or 50% of average emoluments received during the last 10 months whichever is more beneficial to the retiring employees as per G. I. Dept. of Pen, P.W., O.M.F. No. 38/37/08-P&PW (A) dated 11.12.2008 which may be followed while processing Pension/Revision of pension cases.
- (iv) The reference to the records verified in respect of date of birth has not been mentioned in the service book.
- (v) The official was placed in the merger scale of pay of Rs. 775-1150 w.e.f. 1.4.1995 as per OM No. 13(2)/IC/92 dated 7.4.1995. But further action to refix the pay w.e.f. 01.1.1996 in the scale of Rs. 2610-4000(S-2A) to whom the pre-revised pay scale of 775-1150 was applicable has not been taken. Reasons of same may be communicated.

A copy of the letter dated 09.3.2009 is annexed herewith and marked as Annexure-10.

h. After necessary action the papers were 3<sup>rd</sup> time forwarded to PAO, Guwahati vide letter No, 28/118/73-Estt/Vol.II/60 dated 17.4.2009.



W/M/9  
8/1/10  
राजकुमार/RAJ KUMAR  
कर्मचारी/Employee/Joint Director  
Directorate of Field Publicity  
राज्य प्रशासनिक सामाजिक  
सेवा बोर्ड  
राज्य सरकार  
State of India  
Government of Ar. Pradesh

केन्द्रीय सरकार  
इटानगर

- 22 -

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायालय

6

A copy of the letter dated 17.4.2009 is annexed herewith and marked as Annexure-11.

i. A demand draft No. 1225-161104 dated 22.4.2009 amounting to Rs. 1,99,436/- towards final payment of GPF was sent to the applicant vide letter No. G-12019/6/2009-10/Acctt/127 dated 27.4.2009.

A copy of the letter dated 27.4.2009 is annexed herewith and marked as NANxure-12.

j. Pension papers were aging returned by the PAO, Guwahati vide letter No. PAO/NER/DD/PEN/8-09/259 dated 12.5.2009 with following observations:-

- (i) The proof accepted fro verification of age may be mentioned.
- (ii) Pay fixed as on 1.1.1996 in the elongated pay scale S-24 i.e. Rs. 2610-4000 does not appear to be correct. The total emoluments were Rs. 3169/- pay should have been fixed ar Rs. 3170/- by raising the total emoluments to the next stage in the revised scale of pay.
- (iii) The amount in increment on 1.1.2006, paise should be ignored but any amount of a rupee more should e rounded off to next multiple of Rs. 10/- as per G. I. M. F. O.M. NO. F. No. 1/1/2008-IC dated 29.1.2009.
- (iv) As the retired official is a non-matriculate Gr 'D' employee drawing pay in the pre revised scale of Rs.2750-4400) S-4), he may be placed in the pay band -IS with Grade of Pay of Rs. 1800/- w.e.f. 1.1.2006.

W.M.  
8/1/10  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
केन्द्रीय प्रशासनिक न्यायालय / Directorate of Field Publicity  
केन्द्रीय सूचना प्रसारण विभाग / Ministry of I & B  
केन्द्रीय सूचना प्रसारण विभाग, असम, गुवाहाटी, Assam, Ar. Pradesh  
ईटानगर, Assam

(v) Service book has not been shown once in a year to the Govt. servant and no signature of the Govt. servant obtained in the service book in token of having inspected the same.

A copy of the letter dated 12.5.2009 is annexed herewith and marked as Annexure-13.

k. After doing needful the papers were 4<sup>th</sup> time forwarded to PAO, Guwahati vide letter No. 28/118/73-Estt/Vol.II/340 dated 09.6.2009.

A copy of the letter dated 09.6.2009 is annexed herewith and marked as Annexure-14.

1. A bill of leave encashment was sent to PAO, Guwahati vide letter No. 28/118/73-Estt/480 dated 28.7.2009.

A copy of the letter dated 28.7.2009 is annexed herewith and marked as Annexure-15.

m. A bill of CGEGIS was sent to PAO, Guwahati vide letter No. G. 27018/1/2009-Acctt/476 dated 28.7.2009.

A copy of the letter dated 28.7.2009 is annexed herewith and marked Annexure-16.

n. Pension papers were again returned by the PAO, Guwahati vide letter No. PAO/NER/DD/PEN/) 2009-10/535 dated 07.9.2009 with observations that "Since the official does not possess minimum qualification, his pay may be done with granting PB-IS i.e. 4440-7440 & the Grade Pay

क्षेत्रीय सूची  
इटानगर, ३१

-25-  
-26-

Central Administration Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायालय

8

IS band & no increments may be allowed till further clarification.

A copy of the letter dated 7.9.2009 is annexed herewith and marked Annexure-17.

o. After doing the needful the papers were 5<sup>th</sup> time forwarded to Pay and Accounts Office (PAO), Guwahati vide letter No. 28/118/73-Estt/872 dated 20.10.2009.

A copy of the letter dated 20.10.2009 is annexed herewith and marked Annexure-18.

p. The PAO, Guwahati issued Pension Payment Order (PPO) vide letter No. PAO/NER/DD/Pension/Family/09-10/655 dated 28.10.2009.

A copy of the letter dated 28.10.2009 is annexed herewith and marked Annexure-19.

q. The PAO, Guwahati also issued Communication of Pension Order vide letter No: PAO/NER/DD/Communication/09-10/39 dated 28.10.2009.

A copy of the letter dated 28.10.2009 is annexed herewith and marked Annexure-20.

r. The PAO, Guwahati also issued Authorization of Retirement Gratuity vide letter No. PAO/NER/DD/PEN/09-10/97/658 dated 28.10.2009.

A copy of the letter dated 28.7.2009 is annexed herewith and marked Annexure-21.

WIR 8/1/10  
राजकुमार / RAJ KUMAR  
केन्द्रीय सूचना विभाग/ Joint Director  
Directorate of Field Publicity  
Directorate of I & B  
Assam & Ar. Pradesh  
केन्द्रीय सूचना विभाग  
इटानगर, असम 781001  
भा.

—25—

9

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायालय

s. A bill was submitted to PAO, Guwahati amounting to Rs. 1,50,152/- towards Retirement Gratuity vide letter No. 28/118/73-Estt/979 dated 12.11.2009.

A copy of the letter dated 12.11.2009 is annexed herewith and marked Annexure-22.

t. A demand draft No. 80-928495 dated 17.11.2009 amounting to Rs. 2,52,584/- towards Retirement Gratuity, Leave Encashment and CGEGIS was received from PAO, Guwahati on 20.11.2009.

A copy of the letter dated 17.11.2009 is annexed herewith and marked Annexure-23.

u. A demand draft No. 80-928495 dated 17.11.2009 amounting to Rs. 2,52,584/- towards Retirement Gratuity, Leave Encashment and CGEGIS was forwarded to applicant vide letter No. G-12019/14/2009-10/Acct/1032 dated 20.11.2009.

—26— A copy of the letter dated 20.11.2009 is annexed herewith and marked Annexure-24.

Further, his claim that official refused to accept the copy of the birth certificate is not true. The copy was received and kept in the file. But the date of birth mentioned in the birth certificate submitted by the applicant is 12.12.1953 and not 26.01.1954 as claimed by him.

A copy of the birth certificate issued by the Govt. of Arunachal Pradesh on 03.6.2009 is annexed herewith and marked Annexure-25.

8) That with regard to the statement made in paragraph 11 of the OA, the answering respondents deny the contentions made therein and beg to

WIA  
8/1/16  
राजकमार / RAJ KUMAR  
Joint Director  
Department of Field Publicity  
Ministry of I & B  
Arunachal Pradesh

केन्द्रीय  
न्यायालय  
गुवाहाटी  
Arunachal Pradesh

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

10

submit that no wrong entry of date of birth of the applicant was made and he was superannuated on 31.12.2008 as per officer records and details provided by the applicant. As mentioned above according to office records and his service book, signed by the applicant along with finger and thumb impression and duly accepted by the then Regional Officer his date of birth is 12.12.1948 (Annexure-1). In the family detail furnished by the applicant on 20.4.1995, he himself declared 12.12.1948 as his date of birth (Annexure-3). So he was superannuated on 31.12.2008 on completion of the age of 60 years. Further while in service the applicant never questioned his date of birth. In 2006 while the applicant sought clarification of his service book vide his application dated 23.3.2006, the applicant was informed vide letter No. 28/118/73-Estt/Vol.II/640 dated 5.4.2006 that as per the records he has joined the service on 11.4.1972 and his date of retirement is 31.12.2008 (Annexure-2) but then also he had not raised any question about date of birth. In 2008 pension papers along with necessary forms were sent to the applicant with request to properly fill and immediately return them to Regional Office for onward submission to Pay and Accounts Office, Guwahati vide letter No. 28/118/73-Estt/Vol. II/210 dated 12.5.2008 (Annexure- 4), then also he filled the papers and forms but not raised any question about his date of birth (Annexure-7).

As per GOI FR 56, an alteration of date of birth can be made, with the sanction of Ministry /Department or the CAG in case of IAAD or an Administration of a Union Territory, if-

- (a) An employee makes a request in this regard within five years of his entry into the Government service.
- (b) It is clearly established that a genuine bonafide mistake had occurred, and

११८/११८  
राजकुमार / RAJ KUMAR  
संयुक्त नियंत्रक/ Joint Director  
संगठन नियंत्रक/ Directorate of Field Publicity  
मंत्रालय/ Ministry of I & B  
मंत्रालय/ Ministry of I & B  
राज्य प्रशासन/ Government of India  
उत्तर प्रदेश/ Uttar Pradesh  
इंटरनेशनल

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायालय

11

or UPSC examination in which he had appeared at such examination or on the date of entry into Government service.

Further according to G. I., Dept. of Personnel and Training, OM No. 19017/92-Estt. (A), dated 19.5.1993- it will not be appropriate to consider any request for alteration in date of birth if the conditions stipulated above are not strictly fulfilled. The Government policy regarding rejection of belated claim for alteration in the date of birth is reinforced by the Apex Court judgment in two cases.

A copy of the FR Book about date of birth and its subsequent alteration is annexed herewith and marked as Annexure- 26.

So the applicant was superannuated on 31.12.2008 after attaining the age of 60 years. The *claim of the applicant of depriving of his service for another six years* is not true and cannot be accepted.

9) That with regard to the statement made in paragraph 12 of the OA, the respondents beg to submit that as mentioned above no such certificate was submitted by the applicant at the time of joining. Further his claim that his date of birth shown in office record as 12.12.1948 came into the knowledge of applicant on 28.5.2009 is totally wrong and false. The applicant was very well aware that his date of birth shown in office record is 12.12.1948 and he is superannuating on 31.12.2008 on completing 60 years of age. As service book signed by the applicant along with finger and thumb impression and duly accepted by then Regional Officer, his date of birth is 12.12.1948 (Annexure-1). Further in the family detail furnished by the applicant on 20.4.1995, he declared 12.12.1948 as his date of birth (Annexure-3). Further in 2006 while the applicant sought clarification of his service book vide his application dated 23.3.2006, the applicant was informed vide letter No. 28/118/73-Estt/Vol.II/640 dated 05.4.2006 that as

१०१११  
८/१/०  
राजकमार / RAJ KUMAR  
संग्रहीत  
जनना एवं विवरण  
मार्ग  
कानूनी अधिकारी विभाग  
मुख्यमंत्री कार्यालय, असम, गুৱাহাটী, অসম, ভাৰত  
१३

12 JAN 2010

12

Guwahati Bench  
গুৱাহাটী ন্যায়পীঠ

per the record he has joined the service on 11.4.1972 and his date of retirement is 31.12.2008 (Annexure-2). The applicant has also accepted in his application filed in the Hon'ble Tribunal at para 5 that this information was proved to him by the respondent on 05.4.2006.

10) That with regard to the statement made in paragraph 13 of the OA, the respondents deny the contentions made therein and further submit that the first page of the service book of the applicant is very much signed by him along with his finger and thumb impression (Annexure-1). Further his signatures/initials were also obtained on service book many times.

Copies of the service book signed by the applicant are annexed herewith and marked as Annexure-27.

11) That with regard to the statement made in paragraph VII.1 of the OA, the respondents beg to submit that during his entire service career the applicant never questioned about his date of birth. The applicant at the time of appointment has signed the service sheet along with his finger and thumb impression, which was duly accepted by then Regional Officer, where he declared 12.12.1948 as his date of birth (Annexure-1). In the family detail furnished by the applicant on 20.4.1995 he declared 12.12.1948 as his date of birth (Annexure-3). After six months of retirement applicant submitted an application claiming that his date of birth is not 1948 is not his date of birth then what is his actual date of birth. After few days he submitted a copy of birth certificate issued by the Government of Arunachal Pradesh on 03.6.2009 showing his date of birth as 12.12.1953 (Annexure-25). But in the application submitted in Hon'ble Tribunal the applicant has enclosed another birth certificate issued on 13.8.2009 showing his date of birth as 26.1.1054.

W.M.  
8/1/16  
राजकमार/RAJKUMAR  
प्रभाल  
Arunachal Pradesh  
केन्द्रीय प्र  
द्रशासन  
भारत  
इतानगर, असम

30 -

- 29 -

12 JAN 2010

13

Guwahati Bench  
गुवाहाटी न्यायालय

A copy of another birth certificate issued by Government of Arunachal Pradesh on 13.8.2009 is annexed herewith and marked as Annexure-28.

It is surprising that how a person can have two different birth certificates, showing different date of birth, different date of registration and issued in a span of 40 days by same office and same officer. So it is very clear that applicant is misleading the office as well as Hon'ble Tribunal by producing totally wrong facts on the basis of false certificate and his *claim of wrong entry of his date of birth is totally baseless and false and cannot be accepted.*

As per Government of India Service Rule, chapter 58, - An alteration of date of birth can be made, with the sanction of a Ministry / Department or the CAG in case if IAAD or an Administrator of a Union Territory, if-

- (a) An employee makes a request in this regard five years of his entry into the Government service;
- (b) It is clearly established that a genuine bonafide mistake had occurred; and
- (c) The date of birth so altered would not make him ineligible to appear in any School or University or UPSC examination in which he has appeared, or for entry into Government service on the date on which he first appeared at such examination or on the date of entry into Government service.

Further according to G. I., Dept. of Personnel and Training, OM No. 19017/92-Estt.(A), dated 19.5.1993- it will not be appropriate to consider any request for alteration in date of birth if the conditions stipulated above are not strictly fulfilled. The Government policy regarding rejection of belated claim fro alteration in the date of birth is reinforced by the Apex Court judgment in two cases.

WIN 8/1/16  
राजकुमार / RAJ KUMAR  
संग्रहालय  
सूचना एवं  
भारा  
इटानगर, असम 781001, भारत  
केन्द्रीय प्रशासन  
प्रबुलिसिटी एवं प्रतिक्रिया  
प्रबुलिसिटी एवं प्रतिक्रिया  
प्रबुलिसिटी एवं प्रतिक्रिया

12 JAN 2010

Guwahati Bench  
গুৱাহাটী ন্যায়পৌঠ

14

A copy of FR book about date of birth and its subsequent alteration is annexed herewith and marked as Annexure-26.

12) That with regard to the statement made in paragraph VII.2 of the OA, the respondents deny and contentions made therein and beg to submit that as mentioned above no such certificate was submitted by the applicant. As pr office record his educational qualification is nil so there is no question of failing to produce a school certificate before the Pay and Accounts Officer, Guwahati for the release of the pension and has not caused any prejudice to the applicant.

13) That with regard to the statement made in paragraph VII.3 of the OA, the respondents deny the contentions made therein and beg to submit that the statement by the applicant is totally wrong. As mentioned above the process of releasing pension to the applicant was started well on time and there was no negligence on the part if office. The delay in payment was occurred due to reasons stated in the mentioned paragraph 7 (a to u) above.

14) That with regard to the statement made in paragraph VII.4 of the OA, the respondents deny the contentions made therein and beg to submit that the contentions of the applicant are not correct. The Officials of the respondents never refused to accept his birth certificate. As mentioned above the office very well accepted his application.

A copy of birth certificate issued by Government of Arunachal Pradesh on 03.6.209 is annexed herewith and marked as Annexure- 25.

WIR 8/1/10  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
केन्द्रीय प्रचार निदेशालय/Directorate of Field Publicity  
केन्द्रीय प्रचार निदेशालय/Ministry of I & B  
गोवर्नर गवर्नर/Minister of India  
गोवर्नर गवर्नर/Itanagar, Ar. Pradesh

32-  
-31-

केन्द्रीय ब्रह्मासामुक न्यायालय  
Guwahati Bench  
गुवाहाटी न्यायालय  
12 JAN 2010

15

15) That with regard to the statement made in paragraph VII.5 of the OA, the respondents deny the contentions made therein beg to reiterate and reaffirm the statements made above and submit that the applicant was never denied his statutory rights. As mentioned at para 7 above, the respondents have taken all necessary and possible steps well on time and to release his pension.

16) That with regard to the statement made in paragraph VII.6 the OA; the answering respondents beg to submit that as narrated above the respondents took all necessary and possible steps well on time to release the pension of the applicant, however due to reasons explained above and implementation of the sixth pay commission report, re-fixation of pay and allowances etc. the payment of pension got delayed.

17) That with regard to the statement made in paragraph X.a of the OA the answering respondents beg to submit that as mentioned at para 7 (a to u) the respondents took all necessary and possible steps well on time to release the pension of the applicant. There was no deliberate and unreasonable delay in releasing the pension of the applicant. Implementation of the sixth pay commission report, re-fixation of pays and allowances, changes in the pension rules and observance of formalities etc. are all time consuming.

As per CCS (Pension) Rules, 1972, Rule 68, no interest is payable on delayed payment of pensions/commuted value pension.

A copy of CCS (Pensions) Rules, 1976  
Rule 65 is annexed herewith and marked  
as Annexure-29.

W.M. 8/1/16  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रबार निदेशक/ Director of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/ Ministry of I & B  
इंटरालगर, असम/ Directorate of I&B, Government of India  
Guwahati, Assam, India  
इंटरालगर, 34

83-  
32-

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय  
Guwahati Bench  
गुवाहाटी न्यायपीठ

16

12 JAN 2010

So, the claim of the applicant for payment  
A copy of the letter dated 28.7.2009 is annexed  
herewith and marked Annexure-16.

of interest cannot be accepted. Further regarding release of pension as mentioned at para 7 the following payment had already been released to the applicant:-

- (i) A demand draft No. 1225-161104 dated 22.4.2009 amounting to Rs. 1,99,436/- towards final payment of GPF was sent to the applicant vide letter No. G-12019/6/2009-10/Acct/127 dated 27.4.2009 (Annxure-12).
- (ii) A demand draft No. 80-928495 dated 17.11.2009 amounting to Rs. 2,52,584/- towards Retirement Gratuity, Leave Encashment and CGEGIS was forwarded was sent to the applicant letter No. G-12019/14/2009-10/Acct/1032 dated 20.11.2009 (Annxure-24)
- (iii) The PAO, Guwahati issued Pension Payment Order (PPO) vide letter No. PAO/NER/DD/PENSion/Family/09-10/655 dated 28.10.2009 (Annxure-19).
- (iv) The PAO, Guwahati also issued Commutation of Pension Order vide letter No. PAO/NER/DD/Commutation/09-10/39 dated 28.10.2009 (Annxure-20).

18) That with regard to the statement made in paragraph X. b of the OA, the respondents beg to submit that as narrated above the claim of the applicant is wrong and false. The applicant is misleading the respondents as well as the Hon'ble CAT by producing totally wrong facts on the basis of false birth certificate and his claim cannot be accepted.

W.W.C 8/1/10  
राजकुमार/RAJ KUMAR  
केन्द्रीय प्रशासनिक न्यायालय  
सूचना एवं भारतीय न्यायपीठ  
इटानगर, असम।

-34-  
-33-

17

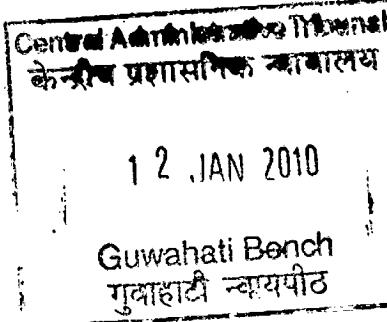
Central Appellate  
केन्द्रीय प्रशासनिक न्यायालय  
12 JAN 2010  
Guwahati Bench  
गुवाहाटी न्यायघोर

19) That in view of the reasons and circumstances stated above the answering respondents pray that the Hon'ble Tribunal may be pleased to dismiss the instant Original Application with costs.

WIR  
8/1/10  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
केन्द्रीय प्रचार निदेशालय / Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
भारत सरकार / Government of India  
ईटानगर, अरुणाचल प्रदेश / Itanagar, Ar. Pradesh

— 33 —

— 18 —



### VERIFICATION

I ....RAJ KUMAR....., aged

about 42..... years at present working as  
.....Joint Director, D.F.P., Itanagar.....

....., who is one of the respondents and taking steps in this case, being  
duly authorized and competent to sign this verification for all respondents,  
do hereby solemnly affirm and state that the statement made in paragraph

1, 12, 13, 15, 16, 18, 19 are true  
to my knowledge and belief, those made in paragraph

2 to 11, 14, 17 being matter of records, are  
true to my information derived there from and the rest are my humble  
submission before this Humble Tribunal. I have not suppressed any material  
fact.

And I sign this verification this 8th day of January <sup>2010</sup> at Itanagar

W/M  
DEPONENT  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
केन्द्रीय प्रधार निदेशालय / Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
भारत सरकार / Government of India  
ईटानगर, अरुणांखल प्रदेश / Itanagar, Ar. Pradesh

Index

12 JAN 2010

S.No.	Annexure No.	Page No.	Guwahati Bench
1	Annexure I	1	গুৱাহাটী ন্যায়ালয়
2	Annexure II	2	
3	Annexure III	3	
4	Annexure IV	4	
5	Annexure V	5	
6	Annexure VI	6	
7	Annexure VII	7-15	
8	Annexure VIII	16	
9	Annexure IX	17-23	
10	Annexure X	24	
11	Annexure XI	25-29	
12	Annexure XII	30	
13	Annexure XIII	31	
14	Annexure XIV	32-43	
15	Annexure XV	44-45	
16	Annexure XVI	46-48	
17	Annexure XVII	49	
18	Annexure XVIII	50-59	
19	Annexure XIX	60	
20	Annexure XX	61	
21	Annexure XXI	62	
22	Annexure XXII	63-65	
23	Annexure XXIII	66	
24	Annexure XXIV	67	
25	Annexure XXV	68	
26	Annexure XXVI	69-71	
27	Annexure XXVII	72	
28	Annexure XXVIII	73	
29	Annexure XXIX	74	

WIS 8/1/10  
 राजकुमार / RAJ KUMAR  
 संयुक्त निदेशक / Joint Director  
 क्षेत्रीय प्रचार निदेशालय / Directorate of Field Publicity  
 सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
 भारत सरकार / Government of India  
 इटानगर, अरुणाचल प्रदेश / Itanagar, Ar. Pradesh

87 -  
- 36 - 2

Central Administration Division  
केन्द्रीय प्रशासनिक व्यावालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

SERVICE SHEET.

Name ( in full ) :- CHOTING KAMSA

Provident fund Account No :-

Postal Life Insurance  
Policy No.

NIL

Permanent Home Address  
( in full ).

~~of Abi kamsa village~~ Kamsa Vill.  
Seppa sub-Division, Arunachal.

Father's name ( and also  
Husband's name in the case  
of Woman Government servant )  
and residence.

Sri Abi Kamsa, Kamsa Village, Seppa Sub-Divn.  
Arunachal. ~~Assam~~

6. Nationality ( if not a  
citizen of India number and  
date of the certificate of  
eligibility granted by the  
Government of India ).

Indian

7. If a member of Scheduled  
Castes/Scheduled Tribe  
Particulars of Caste/Tribe :-

Scheduled Tribe Bangni

8. Date of birth by Christian  
Era.

12 Dec 1948

9. Educational qualifications :-

NIL

10. Additional educational qualifi-  
cations subsequently acquired:-

NIL

11. Exact height by measurement  
( without shoes ).

5' 6  $\frac{1}{2}$  "

12. Personal mark of identification:-

Mole on nose

Left hand thumb and finger  
impressions of the Government  
servant if he is not literate  
enough to sign his name in  
English, Hindi or the  
regional language.

Little finger

Ring finger

Thumb

Middle finger

Four finger

13. Signature of the Government  
Servant.

choty konya

14. Signature and designation of  
the head of the office or  
other attesting officer.

Field Publicity Officer,  
Directorate of Field Publicity  
Ministry of Information & Broadcasting  
GOVT. OF INDIA  
Staff AC: Arunachal

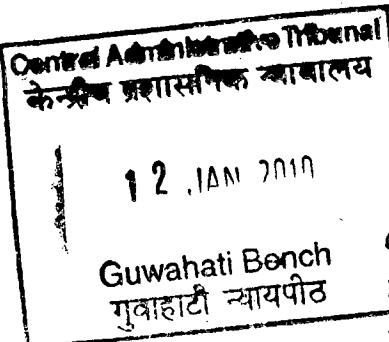
WFO 8/1/16  
राजकारण विभाग  
संसद  
केन्द्रीय प्रशासन  
भारत  
इटानगर, अरुणाचल प्रदेश  
मुख्यमंत्री

Regional Officer (A)  
Directorate of Field Publicity  
Ministry of Information & Broadcasting  
Govt. of India

- 37 - 21 -

No. 28/118/73-Estt/Vol/II/640-1  
 Government of India  
 Directorate of Field Publicity  
 Regional Office(Ar.P)

Dated Itanagar, the  
 5th April, 2006.



Sub:- Serviced book records in respect of Shri  
 C. Kansa, Chowkidar -clarification reg.

...

As per records in the Service book, Shri  
 C. Kansa, Chowkidar had joined in the service on  
 11.4.1972 and his date of retirement on superannuation  
 is 31.12.2008. As regards upgradation/promotion,  
 unless adequate educational qualification, there is  
 no promotional scope for chowkidar/peon. However,  
 He has been given financial benefit under in-situ  
 promotion w.e.f. 1.4.91 and his pay has been further  
 upgraded under ACP benefit w.e.f. 9.8.99.

( K. Pusang )  
 Joint Director, i/c  
 DFP: Itanagar.

To

Shri C. Kansa, Chowkidar  
 Seppa for information with reference  
 to his letter dt. 23.3.2006.

Copy to:-

1. The Field Publicity Officer, Seppa for  
 information with reference to his letter  
 No. 5/7/78-PP/584 dt. 23.3.2006.

W.W  
 8/1/16

राजकुमार / RAJ KUMAR  
 संयुक्त निदेशक/ Joint Director  
 क्षेत्रीय प्रचार निदेशालय/ Directorate of Field Publicity  
 सूचना एवं प्रसारण मंत्रालय/ Ministry of I & B  
 भारत सरकार/ Government of India  
 ईटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

( K. Pusang )  
 Joint Director, i/c  
 DFP: Itanagar.

DETAILS OF FAMILY

Name of the Government servant

Shri C. Kamsa

Designation

Chowkidar

Date of Birth.

12/12/48

Date of appointment.

11/4/72

Details of family members of my family as on

20/4/95

:-

Sl. No.	Name of the members of family	Date of birth	Relationship with the officer.	Initial of Head of Office.	Remarks
1.	Mrs. Joney Kamsa	3.2.65	Wife.		

2. Miss Rani Kamsa
3. Miss Nani Kamsa
4. Miss Maini Kamsa
5. Miss Jitan Kamsa
6. Shri Jitan Kamsa  
Rating Kamsa
7. Ganesh Kamsa
8. Marts Kamsa
9. Abbi Kamsa

- 20/11/79 Daughter.
- 27/11/81 -do-
- 3/3/82 -do-
- 5/1/85 Son
- 5/8/87 "
- 2/1/92 "
- 16/9/93 "
- 4/9/90 "

10.

I hereby undertake to keep the above particulars up-to-date by notifying to the Accounts Officer/Head of Office any addition or alteration.

Place :- Seppa  
Date :- 20/4/95

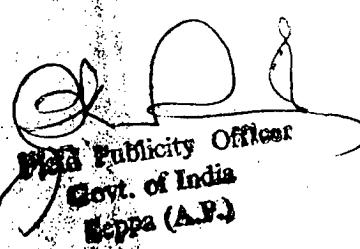
Signature of Govt. Servant.

20/4/95

8/1/16  
RAJ KUMAR / RAJ KUMAR / Accept  
संयुक्त निदेशालय/ Joint Director  
केंद्रीय प्रयार निदेशालय/ Directorate of Field Publicity  
भूत्यन प्रसारण मंत्रालय/ Ministry of I & B  
भारत सरकार/Government of India  
इटानगर, अरण्यावत्त मंदेश/ Itanagar, Ar. Pradesh

Central Administrative Tribunal  
केंद्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ


Seppa (A.P.)  
Field Publicity Officer  
Govt. of India  
Seppa (A.P.)

-40-  
-39- 23

REGISTERED

Annexure - IV.

No. 28/118/73-Estt/Vol.II/ 210

Government of India

Directorate of Field Publicity  
Regional Office (Ar.P)

Dated Itanagar, the  
12th May, 2008.

To

The Field Publicity Officer,  
Soppe.

Sub:- FILLING UP OF PENSION PAPERS.

Shri C.Kansa, Chowkidar will be retired on superannuation on 31.12.2008 (afternoon). As such he may be asked to fill up the following Pension Papers and submit to this office immediately. While forwarding, you may please see that the forms are completely/ correctly and neatly filled up (preferable with typing) to avoid delay. All the copies may be filled up and returned to this office.

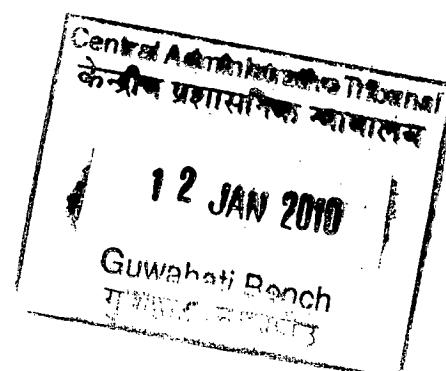
Shri Kansa, Chowkidar should vacate the Govt. quarter before his retirement. Necessary information may please be sent to this office well in time to process his pension case with PAO, Guwahati.

1. Form No.5 .... ( in triplicate)
2. Form No.3 .... -do-
3. Form GPF 10(B) -do-
4. Form No.1 (Nomination for DCRG) .... ( in duplicate)
5. Particulars of Height and personal identification mark. .... ( six copies)
6. Postal address .... 6(Six) copies.
7. Specimen signature .... -do-
8. 3 copies of passport size joint photograph with wife.
9. Annexure 'C' (Received Bill form) .... ( in triplicate)  
(Signature of official should be on Revenue stamp)
10. Commutation of pension... (should be submitted if desired)
11. S.B. Account No.  
(attach photocopy showing name & Number of SB account)

Enclo:- as above.

Wing  
8/1/16  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
केन्द्रीय प्रचार निदेशालय/Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
इटानगर, असाम अंचल प्रदेश/ Itanagar, Ar. Pradesh

R.Paul/2/5/08  
( K.C.Paul )  
Administrative Officer  
DPP: Itanagar.



24- NO. 3/1/2007- 407-1

Government of India  
Directorate of field publicity  
office of the field publicity officer  
Seppa(AP).

Annexure - V.

Dated Seppa, the 2nd June/08.

TO,

The Director  
DFP, Itanagar(AP)

Sub:- Submission of pension papers.

Sir, Please enclosed find herewith the pension papers of Shri, S.Kamsa/Chowkidar of this office and the all blanks are not filled up may be kindly recheck and fill it.

(1) Form No.-5(2) Form No.-3 (3) GPF form 10(B)

(4) Form No-1 (5) Height particulars, and indentification form.

(6) Postal address form.(7) Specimen signature.(8) ~~copy~~ 3 copies

pass port.(9) Recieved bill form.(10) Commutation form,

(11) Saving pass book.

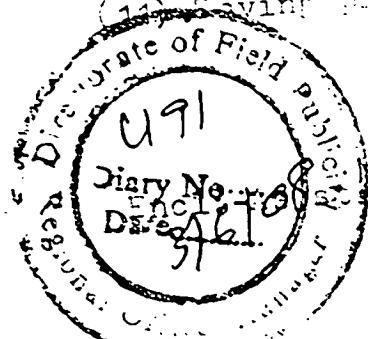
Yours faithfully,

(B.Kamsa)

For field publicity office

Seppa(AP)

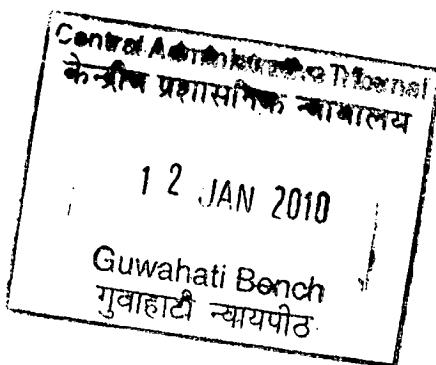
~~Acctt. Staff~~



W.W  
3/6/08

AS

W.W  
8/1/10  
राजकुमार/RAJ KUMAR  
संग्रहालय प्रशासनीक नियमित  
क्षेत्रीय प्रयोग संस्कारक विभाग  
सूचना एवं वित्तीय विभाग  
मानव संस्कारक विभाग  
इटानगर, असम/राज्य प्रशासन/Itanagar, Ar. Pradesh



41 -

25 -

(67)

SPEED POST  
IMMEDIATE

No. 28/118/73-Estt/Vol-II/  
Government of India  
Directorate of Field Publicity  
Regional Office(Ar.P)

420

Dated Itanagar, the  
20th June, 2008.

To

The Field Publicity Officer  
Dte. of Field Publicity,  
SKPPA

Sub : Submission of Pension Papers.

Please refer to your letter No. 3/1/2007-08-ccctt/1231  
dated 2nd June, 2008 submitting therewith pension papers of  
Shri C.Kansa, chowkidar.

On scrutiny the following irregularities are observed  
in the pension papers submitted by Shri C.Kansa, chowkidar.

1. Particulars of Height/personal identification  
mark.

The relevant information may be corrected as follows :-

(a) Height :- 5 feet 6 $\frac{1}{2}$  inches.

(b) Identification mark :- Hole on Nose.

Secondly, his father's name(Shri or Late) may be  
intimated. The religion which he belongs should also be stated.  
Further, nomination form duly corrected should also be sent to  
this office immediately.

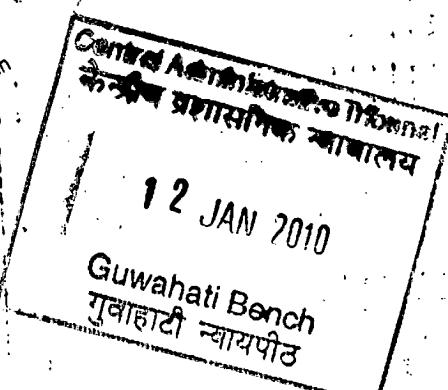
Check 20/6/08

( K.C.Paul )  
Administrative Officer  
DPP, Itanagar

Enclo : as above.

Handwritten

11/1/10  
राजकमल / RAJ KUMAR  
सचिव निदेशालय/ Joint Director  
क्षेत्रीय प्रशासन प्रशासन मंत्रालय/ Directorate of Field Publicity  
दूर्घना एवं प्रशासन मंत्रालय/ Ministry of J & B  
भारत सरकार(Government of India & B)  
इटानगर, असमायल प्रदेश/ Itanagar, Ar. Pradesh



Form of letter to the Accounts Officer forwarding of Pension papers  
Government Servt.

142-26  
No. 28/118/73-Batt/Vol-II/579  
Government of India  
Dte. of Field Publicity  
Regional Office(Ar.Pradash)

Dated Itanagar, the 22-7-2008

To  
The Pay & Accounts Officer,  
Ministry of I & B,  
Guwahati

Sub : Pension papers of Shri Chotting Kamsa, Chowkidar for  
authorisation of pension.

Sir,

I am directed to forward herewith the Pension papers of  
Shri C.Kamsa, Chowkidar of this office for your further necessary  
actions.

2. The details of Government dues which will remain outstanding  
as on date of retirement (31.12.2008) and which need to be recovered  
out of the amount of retirement gratuity are indicated below :-

(a) Balance of House Building or conveyance Advance	...	...	NIL
(b) Over-payment of Pay & allowances including leave salary	...	...	NIL
(c) Income Tax deductible at source under the Income Tax Act, 1961 (43 of 1961)			NIL
(d) Arrears of Licence fee for occupation of Govt.accommodation	...		NIL
(e) The amount of licence fee for the retention of Govt.accommodation for the permissible period of two months beyond the date of retirement.			NIL
(f) Any other assessed dues and the nature thereof.	...		NIL
(g) The amount of Gratuity to be withheld for adjustment of unassessed dues, if any	...		NIL

3. Your attention is invited to the list of enclosures which  
is forwarded herewith.

4. The receipt of this letter may be acknowledged and this  
office informed that necessary instructions for the disbursement  
of Pension have been issued to disbursing authority concerned.

5. The retirement gratuity will be drawn and disbursed by this  
office on receipt of authority from you. The outstanding Govt.dues  
as mentioned in para 2 above will be recovered out of the retirement  
Gratuity before making payment.

Mr. RAJ KUMAR  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
संघरण निदेशक/Directorate of Field Publicity  
भारत सरकार/Ministry of I & B  
अरुणाचल प्रदेश/Government of India  
Itanagar, Ar. Pradesh

Yours faithfully,

( Raj Kumar )

Joint Director,  
Dte. of Field Publicity  
Government of India  
Manager, Arunachal Pradesh

LIST OF ENCLOSURES :

1. Form 5 & 7 duly completed.
2. 2(two) specimen signature and  
3 copies of passport size photographs.  
duly attested by Head of Office.
3. Form No.3 and other relevant  
papers.
4. Service book.
5. Commutation of Pension (application)

P/S : ① LPC/HDC and completion of service course  
verification will be done in due course  
of retirement.



45 -

44 -

28 -

... 2 ...

14. Details of omissions, imperfections or deficiencies in the Service Book which have been ignored under Rule 59(1)(b)(ii).

Nil

15. Total length of qualifying service for the purpose of adding towards broken periods, a month is reckoned as thirty days.

36 yrs. 8 months 20 days

(i.e. 33 years)

16. Periods of non-qualifying service :-

Nil

(i) Interruption in service condoned under Rule 28.

Nil

(ii) Extraordinary leave not qualifying for pension.

Nil

(iii) Period of suspension not treated as qualifying.

Nil

(iv) Any other service not treated as qualifying.

Nil

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

Total

Nil

17. Emoluments reckoning for gratuity :- Pay = 4325/-  
DP = 2163  
DA = 3049 } (47%) } Rs. 9537/-

18. Average emoluments :- Rs. 6432/-

\* Emoluments drawn during the last Ten months of service.

Post held	From	To	Pay	Personal pay	Average emoluments
Charminar	1-3-2008	31-7-2008	4250 1/2 DP 2125 1/2	× 5 = 31,875	
	1-8-2008	31-12-2008	4325 1/2 DP 2163 1/2	× 5 = 32,440	
Rs. 64,315 1/2	÷ 10	Rs. 6432 1/2		64,315	

19. Date on which Form 5 has been obtained from the Govt. servant (to be obtained eight months before the date of retirement of Govt. servant) :- 16/6/2008. of re-submitted

20(i) Proposed pension :- 50% of Average Emoluments i.e. Rs. 32,166/-

(ii) Proposed graded relief :-

21. Proposed death-cum-retirement Gratuity :-  $9537 \times \frac{1}{4} \times 66 = 125,157,361 1/2$

22. Date from which pension is to commence. :- 1st January 2009.

W.W.  
8/1/10  
RAJ KUMAR  
Joint Director  
of Field Publicity  
Dept. of I & B  
Mizoram

केन्द्रीय  
प्रशासनिक  
न्यायालय  
गुवाहाटी न्यायपीठ

W.W.  
Joint Director,  
Dte. of Field Publicity  
Government of India  
Mizoram, Arunachal Pradesh

Proposed amount of provisional pension if Departmental or Judicial proceedings is instituted against the Govt. Servant before retirement :- NIL

24. Details of Govt. dues recoverable out of gratuity :- NIL

i) Licence fee for the allotment of Govt. accommodation (See Sub-Rule (2), (3) and/or Rule 72) :- NIL

ii) Dues referred to in Rule 73 :- NIL

25. Whether nominated made for :-

i) Death-cum-retirement gratuity :- YES, attached

ii) Family Pension 1950, if applicable :- NO

26. Whether Family Pension 1964 applicable to the Govt. Servant and if so :-

i) Emoluments reckoning for the family pension :-

ii) the amount of the family pension becoming payable to the family of the govt. servant, if death take place after retirement. :-

a) before attaining the age of 6 $\frac{1}{2}$  years of :- Rs. 3216/2

b) after attaining the age of 6 $\frac{1}{2}$  years of :- Rs. 1930/2

iii) Complete and up-to-date details of the family as given in form 2,3 :-

Sl. No.	Name of the Member of the family	Date of Birth	Relationship with the Govt. Servant
①	Smti. Toni Kamsa	26. 5. 1957	wife
②	Shri. Jeting Kamsa	12. 12. 1985	Son
③	" Rating Kamsa	6. 8. 1987	-do-
④	" Ganesh Kamsa	10. 11. 1995	-do-
⑤	Miss. Yatla Kamsa	02. 4. 1997	-do-
⑥	Miss. Hale Kamsa	24. 7. 2001	daughter
✓27.	Height	:- 5' 6 $\frac{1}{2}$ " (five feet six & half inches)	

✓28. Identification marks :- mole on nose.

29. Place of payment of Pension (Treasury, Sub-treasury or Bank of the P.M.O) :-

SBI - SEPPA (code 05738)  
A/c no. 1187656735 (7) (4-  
DISI - East Kameng (4-  
P.O - SEPPA.

30. Head of Account to which Pension and gratuity are debitable :-

2071 - Pension & other  
Benefit. - Pension Gratuity

W.M  
8/1/10  
राजकुमार/RAJ KUMAR  
निदेशक/Joint Director  
Directorate of Field Publicity  
Ministry of I&B  
Government of India  
Arunachal Pradesh

क्रमांक  
द्रष्टव्य  
द्रष्टव्य  
द्रष्टव्य

W.M  
Joint Director,  
Dts. of Field Publicity  
Government of India  
Tawang, Arunachal Pradesh

— 47 — 46 — 30 —

FORM NO. 5

(See Rules 40(I)(C) and 61(I))

Particulars to be obtained by the Head of Office from the retiring Government servant eight months before the date of his retirement.

Central Administration  
केन्द्रीय प्रशासनिक संस्थाएँ

1. Name :- Shri, Chotuing Kamsha

2. (a) Date of Birth :- 12-12-1948

(b) Date of Retirement :- 31st December, 2008.

3. Two specimen signature (to be furnished in a separate sheet) duly attested by a Gazetted Government Servant :-

4. Three copies of Pass-port size joint photographs with Wife or husband (to be attested by the Head of Office) :- Enclosed.

5. Two Slips showing the particulars of height and personal identification marks duly attested by a Gazetted Government Servant

6. Present Address :- C/O, FPO, Seppa, Dist. East Kameng (AP).

7. Address after Retirement :- Village: - Kamsha, PO/PS - Kamsha  
Dist. East Kameng, Arunachal Pradesh.

8. Name of the Treasury or the Branch of Public Sector Bank or the Pay & Accounts Office through which the Pension is to be drawn :- SBI, Seppa Branch, Dist. East Kameng (AP).

9. Details of the family in Form 3. :- Yes.

Signature :-

Designation :- Chowkidar

Ministry/Dept/Office :-

I&B /DFF /FPO, Seppa unit.

WIF 8/1/10  
राजकारण/प्राविधिक  
सम्प्रकाश निदेशक/Joint Director  
राजकारण निदेशक/Directorate of Field Publicity  
राजकारण मंत्रालय/Ministry of I & B  
राजकारण सरकार/Government of India  
उत्तर प्रदेश/State of Ar. Pradesh

इटाना

DETAILS OF FAMILY

Name of the Government servant

:- Shri, Chotuing Kamsa

Designation

:- Chowkidar, DFP, Seppa unit (AP).

Date of Birth

:- 12-12-1948

Date of appointment

:- 11-4-1972

Details of Family members  
as on 26th May, 2008.

Sl. No.	Name of the member of family	Date of Birth	Relationship with the officer	Initial/ Remarks of Head of office.
------------	---------------------------------	------------------	-------------------------------------	--

1. Sati, Joni Kamsa 26/5/1957 Wife.

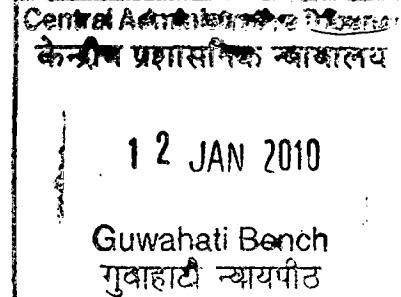
2. Shri, Chotuing Kamsa 12/12/1985 Son

3. , , Rating Kamsa 6/9/1987 -do-

4. , , Ganesh Kamsa 10/11/1995 -do-

5. , , Yarte Kamsa 02/4/1997 -do-

6. Miss, Yarte Kamsa 24/7/2001 Daughter.



I hereby undertake to keep the above particulars  
up-to-date by notifying the Accounts Officer/Head of Office any  
addition or alteration.

Place :- Seppa

Date :- 26/5/2008.

Signature of Govt. Servant.

Sds/-

W/C 8/1/16  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
केन्द्रीय प्रचार एवं प्रसारण मंत्रालय/Ministry of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
भ.रा.र. सरकार/Government of India  
इटानगर, असाम/ Itanagar, Ar. Pradesh

SPECIMEN SIGNATURE OF SHRI C. KAMSA, CHOWKIDAR

1. SHRI C. KAMSA

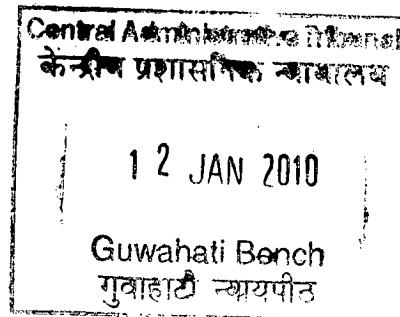
*Chomu*

2. SHRI C. KAMSA

*Chomu*

3. SHRI C. KAMSA

*Chomu*



ATTESTED :-

*Chomu*

SPECIMEN SIGNATURE OF SHRI C. KAMSA, CHOWKIDAR

1. SHRI C. KAMSA

*Chomu*

2. SHRI C. KAMSA

*Chomu*

3. SHRI C. KAMSA

*Chomu*

राजकमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
क्षेत्रीय प्रचार निदेशालय / Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
भारत सरकार / Government of India  
ईटानगर, असमाचल प्रदेश / Itanagar, Ar. Pradesh

W/16  
8/1/10

ATTESTED :-

*Chomu*

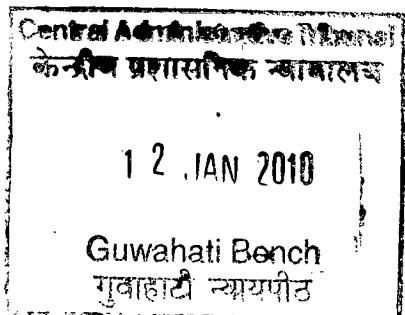
- 49 -

DETAILS OF HEIGHT AND PERSONAL IDENTIFICATION  
MARK OF SHRI C. KAMSA, CHOWKIDAR

33

1. HEIGHT :- 5' 6 1/2" (Five feet six and half inches)

2. Identification mark :- Mole on Nose.



*Mr. Salg*  
ATTESTED  
Circle Officer  
East Kameng Distt  
Seppa, A.P.

DETAILS OF HEIGHT AND PERSONAL IDENTIFICATION MARK  
OF SHRI C. KAMSA, CHOWKIDAR

1. HEIGHT :- 5' 6 1/2" (Five feet six and half inches)

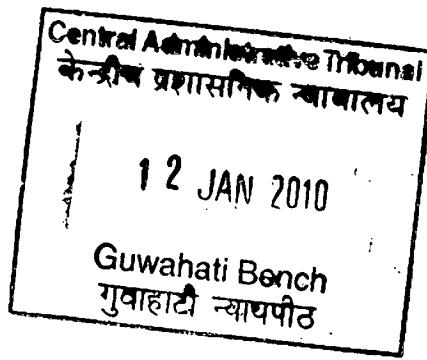
2. Identification mark :- Mole on Nose.

W.W.W  
8/1/10  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
क्षेत्रीय प्रचार एवं निदेशालय / Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
भारत सरकार / Government of India  
ईटानगर, असमायंल प्रदेश / Itanagar, Ar. Pradesh

*Mr. Salg*  
ATTESTED  
Circle Officer  
East Kameng Distt  
Seppa, A.P.

POSTAL ADDRESS AFTER RETIREMENT  
IN RESPECT OF SHRI C.KAMSA, CHOWKIDAR

Shri,C.Kamsa  
Village:-Kamsa  
Dist.East kameng  
PO/PS:-Seppa  
(Arunachal pradesh).  
Ph/NO-03787-223096 (R).



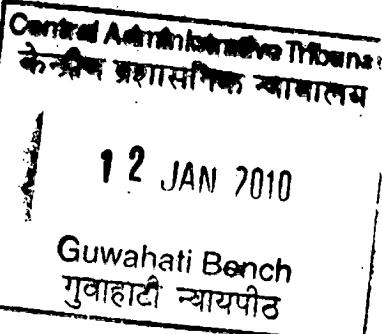
POSTAL ADDRESS AFTER RETIREMENT  
IN RESPECT OF SHRI C.KAMSA, CHOWKIDAR

Shri,C.Kamsa  
Village:-Kamsa  
Dist.East kameng  
PO/PS:-Seppa  
(Arunachal pradesh).  
Ph/NO-03787-223096 (R).

*Shri Seng*  
ATTESTED :  
*Shri Seng*

W16  
8/1/16  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
क्षेत्रीय प्रयोग निदेशालय / Directorate of Field Publicity  
सूचना एवं प्रसारण मन्त्रालय / Ministry of I & B  
भारत सरकार / Government of India  
ईटानगर, असाम अधिकार प्रदेश / Itanagar, Ar. Pradesh

GOVT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING  
PAY & ACCOUNTS OFFICE (NER)  
DOORDARSHAN: HRIDAY RANJAN PATH  
R. G. BARUAH ROAD: GUWAHATI  
Phone 0361-2454150



No. P40/NER/DD/PEN/08-09/498

Date: 15.1.2008

To

The Joint Director  
DD  
Guwahati

Sub: Pension papers of Government officials- retired on or after 1.1.2006- Reg.

Sir/Madam,

In respect of Pension/Family Pension/Gratuity/Committed Value Pension etc. as already been sanctioned in cases occurring on or after 01.01.2006, the same shall be revised in terms of OM No.F.no.38/37/08-P&PW(A)Govt of India, Min. of PPG &B dt'd 02.09.2008

The following Service Books along with pension papers/Leave encashment bills received from your office are returned herewith for necessary action at your end.

It may be ensured that no Pension/Family Pension case is forwarded to this office without giving effect to revised provisions.

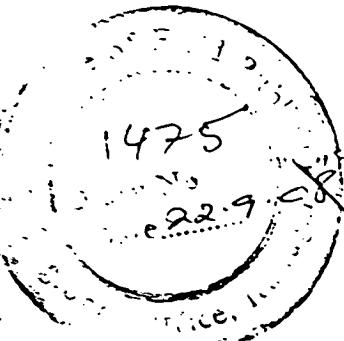
Yours Faithfully

C. Samanwalma

Pay and Accounts Officer

Service Book of:

Sri Chittag Ganguli Chittaganguli



22/9/08  
AS Accd.  
22/9

WIN 8/11/10  
राजकमल/RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रयार निदेशालय/ Directorate of Field Publicity  
सूचना एव प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
ईटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

Enclo: As stated.

Form of letter to the accounts Officer forwarding  
of Pension Papers of Government servant.

To

The Pay & Accounts Officer,  
Ministry of I & B,  
Guwahati

Sub : Pension papers of Shri Choting Kamsa, Chowkidar for  
authorising of Pension.

Sir,

I am directed to forward herewith the Pension papers of  
Shri C.Kamsa, Chowkidar of this office for your further necessary  
action.

2. The details of Government dues which will remain outstanding  
as on date of retirement (31.12.2008) and which need to be recovered  
out of the amount of retirement gratuity are indicated below :-

(a) Balance of house Building or conveyance Advance.	...	NIL
(b) Over-payment of Pay & allowance including leave salary.	...	NIL
Income Tax deductible at source under the Income Tax Act, 1961 (43 of 1961)	...	NIL
(d) Arrears of Licence fee for occupation of Govt. accommodation.	...	NIL
(e) The amount of licence fee for the retention of Govt. accommodation for the permissible period of two months beyond the date of retirement.	...	NIL
(f) Any other assessed dues and the nature thereof.	...	NIL
(g) The amount of Gratuity to be withheld for adjustment of unassessed dues, if any.	...	NIL

3. Your attention is invited to the list of enclosures  
which is forwarded herewith.

4. The receipt of this letter may be acknowledged and this  
office informed that necessary instructions for the disbursement  
of Pension have been issued to disbursing officer concerned.

5. The retirement gratuity will be drawn and disbursed by  
this office on receipt of authority from you. The outstanding  
Govt. dues as mentioned in para 2 above will be recovered out  
of the retirement Gratuity before making payment.

#### LIST OF ENCLOSURES :

1. Form 5 & 7 duly completed.
2. 2(two) specimen signature and  
3 copies of passport size photographs  
duly attested by Head of Office.
3. Form No.3 and other relevant papers.
4. SERVICE BOOK.
5. Computation of Pension (application)

P/S.LPC/HDC ~~xxixxx~~ will be done and  
submitted after retirement.

No. 28/118/73-Estt/Vol-II/138  
Government of India  
Dte. of Field Publicity  
Regional Office (A.Pradesh),  
Dated 29th November, 2008.

Central Administrative Tribunals  
नियन्त्रित प्रशासनिक न्यायालय  
12 JAN 2010  
Guwahati Bench  
गुवाहाटी न्यायालय

W.W  
( Raj Kumar )  
Joint Director,  
Dte. of Field Publicity  
Government of India  
Itanagar, Arunachal Pradesh

W.W 8/1/15  
राजकुमार  
क्षेत्रीय प्रबंधक  
सूचना एवं  
मार्ग सं  
इटानगर, अरुणाचल प्रदेश

Form for assessing Pension and Gratuity  
(See Rules 58, 60, 61(1) and (3) and 65(1))

(To be sent in duplicate if payment is desired in a different circle of accounting unit).

PART-I

1. Name of the Government Servant:- **SHRI CHOTING KAMSA**

2. Father's name (and also husband's name in the case of female Government servant). :- **Late Abi Kamsa.**

3. Date of birth (by Christian era). :- **12th December, 1948**

4. Religion. :- **Donyi-Polo.**

5. Permanent residential address showing village, town, district and state. :- **VILL - KAMSHA  
PO/PS : SEPPA  
DIST : EAST KAMENG  
(ARUNACHAL PRADESH)**

6. Present or last appointment including name of establishment.

- (i) Substantive **Chowkidar.**
- (ii) Officiating if any.

7. Date of beginning of service :- **11.4.1972**

8. Date of ending of service :- **31.12.2008.**

9. (i) Total period of military service for which pension or gratuity was sanctioned. :- **NIL**

(ii) Amount and nature of any pension/gratuity received for the military service. :- **NIL**

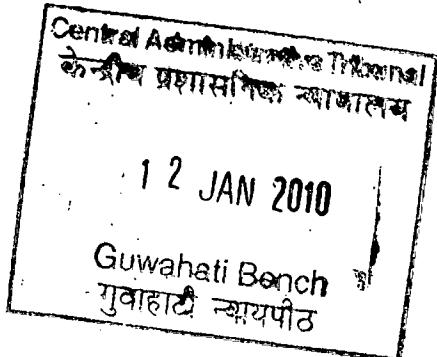
10. Amount and nature of any pension/gratuity received for previous civil service:- **NIL**

11. Government under which service has been rendered in order of employment years monthly days. :- **Central Govt. (Civil) Service.**

12. Class of Pension applicable :- **Superannuation Pension.**

13. The date on which action initiated to:- **NIL**

- (i) obtain the 'No demand certificate' from the Directorate of Estates as provided in Rule 58;
- (ii) assess the service and amounts qualifying for pension as provided in Rule 59; and
- (iii) assess the Government dues other than the dues relating to the allotment of Government accommodation as provided in Rule 73(i).



W.W.  
8/1/10  
राजकमार / RAJ KUMAR  
Joint Director  
Directorate of Field Publicity  
Ministry of I & B  
Dated: 8/1/10

W.W.  
Joint Director,  
Dte. of Field Publicity  
Government of India  
Manager, Arunachal Pradesh

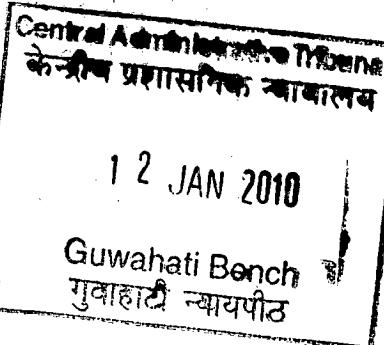
... 2 ...

14. Details of omissions, imperfections or deficiencies in the Service Book which have been ignored under Rule 59(1)(b)(ii). :- NIL

15. Total length of qualifying service for the purpose of adding towards broken periods, a month is reckoned as thirty days :- 36 years 8 months 20 days (i.e. 33 years)

16. Periods of non-qualifying service :-

- (i) Interruption in service condoned under Rule 28. NIL
- (ii) Extraordinary leave not qualifying for pension.
- (iii) Period of suspension not treated as qualifying.
- (iv) Any other service not treated as qualifying.



	Total :-	NIL
17. Emoluments reckoning for gratuity :-	Pay - 8530 GP - 1800 (16%) DA - 1653	Rs. 11,983/-

18. Average emoluments :-

Emoluments drawn during the last Ten months of service. :- Rs. 10,206/-

Post held	From	To	Pay	Personal or pay Average emoluments
Chowkidar	1.3.2008	30.6.08	Pay 8220 GP 1800	X 4 = Rs. 40,080
-do-	1.7.08	31.12.08	Pay 8530 GP 1800	X 6 = Rs. 61,980
Average emolument = Rs. 10,206/-				Rs. 1,02,060

19. Date on which form 5 has been obtained from the Govt. servant (to be obtained eight months before the date of retirement of Govt. servant) :- Lastly on 8.7.2008.

20(i) Proposed pension :- 50% of last pay = Rs. 5165/-

(ii) Proposed graded relief :- as admissible.

21. Proposed death-cum-retirement :- Rs. 11,983 X 1/4 X 66 = Rs. 1,97,720  
Gratuity.

22. Date from which pension is to commence.

:- 1.1.2009.

Joint Director,  
Bt. of Field Publicity  
Government of India  
Itanagar, Arunachal Pradesh

10/10/16  
राजस्वार्थ  
संयुक्त  
केन्द्रीय प्रचार निदेशक  
सूचना एवं प्रसारण  
मार्ग सरकारी  
इतानगर, अरुणाचल प्रदेश (नायपीठ, नी. ब्राह्मण)

3. Proposed Amount of Provisional Pension if Departmental or Judicial proceedings is initiated against the Govt. Servant before retirement :-	:- Nil																		
24. Details of Govt. dues recoverable out of gratuity :-	:- NIL																		
i) Licence fee for the allotment of Govt. accommodation (See Sub-Rule (2), (3) and/or Rule 72 :-	:- NIL																		
ii) Dues referred to in Rule 73 :-	:- NIL																		
25. Whether nominated :-	:-																		
i) Death-cum-retirement gratuity :-	:- Yes																		
ii) Family Pension 1964, if applicable :-	:- No																		
26. Whether Family Pension 1964 applicable to the Govt. Servant and if so :-	:- Yes.																		
i) Emoluments reckoning for the family pension :-	:- a) Twice FP 3099X2 = Rs. 6198 b) 50% of last pay = Rs. 5165 c) Pension ... = Rs. 5165 <u>(Rs. 5165/- is the least)</u>																		
ii) the amount of the family pension becoming payable to the family of the govt. servant, if death takes place after retirement :-	:-																		
a) before attaining the age of 65 years of :-	:- 67 Rs. 5165/-																		
b) after attaining the age of 65 years of :-	:- 67 Rs. 3500/- (Minimum)																		
iii) Complete and up-to-date details of the family as given in form 2,3 :-	:-																		
<p>Sl. No. Name of the Member of the family Date of Birth Relationship with the Govt. Servant.</p> <table border="0"> <tr> <td>1. Smt. Joni Kamsa</td> <td>26.5.1957</td> <td>Wife</td> </tr> <tr> <td>2. Shri Jeting Kamsa</td> <td>12.12.1985</td> <td>Son</td> </tr> <tr> <td>3. Shri Rating Kamsa</td> <td>6.8.1987</td> <td>Son</td> </tr> <tr> <td>4. Shri Ganesh Kamsa</td> <td>10.11.1995</td> <td>Son</td> </tr> <tr> <td>5. Shri Yarte Kamsa</td> <td>2.4.1997</td> <td>Son</td> </tr> <tr> <td>6. Miss Yate Kamsa</td> <td>24.7.2001</td> <td>Daughter.</td> </tr> </table>		1. Smt. Joni Kamsa	26.5.1957	Wife	2. Shri Jeting Kamsa	12.12.1985	Son	3. Shri Rating Kamsa	6.8.1987	Son	4. Shri Ganesh Kamsa	10.11.1995	Son	5. Shri Yarte Kamsa	2.4.1997	Son	6. Miss Yate Kamsa	24.7.2001	Daughter.
1. Smt. Joni Kamsa	26.5.1957	Wife																	
2. Shri Jeting Kamsa	12.12.1985	Son																	
3. Shri Rating Kamsa	6.8.1987	Son																	
4. Shri Ganesh Kamsa	10.11.1995	Son																	
5. Shri Yarte Kamsa	2.4.1997	Son																	
6. Miss Yate Kamsa	24.7.2001	Daughter.																	
27. Height :-	:- 5' 6 1/2" (Five feet six and half inches)																		
28. Identification marks :-	:- Mole on Nose.																		
29. Place of payment of Pension (Treasury, Sub-treasury or Bank of the P.O) :-	:- SBI-SEPPA (Code-5738) A/C No. 11876567357 Dist-East Kameng(Ar. Pradesh) P.O.- SEPPA.																		
30. Head of Account to which Pension and gratuity are debitable :-	:- 2071-Pension and Other Benefit Pension Gratuity.																		

144  
8/11/10  
राजकुमार/RAJ KUMAR  
Joint Director/ Joint Director  
Directorate of Field Publicity  
Ministry of I & B  
Government of India  
A. Pradesh

Joint Director,  
Bts. of Field Publicity  
Government of India  
Hansdara, Arunachal Pradesh

- 57 -  
- 56 -

40

... ...

Details of omissions, imperfections or deficiencies in the Service Book which have been kept under Rule 59(1)(b)(ii).

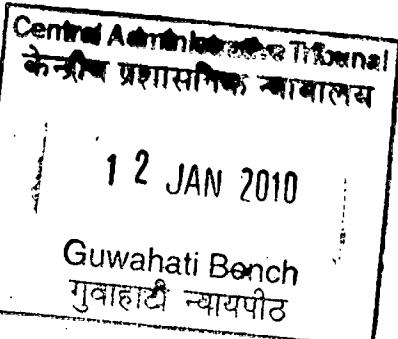
NIL

15. Total length of qualifying service for the purpose of adding towards broken periods, a month is reckoned as thirty days 36 yrs. 8 months 20 days (ie. 33 years).

16. Periods of non-qualifying service :-

- (i) Interruption in service condoned under Rule 28.
- (ii) Extraordinary leave not qualifying for pension.
- (iii) Period of suspension not treated as qualifying.
- (iv) Any other service not treated as qualifying.

nil



Total : - nil.

17. Emoluments reckoning for gratuity :-

Pay - 8360	12s. 11,786/-
Gr. - 18/-	
16/- DA - 1626	

18. Average emoluments :-

Emoluments drawn during the last Ten months of service.

Post held	From	To	Pay	Personal pay	Average emoluments
Chowkidar	1-3-2008	30-6-08	8060/- 18/-	x 4	Rs. 39,440
—	1-7-2008	31-12-08	8360/- 18/-	x 6	Rs. 60,960 Rs. 1,00,400

19. Date on which Form 5 has been obtained from the Govt. servant (to be obtained eight months before the date of retirement of Govt. servant) :- Lastly on 8.7.2008

20.(i) Proposed pension :- 50% of last pay = Rs. 5,080/-

(ii) Proposed graded relief :- as admissible

21. Proposed death-cum-retirement Gratuity / 12s. 11,786  $\times \frac{1}{1}$   $\times 66 = 12s. 1,94,469$

22. Date from which pension is to commence :- 1.1.2009

WKR  
8/1/10

राजकमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
केन्द्रीय प्रयार निदेशालय/Directorate of Field Publicity  
संघन एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
पर. अरुणाचल प्रदेश/Itanagar, Ar. Pradesh

nil

Proposed Amount of Provisional  
Pension if Departmental or Judicial  
proceedings is instituted against  
the Govt. Servant before retirement :-

24. Details of Govt. dues recoverable  
out of gratuity :-

i) Licence fee for the allotment of  
Govt. accommodation (See Sub-Rule  
(2), (3) and or Rule-72) :-

ii) Dues referred to in Rule 73 :-

nil

Rs. 16,057 1/2

25. Whether nominated made for

i) Death-cum-retirement gratuity :-

Yes

ii) Family Pension 1950, if applicable :-

No

26. Whether Family Pension 1964 applicable  
to the Govt. Servant and if so :-

i) Emoluments reckoning for the  
family pension :-

Yes  
 (a) Twice FP 3048 x 2 = 6096  
 (b) 50% of last pay = 5080  
 (c) Pension 5080  
 (12. 5080 1/2 is the least)

ii) the amount of the family pension  
becoming payable to the family  
of the govt. servant, if death  
take place after retirement :-

a) before attaining the age of 65 years of :- 12. 5080

b) after attaining the age of 65 years of :- 12. 3500 1/2 (minimum)

iii) Complete and up-to-date details of  
the family as given in form 2, 3 :-

Sl. No. Name of the member Date of Birth Relationship with  
the Govt. Servant  
the family

27. Height :-

28. Identification marks :-

29. Place of payment of pension (Treasury,  
Sub-treasury or Bank of the PWD)

30. Head of account to which pension and  
gratuity are debitable :-

Mr. 8/1/10  
 राजकुमार / RAJ KUMAR  
 संयुक्त निदेशक / Joint Director  
 केन्द्रीय प्रचार निदेशालय / Directorate of Field Publicity  
 सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
 भारत सरकार / Government of India  
 ईटानगर, अरुणांचल प्रदेश / Itanagar, Ar. Pradesh





GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING  
PAY & ACCOUNTS OFFICE (NER)  
DUCORDARSHAN: HIRDAY RANJAN PATHI  
R.G.BARUAH ROAD:GUWAHATI  
TELE/FAX-0361-2454150

NO. PAO/NER/DD/2008/104

Date : 09.03.2009

To

The Joint Director  
DFP, Itanagar

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

Sir,

In returning herewith the above mentioned case I am to observe as follows:

1. Vigilance clearance certificate is wanting.
2. LPC/NDC have not been found enclosed with pension papers.
3. Govt. servants retiring on or after 1.1.2006 are eligible for payment of pension @ of 50% of the emoluments (last pay drawn) or 50% of average emoluments received during the last 10 months which ever is more beneficial to the retiring employees as per G.L. Dept. of Pen. & P.W., O.M.L. No.38/37/08-P&PW(A), dated 11.12.2008 which may be followed while processing Pension/Revision of pension cases.
4. The reference to the records verified in respect of date of birth has not been mentioned in the Service Book.
5. The official was placed in the merged scale of pay of Rs.775-1150 w.e.f. 1.4.1995 as per OM No. 13(2)/IC/92 dtd. 7.4.1995. But further action to rectify the pay w.e.f. 1.1.1996 in the scale of Rs.2610-4000 (S-2A) to whom the pre-revised pay scale of Rs.775-1150 was applicable has not been taken. Reasons for the same may be communicated.

The Service Book and pension papers are returned herewith for further necessary action at your end.

Yours faithfully

W.M.  
8/1/10  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
केन्द्रीय प्रवार निदेशालय / Directorate of Field Publicity  
सुदूर पश्चिम प्रसारण मंत्रालय / Ministry of I & B  
भारत सरकार / Government of India  
इटानगर, असाम अंचल प्रदेश / Itanagar, Ar. Pradesh

Enclo: As stated above.

9/2/09  
Assistant Accounts Officer  
Asstt. Accounts Officer  
Pay & Accounts Office  
(Doubtless, Guwahati)

*65* - *Annexure - XI*  
**SPEED POST**

No.28/118/73-Estt/Vol-II/ *CC*  
Government of India  
Directorate of Field Publicity  
Regional Office (Arunachal Pradesh)  
Itanagar.

Dated 17<sup>th</sup> April' 2009.

To,

The Pay & Accounts Officer  
Ministry of I & B,  
Govt. of India,  
Guwahati.

Sub:- **Forwarding of Pension Papers of Shri C. Kamsa, Chowkidar.**

Please refer to your letter No.PAO/NER/DD/PEN/08-09/104 Dated 9.3.2009/

The pension papers of Shri C. Kamsa, Chowkidar is re-submitted herewith after completing necessary information as under :-

1. Vigilance clearance certificate is furnished herewith.
2. LPC/NDC are enclosed with the pension papers.
3. Pension payment are calculated afresh as per latest Govt.'s order dt.11.12.2008. Due to non receipt of the same earlier the anomaly occurred.
4. Verification of date of birth and other service particulars are done again at Page (2) of Service Book.
5. Further refixation of pay wef. 1.1.96 as referred to was already done and reflected at Page No.12 of Service Book-II. (annex)

The retired official is in deep financial stress so please issue PPO at your earliest convenience.

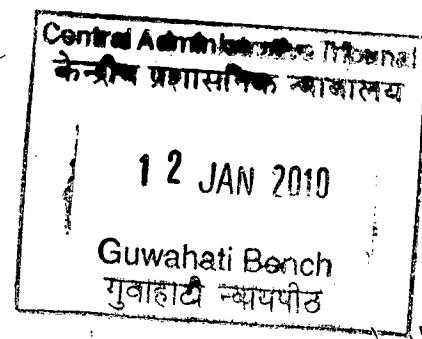
The Service Book and Pension papers duly completed are enclosed herewith.

*W.W*  
(Raj Kumar)  
Joint Director

Enclo:- as mentioned above.

*W.W 8/1/10*  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रचार निदेशालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/ Ministry of I & B  
भारत सरकार/Government of India  
ईटनागर, अरुणांचल प्रदेश/ Itanagar, Ar. Pradesh

*O/c*



... 2 ...

4. Details of omissions, imperfections or deficiencies in the Service Book which have been ignored under Rule 59(1)(b)(ii).	:- NIL
15. Total length of qualifying service for the purpose of adding towards broken periods, a month is reckoned as thirty days	:- 36 years 8 months 20 days (i.e. 33 years)
16. Periods of non-qualifying service (i) Interruption in service condoned under Rule 28. (ii) Extraordinary leave not qualifying for pension. (iii) Period of suspension not treated as qualifying. (iv) Any other service not treated as qualifying.	:- NIL

Central Administration  
केन्द्रीय प्रशासन विभाग (स)

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

	Total	
17. Emoluments reckoning for gratuity :-	Pay 8530 GP 1800 (16%) DA 1653	Rs. 11,983/-
18. Average emoluments :-		
* Emoluments drawn during the last Ten months of service. :-	Rs. 10,206/-	

Post held	From	To	Pay	Personal or S. pay	Average emolument
Chowkidar	1.3.2008	30.6.08	Pay 8220 GP 1800	X 4	= Rs. 40,080
-do-	1.7.08	31.12.08	Pay 8530 GP 1800	X 6	= Rs. 61,980
Average emolument =	Rs. 10,206/-				Rs. 1,02,060

19. Date on which Form 5 has been obtained from the Govt. servant (to be obtained eight months before the date of retirement of Govt. servant)	:-	Lastly on 8.7.2008.
20(i) Proposed pension :-	50% of last pay	= Rs. 5165/-
(ii) Proposed graded relief :-	as admissible.	
21. Proposed death-cum-retirement :-	Rs. 11,983 X 1/4 X 66	= Rs. 1,97,720/- Gratuity
22. Date from which pension is to commence.		1.1.2009.

W.W. / 11/10  
राजकमल/RAJ KUMAR  
Joint Director  
State of Field Publicity  
Ministry of I & Bइतनार  
BFSJoint Director,  
Dte. of Field Publicity,  
Government of India  
Panagar, Arunachal Pradesh

W.W.

Proposed amount for provisional pension if separated from Judicial proceedings is instant against the Govt. servant before retirement.

:- NIL

Central Administration Tribunal

केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2019

Guwahati Bench  
गुवाहाटी न्यायपीठ

24. Details of Govt. dues or coverable out of gratuity	NIL
i) Licence fee for the allotment of Govt. accommodation (see Sub-Rule (2), (3) and/or Rule-73)	
ii) Dues referred to in Rule 73	NIL
25. Whether nominated wife for	
i) Death-cum-retirement gratuity	Yes
ii) Family Pension later, if applicable	No
26. Whether Family Pension 1964 applicable to the Govt. Servant and if so	Yes.
i) Emoluments reckoning for the family pension	a) Twice PP 3099X2 = Rs.6198 b) 50% of last pay = Rs.5165 c) Pension ... = Rs.5165 <u>(Rs.5165/- is the least)</u>
ii) the amount of the family pension becoming payable to the family of the govt.servant, if death take place after retirement	
a) before attaining the age of 65 years of :-	67 Rs.5165/-
b) after attaining the age of 66 years of :-	67 Rs.3500/- (Minimum)
iii) Complete and up-to-date details of the family as given in form 2,3	

Sl.No.	Name of the member of the family	Date of Birth	Relationship with the Govt. Servant
1.	Smt. Joni Kansa	26.5.1957	Wife
2.	Shri Jeting Kansa	12.12.1985	Son
3.	Shri Rating Kansa	6.8.1987	Son
4.	Shri Ganesh Kansa	10.11.1995	Son
5.	Shri Yarte Kansa	2.4.1997	Son
6.	Miss Yate Kansa	24.7.2001	Daughter.

27. Height	5' 6 1/2 " (Five feet six and half inches)
28. Identification marks	Mole on Nose.
29. Place of payment of Pension (Treasury, Sub-treasury or Bank of the P.O)	SBI-SEPPA (Code-5738) A/C No.11876567357 Dist-East Kameng(Ar.Pradesh) P.O.- SEPPA.
30. Head of account to which Pension and gratuity are debitable	2071-Pension and Other Benefit Pension Gratuity.

W/M  
B/110  
RAJ KUMAR  
Joint Director  
Dept. of Field Publicity  
Army of I & B  
Itanagar  
Arunachal Pradesh

Joint Director,  
Dte. of Field Publicity  
Government of India  
Itanagar, Arunachal Pradesh

— 20 —

VIGILANCE CLEARANCE CERTIFICATE

— 65 —

48

This is to certify that there is no vigilance case pending or contemplated against Shri C. Kamsa, Chowkidar Field Publicity Office, Seppa.

✓✓✓  
Joint Director,  
Dte. of Field Publicity  
Government of India  
Managarm, Arunachal Pradesh

NOTHING CERTIFICATE

This is to certify that NOTHING is outstanding against Shri C. Kamsa, Chowkidar of Field Publicity Office, Seppa who will be retired on 31.12.2008 from Govt. service on superannuation. Hence no need to withhold any amount from his Pension/Gratuity.

✓✓✓  
Joint Director,  
Dte. of Field Publicity  
Government of India  
Managarm, Arunachal Pradesh

Central Administrative Tribunals  
केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

NO DUE CERTIFICATE FOR GOVT. ACCOMMODATION.

This is to certify that there is no outstanding dues for Govt. accommodation against Shri C. Kamsa, Chowkidar of Field Publicity Office, Seppa who will be retired from Govt. service on superannuation on 31.12.2008. Hence no need to withhold any amount from his retirement benefit.

✓✓✓  
Joint Director,  
Dte. of Field Publicity  
Government of India  
Managarm, Arunachal Pradesh

✓✓✓  
B/1/10  
राजकमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रचार निदेशालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/ Ministry of I & B  
भारत सरकार/ Government of India  
ईटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh



66-67-

50

प्राप्ति का विवर  
Details of recoveriesप्राप्ति का स्वरूप  
Nature of recovery

N.L.

रुपये रुपये १०९८.००  
Amount Rs.

N.L.

सभी अधिकारी की प्राप्ति  
All the officers' recoveries

किसी में वसूल की जाती है।

12 JAN 2010

Guwahati Branch  
गुवाहाटी ब्रांच

Total 15170

From

to

on account of

Rs.

No. G.12019/6 /2009-10/Acctt/ 127  
 Government of India  
 Directorate of Field Publicity  
 Regional Office(A.P.)

51 - Annexure - XII

To

The F. P. O.  
 Seppa.

Post Box No. 109  
 Itanagar-791111  
 27-4-09

Bill No. CPF/4/09-10  
 dt. 22-4-09

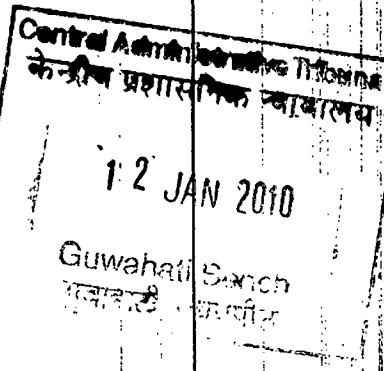
Dated :

Please find enclosed herewith the Govt. draft(s) as mentioned below along with all particulars.

Please obtain receipt of payment and forward the same to this office within 7 (seven) days of the encashment/issue of draft(s) along with the letter is original for our office record. While obtaining APRs for Rs. 5000/- or more from the parties, it may be ensured that the same is furnished by the parties in prescribed printed receipt form.

Sl. No.	Bo. & Date of Draft(s)	Amount	In favour of	In payment
---------	------------------------	--------	--------------	------------

① D/D. No. 1225-16/104 R. 1,99,436/-  
 dt. 22/4/09



Shri Chaitanya ① As Per A/c/roll  
 Kamsa, attached.  
 Ex-chookidhar

Joint Director,  
 O/o. of Field Publicity  
 Government of India  
 Itanagar, Arunachal Pradesh

**NOT TO BE ENCASHED ON OR BEFORE**

The letter should be returned in original along with APRs acknowledgement in duplicate in respect of party payment.

Certified that the D/D. No. \_\_\_\_\_  
 dt. \_\_\_\_\_ for Rs. \_\_\_\_\_

(Rupees) \_\_\_\_\_

It only was encashed on  
 draft(s) has/have been disbursed as

It is further certified that the  
 per details hereunder/overleafs.

RAJAKUMAR RAJ KUMAR  
 संयुक्त निदेशक/Joint Director  
 क्षेत्रीय प्रयोग निदेशालय/Directorate of Field Publicity  
 सूचना एवं प्रसारण मंत्रालय/Ministry of I&B  
 भारत सरकार/Government of India  
 इतानगर/Itanagar 791111  
 असम/Assam

FIELD PUBLICITY OFFICER

**SPEED POST**

GOVERNMENT OF INDIA  
 MINISTRY OF INFORMATION & BROADCASTING  
 PAY & ACCOUNTS OFFICE (NER)  
 DOORDARSHAN::HRIDAY RANJAN PATH  
 R.G.BARUAH ROAD::GUWAHATI  
TELE/FAX-0361-2454150

NO. PAO/NER/DD/ PEN/09-10/ 259

Date :12.05.2009

To

The Joint Director  
 DFP, Itanagar

Sub: Pension case in respect of Shri Chotting Kamsa, Chowkidar.

Sir,

In returning herewith the above mentioned case once again I am to observe as follows:

1. The proof accepted for verification of age may be mentioned.
2. Pay fixed as on 1.1.1996 in ~~need~~ elongated pay scale S-2A i.e. 2610-4000 does not appear to be correct. The total emoluments were Rs.3169/- Pay should have been fixed at Rs.3170/- by raising the total emoluments to the next stage in the revised scale of pay.
3. The amount of increment on 1.7.2008 is wrong. In the case of calculation of increments under the revised pay structure introduced w.e.f. 1.1.2006, paise should be ignored but any amount of a rupee or more should be rounded off to next multiple of Rs.10/- as per G.I.M.F.O.M.N.O.F.No.1/1/2008-IC, dt. 29.1.2009.
4. As the retired official is a non-matriculate Gr'D' employee drawing pay in the pre-revised scale of Rs.2750-4400 (S-4), he may be placed in the Pay Band - IS with Grade Pay of Rs.1800/- w.e.f. 1.1.2006.
5. Service Book has not been shown once in a year to the Govt. servant and no Signature of the Govt. servant obtained in the Service Book) in token of having inspected the same.

The Service Book along with pension papers are returned herewith for necessary action at your end.

Yours faithfully

W.W. 8/1/10  
 RAJ KUMAR  
 Asst. Director/ Joint Director  
 Directorate of Field Publicity  
 Ministry of I & B  
 Shri Raj Kumar  
 Secretary  
 Ministry of I & B  
 Government of India  
 Itanagar, Ar. Pradesh  
 Enclo: As stated above.

12/5/09  
 Assistant Accounts Officer  
 Asst. Accounts Officer  
 Pay & Accounts Office  
 (Doordarshan) Guwahati

~~69~~ ~~70~~ Annexure XIV  
SPEED POST

No.28/118/73-Estt/Vol-II/ 340  
Government of India  
Directorate of Field publicity  
Ministry of Information and Broadcasting  
Regional office (Ar. P)  
Itanagar.

Dated 9<sup>th</sup> June'2009.

To.

The Pay & Accounts Officer,  
Ministry of I & B.  
Govt. of India.  
Guwahati.

**Sub:- Pension Case of Shri C. Kamsa, Ex – Chowkidar.**

Please refer to your letter No.PAO/NER/DD/PEN/09-10/253 Dated 12.5.209.

The pension case of **Shri C. Kamsa, Chowkidar** is resubmitted herewith after completing the following observation –

1. The age of Shri Kamsa, Ex-chowkidar was verified after ascertaining it from all relevant office records including Service Sheet forwarded by unit FPO duly accepted by the then Head of Office.
2. Necessary correction of Pay fixation – as on 1.1.96 has been done accordingly and due drawn statement prepared.

**Central Administration Wing**  
केन्द्रीय प्रशासनिक स्वाक्षर्य  
Noted and rectified. Revised Pay fixation order wef. 1.1.2006 is enclosed.

12 JAN 2010

Guwahati Bench  
গুৱাহাটী ন্যায়পীঠ

4. Fixation of his pay under IS pay band will either step down his existing pay as 1.1.2006 or it will cross the last pay fixed in IS pay band (i.e. Rs.7440/-) (A worksheet of pay fixation is enclosed). As such as per Ministry's further clarification vide No.F.No.1/1/2008-IC dtd.24<sup>th</sup> December'2008 (copy enclosed) pay of Sri C. Kamsa has to be fixed under PB-I with Grade Pay 1800/- which may please be accepted. In case any alteration is still required it may please be done and the pension may be released accordingly as it is delayed considerably. Due to correction of pay fixation as on 1.1.96 as well as from 1.1.2006 a sum of Rs.16057/- has been found to be paid in excess to Shri C. Kamsa which may be recovered from his R.G. The statements are enclosed.
5. The point of observation has been noted and it will be followed from now onwards in respect of all employees.

*K. Asaiah*  
( K. Asaiah )  
Director

W19  
8/1/10  
राजकुमार / RAJ KUMAR  
सचिव/ निदेशक/ Joint Director  
केन्द्रीय प्रशासन निदेशालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/ Ministry of I & B  
भारत सरकार/Government of India  
ईटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

Form of letter to the Accounts Officer forwarding  
of Pension Papers of Government servant.

No. 28/118/73-Estt/Vol-II/  
Government of India  
Dte. of Field Publicity  
Regional Office(Ar.Pra.adesh)  
Dated 9th June, 2009

To

The Pay & Accounts Officer  
Ministry of I & B,  
Guwahati.

Sub:- Pension papers of Shri Choting Kamsa, Chowkidar for  
authorising of Pension.

Sir,  
I am directed to forward herewith the Pension papers of  
Shri C.Kamsa, Chowkidar of this office for your further necessary  
action.

2. The details of Government dues which will remain outstanding  
as on date of retirement( 31.12.2008 ) and which need to be recovered  
out of the amount of retirement gratuity are indicated below:-

(a) Balance of House Building or conveyance Advance	...	NIL
(b) Over-payment of Pay & allowance including leave salary.	...	NIL
(c) Income Tax deduction at source under the Income Tax Act, 1961(43 of 1961)	...	NIL
(d) Arrears of Licence fee for occupation ... of Govt. accommodation.	...	NIL
(e) The amount of licence fee for the retention of Govt. accommodation for the permissible period of two months beyond the date of retirement.	...	NIL
(f) Any other assessed dues and the nature ... thereof.	...	NIL
(g) The amount of Gratuity to be withheld ... for adjustment of unassessed dues, if any.	...	NIL

12 JAN 2010

Guwahati Bench  
युवाती न्यायालय

3. Your attention is invited to the list of enclosures  
which is forwarded herewith.

4. The receipt of this letter may be acknowledged and this  
office informed that necessary instructions for the disbursement  
of Pension have been issued to disbursing officer concerned.

5. The retirement gratuity will be drawn and disbursed by  
this office on receipt of authority from you. The outstanding  
Govt. dues as mentioned in para 2 above will be recovered out  
of the retirement Gratuity before making payment.

LIST OF ENCLOSURES:

1. Form 5 & 7 duly completed.
2. 2(two) specimen signature a-and  
3 copies of passport size photographs  
duly attested by Head of Office.
3. Form No.3 and other relevant papers.
4. SERVICE BOOK.
5. Commutation of Pension(application)

P/S. LPC/NDC will be done and  
submitted after retirement.

K. Asaiah  
( K. Asaiah ) 9/6/09  
Director

WIS 8/1/18  
राजकुमार / RAJ KUMAR  
सचिव प्रयोग निदेशक / Director  
सुव्यवस्था एवं प्रसारण मंत्रालय/Ministry of Home Affairs  
भारत सरकार/Government of India  
इटानगर, असाम अंचल प्रदेश/ Itanagar, Ar. Pradesh

Form for assessing Pension and Gratuity  
(See Rules 53, 57, 51(1) and (3) and 65(1))

To be sent in duplicate if payment is desired in a different circle  
(of accounting unit).

PART-I

1. Name of the Government Servant:-

SHRI CHOTING KAMSA

Late Abi Kamsa

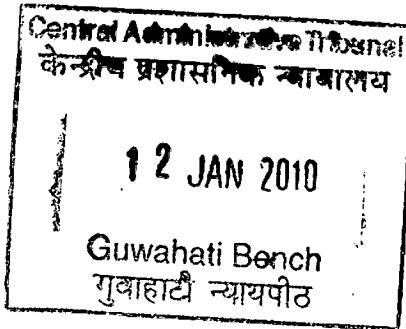
12th December, 1948

Donyi-Polo.

VILL-KAMSHA

PO/PS : SEPPA  
DIST : EAST KAMENG  
( ARUNACHAL PRADESH )

Chowkidar



2. Father's name (and also husband's name in the case of female Government servant). :-

3. Date of birth (by Christian era). :-

4. Religion.

5. Permanent residential address showing village, town, district and state. :-

6. Present or last appointment including name of establishment.

(i) substantive

(ii) officiating if any.

7. Date of beginning of service :-

11.4.1972

8. Date of ending of service :-

31.12.2008

9. (i) Total period of military service for which pension or gratuity was sanctioned.

:- NIL

(ii) Amount and nature of any pension/gratuity received for the military service.

:- NIL

10. Amount and nature of any pension/gratuity received for previous civil service:- NIL

:- Central Govt. (Civil) Service.

11. Government under which service has been rendered in order of employment years monthly days.

Superannuation Pension.

12. Class of Pension applicable :-

Nil

13. The date on which action initiated to:-  
(i) obtain the 'No demand certificate' from the Directorate of Estates as provided in Rule 57:

Qualifying service ( 36 years  
8 months 20 days (i.e. 33 years) )

(ii) assess the service and emoluments qualifying for pension as provided in Rule 59; and

Nil

(iii) assess the Government dues other than the dues relating to the allotment of Government accommodation as provided in Rule 73(i)

8/1/16  
राजकमल/RAJ KUMAR  
Joint Director  
Directorate of Field Publicity  
Ministry of I&B  
India  
Arunachal Pradesh

K. Basak  
Director  
Dte. of Field Publicity  
Government of India  
Guwahati : Assam

~~26~~ ~~34~~ - 35 = 72 (160)

- 56 -

... 2 ...

14. Details of omissions, imperfections or deficiencies in the Service Book which have been ignored under Rule 59(1)(b)(ii).

- NIL

15. Total length of qualifying service for the purpose of adding towards broken periods, a month is reckoned as thirty days :- 36 years 8 months 20 days (i.e., 33 years)

16. Periods of non-qualifying service :-

- NIL

(i) Interruption in service condoned under Rule 28.

- NIL

(ii) Extraordinary leave not qualifying for pension.

(iii) Period of suspension not treated as qualifying.

(iv) Any other service not treated as qualifying.

Central Administration

কেন্দ্ৰীয় প্ৰশাসনিক স্বাক্ষৰ

12 JAN 2010

Guwahati Bench  
গুৱাহাটী ন্যায়পীঠ

	Total	NIL
17. Emoluments reckoning for gratuity :-	Pay = 8360 GP = 1800 (16%) DA = 1626	Rs. 11,786/-

18. Average emoluments :-

Emoluments drawn during the last Ten months of service.

Post held	From	To	Pay	Personal or Civil pay Average emoluments
Chowkidar	1.3.2008	30.6.08	8060 1800(GP)	X 4 = Rs. 39,440
-	1.7.2008	31.12.08	8360 1800(GP)	X 6 = Rs. 60,960
				Rs. 1,00,400

Average emolument = Rs. 10,040/-

19. Date on which Form 5 has been obtained from the Govt. servant (to be obtained eight months before the date of retirement of Govt. servant) :- Lastly on 8.7.2008

20(i) Proposed pension :-

50% of last pay = Rs. 5,080/-

(ii) Proposed graded relief :-

As admissible.

21. Proposed death-cum-retirement Gratuity.

Rs. 11,786X1/4X66 = Rs. 194,469/-

22. Date from which pension is to commence.

:- 1.1.2009.

Wld 8/1/10  
RAJKUMAR  
Director  
Field Publicity  
B

কেন্দ্ৰীয়  
স্বাক্ষৰ  
ফিল্ড পুলিচিটি

K. Baird  
Director  
Dte. of Field Publicity  
Government of India  
Guwahati : Assam

23. Proposed amount of Provisional Pension if Departmental or Judicial proceedings is instituted against the Govt. Servant before retirement :- NIL

24. Details of Govt. dues recoverable out of gratuity :- NIL

i) Licence fee for the allotment of Govt. accommodation (See Sub-Rule (2), (3) and or Rule-72 :-

ii) Dues referred to in Rule 73 :- Rs. 16,057/-

25. Whether nominated made for

i) Death-cum retirement gratuity :- Yes

ii) Family Pension 1950, if applicable :- NO

26. Whether Family Pension 1964 applicable to the Govt. Servant and if so :- a) Yes  
b) Twice FP 3048X2 = 6096/-  
c) 50% of last pay = 5080/-  
d) Pension = 5080/-  
(Rs. 5080/- is the least)

ii) the amount of the family pension becoming payable to the family of the govt. servant, if death take place after retirement. :-

a) before attaining the age of 62 years of :- Rs. 5080/-

b) after attaining the age of 67 years of :- Rs. 3500/- (Minimum)

iii) Complete and up-to-date details of the family as given in form 2,3 :-

Sl.No.	Name of the member of the family	Date of Birth	Relationship with the Govt. Servant
1.	Smt. Joni Kamsa	26.5.1957	Wife
2.	Shri Jeting Kamsa	12.12.1985	Son
3.	Shri Rating Kamsa	6.8.1987	Son
4.	Shri Ganesh Kamsa	10.11.1995	Son
5.	Shri Yarte Kamsa	2.4.1997	Son
6.	Miss Yate Kamsa	24.7.2001	Daughter.

27. Height :- 5' 6 1/2 inches

(Five feet six & half inches)

:- Mole on Nose.

29. Place of payment of Pension (Treasury, Sub-treasury or Bank of the P.O) :- SBI-SEPPA (Code 5738)

A/C No. 11876567357

Dist-East Kameng(Ar.Pradess)

P.O.- SEPPA.

30. Head of Account to which Pension and gratuity are debitable :- 2071-Pension and Other Benefit Pension Gratuity.

1/1/10  
8/1/10  
राजकालीन नियंत्रक/Joint Director  
सरकारी विवरण/Ministry of I&B  
सरकारी विवरण/Ministry of I&B  
इटानगर, Assam  
Directorate of Field Publicity  
Government of India  
Assam

K. Basu  
9/6/09  
Director  
Dte. of Field Publicity  
Government of India  
Guwahati : Assam

12 JAN 2010  
Guwahati Bench  
गुवाहाटी न्यायपीठ

ization under 5th Pay Commission

(Revised fixation as per P10's  
observation). in the Scale Rs. 2610-60-2910-65-3300-70-4000/- w.e.f. 1.1.96.

1.1.96 - 3170  
1.2.95 - 3235  
1.4.97 - 3300  
1.4.98 - 3370  
1.4.99 - 3440

58 -

To be fixed at Rs. 3590/- as on 9-8-99 under 1CP Scheme, in the scale  
Rs. 2750-70-3800-75-4400/- w.e.f. 9.8.99.

9.8.99 - 3590  
1.8.2000 - 3660  
1.8.2001 - 3730  
1.8.2002 - 3800  
1.8.2003 - 3875  
1.8.2004 - 3950  
1.8.2005 - 4025  
1.8.2006 - 4100  
1.8.2007 - 4175  
1.8.2008 - 4250

Central Administration Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

Revised Pay Fixation in the Scale (IS) 4440 - 7440 w.e.f. 1.1.2006

5. 4025  
2013 (DP)  
1449 (DA)  
—  
7487 7490

6. 4440 - 7440

GP - 1800

7. 7490

8. 1800

9. 1800

10. 1800

11. 1800

12. 7490

1800

13. 1.7.2006

W.W. 8/110  
राजकमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
क्षेत्रीय प्रशासन / Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय / Ministry of I&B  
भारत सरकार / Government of India  
ईटानगर, असमाञ्जल प्रदेश / Itanagar, Ar. Pradesh

1.7.2006 - 7770 - 1800  
1.7.2007 - 8060 - 1800  
1.7.2008 - 8360 - 1800

K. Asain  
— Director  
Dte. of Field Publicity  
Government of India  
Guwahati : Assam  
9/6/09

44-37-38-75

15

No.A-45011/02/2008-Admn.  
Government of India  
Directorate of Field Publicity  
(Ministry of I&B)

59

New Delhi-66, dated 11<sup>th</sup> Feb., 2009.

To

The Administrative Officer,  
Directorate of Field Publicity,  
Pune

Subject : Regarding re-fixation of Pay of Group "D" employees in PB-1.

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायालय

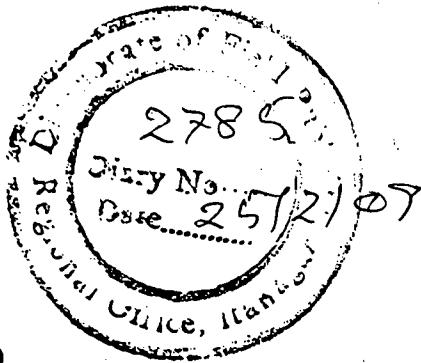
Please refer to your letter No.19/21\*/DFP/09/242, dated 15.01.2009 on the above mentioned subject.

2. A copy of Ministry of Finance, Department of Expenditure's Office Memorandum No.1/1/2008-IC, dated 24<sup>th</sup> December, 2008 regarding clarification of pay fixation of existing Group "D" employees in the revised pay structure is sent herewith for your information and necessary action.

( Meera K. Raman )  
Deputy Director(Admn)

Copy to all Regional Heads except RO, Pune alongwith a copy of Ministry of Finance Department of Expenditure's O.M. No.1/1/2008-IC, dated 24<sup>th</sup> December, 2008 for information and similar action.

( Meera K. Raman )  
Deputy Director(Admn)



W.M.C  
8/1/10  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
क्षेत्रीय प्रबाल निदेशक / Director of Field Publicity / Ministry of I & B  
दूसरा एवं प्रसारण मन्त्रालय / Government of India  
भारत सरकार / Government of Ar. Pradesh  
इटानगर, अल्पाचल प्रदेश / Itanagar, Ar. Pradesh

Encl  
25/2/07

New Delhi, dated 22<sup>nd</sup> December, 2008.

OFFICE MEMORANDUM

**Subject:** Clarifications regarding pay fixation of existing Group 'D' employees in the revised pay structure.

Consequent upon the acceptance of the recommendations of the Sixth Central Pay Commission by the Government, related to Group 'D' cadres in Central Government, all existing Group 'D' employees are required to be upgraded to the pre-revised Group 'C' scale of Rs.2750-4400 corresponding to the grade pay of Rs.1900 in PB-1 (Rs.5200-20200) in the manner prescribed in the CCS (Revised Pay) Rules, 2008 (attention is drawn towards Note 1 below Rule 7 of CCS (Revised Pay) Rules, 2008, which prescribes the procedure for fixation of pay of Group 'D' employees in the revised pay structure). Further, in future, posts will be created only in PB-1 and there shall be no recruitment in -15 pay band save in exceptional circumstances as indicated in para 2.2.10 of the Report of the Sixth Central Pay Commission.

Following the notification of the CCS (Revised Pay) Rules, 2008, this Department has received references from some administrative departments, seeking clarification regarding various aspects of placement of existing Group 'D' employees in the revised pay structure. The matter has been considered in this Department. The points of doubt raised by administrative departments and the clarifications thereto are issued as under: -

Sl. No.	Point of doubt	Clarification
1	How will the pay of those Group 'D' officials who do not possess the minimum qualification and have retired/died in harness from 1.1.2006 till date be fixed in the revised structure? Whether they will be placed in -IS pay band or in the pay band PB-1?	Those Group 'D' employees who did not possess the minimum qualification and who have retired/died in harness between 1.1.2006 and date of notification of Revised Pay Rules will be granted pay band -IS and the grade pay corresponding to their pre-revised pay scale as notified in CCS (RP) Rules, 2008.

८/१/०  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रधार एवं प्रसारण/ Directorate of Field Publicity  
सूचना एवं प्रसारण/ मंत्रालय/ Ministry of I & B  
भारत सरकार/ Government of India  
ईटानगर, अल्पणाचल प्रदेश/ Itanagar, Ar. Pradesh

## Central Administrative Tribunal के न्यूयार्क प्रशासनिक न्यायालय

1.2 JAN 2010

Guwahati Bench  
गुवाहाटी लायब्रियर

61

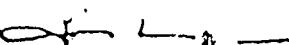
-78-77-

2	What will be the training curriculum, period and the procedure for placement of those Group 'D' officials in PB-1 band who do not possess the minimum prescribed qualification?	Each administrative department concerned will design a training curriculum suited to its requirements. As far as possible, the training programme should not exceed 3 months and it may be imparted during working days for not more than 2 hours per day. The Department concerned will bear the expenditure for training.
3	In the case of those Group 'D' officials who were in the pre-revised scale of Rs.2550-55-2660-60-3200 (e.g. Peon) and who are to be placed in the pay band PB-1 with Grade Pay of Rs.1800 w.e.f. 1.1.2006 and are subsequently granted ACP/Promotion, it is not clear as to what will be their grade pay. If the grade pay remains unchanged, the officials will not be getting any benefit on promotion/ACP. In case they are granted next higher grade in the hierarchy of revised pay structures, it will put seniors viz. Dairty/Senior Peons etc at a disadvantageous position.	Government servants who have been granted financial upgradation to a higher scale under the ACP Scheme will be granted the grade pay corresponding to the higher pre-revised pay scale that was granted to them under ACP. However, in case of erstwhile Group 'D' employees, all such eligible employees will be granted grade pay of Rs.1800 in PB-1, irrespective of their pre-revised Group 'D' pay scale whether granted to them on regular appointment/promotion or under ACP.

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक आयोग

12 JAN 2010

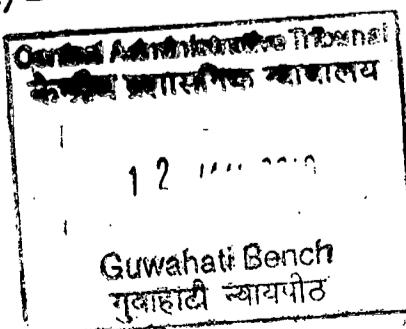
Guwahati Bench  
गुवाहाटी न्यायघर

  
(ALOK SAXEN  
DIRECT)

	Fixed Pay	Grade Pay	DA	Total	Basic	D.Pay	DA	Total	Arrears
Jan '06	7490	1800	0	9290	4025	2013	1449	7487	1803
Feb '06	7490	1800	0	9290	4025	2013	1449	7487	1803
Mar '06	7490	1800	0	9290	4025	2013	1449	7487	1803
Apr '06	7490	1800	0	9290	4025	2013	1449	7487	1803
May '06	7490	1800	0	9290	4025	2013	1449	7487	1803
June '06	7490	1800	0	9290	4025	2013	1449	7487	1803
Jul '06	7770	1800	191	9761	4025	2013	1751	7789	1972
Aug '06	7770	1800	191	9761	4100	2050	1784	7934	1827
Sept '06	7770	1800	191	9761	4100	2050	1784	7934	1827
Oct '06	7770	1800	191	9761	4100	2050	1784	7934	1827
Nov '06	7770	1800	191	9761	4100	2050	1784	7934	1827
Dec '06	7770	1800	191	9761	4100	2050	1784	7934	1827
Jan '07	7770	1800	574	10144	4100	2050	2153	8303	1841
Feb '07	7770	1800	574	10144	4100	2050	2153	8303	1841
Mar '07	7770	1800	574	10144	4100	2050	2153	8303	1841
Apr '07	7770	1800	574	10144	4100	2050	2153	8303	1841
May '07	7770	1800	574	10144	4100	2050	2153	8303	1841
June '07	7770	1800	574	10144	4100	2050	2153	8303	1841
Jul '07	8060	1800	887	10747	4100	2050	2522	8672	2075
Aug '07	8060	1800	887	10747	4175	2088	2568	8831	1916
Sep '07	8060	1800	887	10747	4175	2088	2568	8831	1916
Oct '07	8060	1800	887	10747	4175	2088	2568	8831	1916
Nov '07	8060	1800	887	10747	4175	2088	2568	8831	1916
Dec '07	8060	1800	887	10747	4175	2088	2944	9207	1836
Jan '08	8060	1800	1183	11043	4175	2088	2944	9207	1836
Feb '08	8060	1800	1183	11043	4175	2088	2944	9207	1836
Mar '08	8060	1800	1183	11043	4175	2088	2944	9207	1836
Apr '08	8060	1800	1183	11043	4175	2088	2944	9207	1836
May '08	8060	1800	1183	11043	4175	2088	2944	9207	1836
Jun '08	8060	1800	1183	11043	4175	2088	2944	9207	2579
Jul '08	8360	1800	1626	11786	4175	2088	2944	9207	2415
Aug '08	8360	1800	1626	11786	4250	2125	2996	9371	—
									—

TOTAL ARREAR ....Rs. 60636

W.M. 8/1/16  
 राजकमार / RAJ KUMAR  
 संयुक्त निदेशक/ Joint Director  
 क्षेत्रीय प्रधार निदेशालय/ Directorate of Field Publicity  
 सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
 सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
 भारत सरकार/ Government of India  
 इटानगर, असम/ Itanagar, Ar. Pradesh  
 40% of the arrear = 24,254  
 60% of the arrear = 36,382  
 Arrear due = 24,254  
 40% arrear = 24,388  
 already drawn  
 To be recovered from R.G. 134/-



  
 Administrative Officer  
 Dir. of Field Publicity  
 Government of India  
 Itanagar, Ar. Pradesh

## RECOVERY STATEMENT IN RESPECT OF SHR

CHOWKIDAR F.E.F. 1.1.1996 TO 31.12.2005

ANNEXURE-4

Sl. No.	Period	Pay			DP			DA			Total difference			Total amount to be recovered
		Due	drawn	Diff.	Due	drawn	Diff.	Due	drawn	Diff.	PAY+DP+SCA+DA			
1.	1/96 to 3/96	3170	3235	65	-	-	-	-	-	-	65 X 3			195
2.	4/96 to 6/96	3235	3300	65	-	-	-	-	-	-	65 X 3			195
3.	7/96 to 12/96	3235	3300	65	-	-	-	-	-	-	68 X 6			408
4.	1/97 to 3/97	3235	3300	65	-	-	-	-	-	-	70 X 3			210
5.	4/97 to 6/97	3300	3370	70	-	-	-	-	-	-	76 X 3			228
6.	7/97 to 12/97	3300	3370	70	-	-	-	-	-	-	79 X 6			474
7.	1/98 to 3/98	3370	3440	70	-	-	-	-	-	-	81 X 3			243
8.	4/98 to 6/98	3370	3440	70	-	-	-	-	-	-	86 X 6			516
9.	7/98 to 12/98	3370	3440	70	-	-	-	-	-	-	93 X 3			279
10.	1/99 to 3/99	3370	3440	70	-	-	-	-	-	-	92 X 3			276
11.	4/99 to 6/99	3440	3510	70	-	-	-	-	-	-	96 X 1 + 8 days			121
12.	7/99 to 8.8.99	3440	3510	70	-	-	-	-	-	-	96 X 4 + 23 days			455
13.	9.8.99 to 12/99	3590	3660	70	-	-	-	-	-	-	97 X 6			582
14.	1/2000 to 6/2000	3590	3660	70	-	-	-	-	-	-	99 X 1			99
15.	7/2000 only	3660	3730	70	-	-	-	-	-	-	98 X 5			490
16.	8/2000 to 12/2000	3660	3730	70	-	-	-	-	-	-	100 X 6			600
17.	1/2001 to 6/01	3660	3730	70	-	-	-	-	-	-	102 X 1			102
18.	7/2001 only	3730	3800	70	-	-	-	-	-	-	101 X 5			505
19.	8/01 to 12/01	3730	3800	70	-	-	-	-	-	-	104 X 6			624
20.	1/02 to 6/02	3730	3800	70	-	-	-	-	-	-	106 X 1			106
21.	7/02 only	3800	3875	75	-	-	-	-	-	-	114 X 5			570
22.	8/02 to 12/02	3800	3875	75	-	-	-	-	-	-	116 X 6			696
23.	1/03 to 6/03	3800	3875	75	-	-	-	-	-	-	119 X 1			119
24.	7/03 only	3875	3950	75	-	-	-	-	-	-	120 X 5			600
25.	8/03 to 12/03	3875	3950	75	-	-	-	-	-	-	121 X 3			363
26.	1/04 to 3/04	3875	3950	75	-	-	-	-	-	-	125 X 3			375
27.	4/04 to 6/04	3875	3950	75	1938	1975	37	-	-	-	128 X 1			128
28.	7/04 only	3875	3950	75	1938	1975	37	-	-	-	128 X 1			1890
29.	8/04 to 12/04	3950	4025	75	1975	2013	38	-	-	-	378 X 5			2292
30.	1/05 to 6/05(6/05)	3950	4025	75	1975	2013	38	-	-	-	382 X 6			387
31.	7/05 only	3950	4025	75	2013	2050	37	-	-	-	387 X 1			680
32.	8/05 to 12/05	4025	4100	75	2013	2050	37	-	-	-	396 X 5			15051
Total		8530			789			5000			2732			

(Rupees Fifteen thousand fifty one) only.

That the amount of Rs. 15,051/- being over payment made to  
Ramsa, ex-chowkidar w.e.f. 1.1.96 to 31.12.2005 to be recovered  
s. DCBG bill.

W.H.C  
8/1/10  
राजकुमार /RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रचार नियंत्रणम्/Directorate of Field Publicity  
सूचना प्राप्ति एवं वितरण कार्यालय  
इटानगर, झज्जुली, राजस्थान-307001  
मोबाइल: 9414422222

Central Administration Directorate  
केन्द्रीय प्रशासनिक व्यापारालय  
12 JAN 2010  
Guwahati Bench  
प्रभागीय व्यापारालय

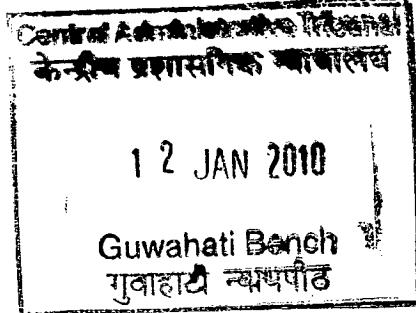
12 JAN 2010

Praveen  
Administrative Officer  
Dir. of Field Publicity  
Government of India  
14th Floor, 4th Prabhadevi

- 645 - 41 - 42 - 80 -  
 Recovery Statement in respect of Shri C.Kamra, ex-Chowkidar w.e.f. 1.9.2008  
 To 31.12.2008

151

Period	Due				Total	Drawn				Total	Total difference
	Pay	DP	SDA	DA		Pay	DP	SDA	DA		
Sept/08	8360	1800	1270	1626	13056	8530	1800	1291	1653	13274	218
Oct/08	8360	1800	1270	1626	13056	8530	1800	1291	1653	13274	218
Nov/08	8360	1800	1270	1626	13056	8530	1800	1291	1653	13274	218
Dec/08	8360	1800	1270	1626	13056	8530	1800	1291	1653	13274	218
<b>Total</b>					<b>52224</b>					<b>53096</b>	<b>872</b>



Total due ..... Rs. 52,224/-  
 Total drawn .... Rs. 53,096/-  
 To be recovered (T) 872/-  
 from R.G.

WIA  
 8/1/16  
 राजकुमार / KUMAR  
 संयुक्त निदेशक / Joint Director  
 क्षेत्रीय प्रचार निदेशालय / Directorate of Field Publicity  
 सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
 भारत सरकार / Government of India  
 ईटानगर, असाम बंदरपाल / Itanagar, Ar. Pradesh

*Chetan*  
 Administrative Officer  
 Dir. of Field Publicity  
 Government of India  
 Itanagar Ar. Pradesh

**LAST PAY CERTIFICATE**

1. श्री श्री कम्सा चौकिदार द्वारा देखन पर पर रखाना हो चुका है।  
 Last Pay certificate of.....Shri C. Kamsa Chowkidar.....of the.....  
 Proceeding on.....Retirement on.....superannuation  
 on 31.12.2008 (A.Y.)

2. एसे शिल्पविद्युत दरों पर ..... इन दिए जाने वाली दरों की गयी है :—  
 His has been paid up to ..... at the following rates :—  
 ₹/Rs. / Rupees प्रति/Per/Rate

१४ रुपये	1. Pay	= RS. 8630/- 8360/-
२० रुपये	2. G.P	= RS. 1800/-
१५ रुपये	3. DA	= RS. 1669/- 1626/-
१५ रुपये	4. TA	= RS. 928/-
२० रुपये	5. SSA	RS. 1600
२० रुपये	6. SDA	= RS. 1281 1304/-
२० रुपये	7. T.A.	= RS. 60/-

This CGEGIS contribution @ 15/- p.m. recovered upto December/2008.

8. कर्तव्य उत्तमता विविध निविध खाता क्रमांक R0/AP/16 द्वारा संभाली जाता है।  
 8. General Provident Fund Account is maintained by Accountant General. JD, DPP, Itanagar

4. ઉત્તે ..... ૬૫ પુર્વાંહ/અપરાંહ થો ..... પા પદ ભાર સૌંપ દિયા,

He made over charge of the office of Chowkidar on the  
After noon of 31.12.2008

६. रक्षणात्मक पर दिए गए अंदाज़ पर दिए गए अंदाज़ के अनुसार सरकारी कर्मचारी की वेतन भें से वाटीतियों की आनी है ।  
Recoveries are to be made from the pay of the Government servant as detailed on the reverse.

७. उसे नीचे दिए गए अंदाज़ के अनुसार छुट्टी वेतन छोड़ा किया गया है । पछांसाग पर लिखे अनुसार कटौतियाँ  
No leave has been paid leave salary : as detailed below. Deductions have been made as noted on the reverse.

कार्यकाल/Period	प्रति/Rate
From _____ To _____	प्रति/Rate _____
From _____ To _____	प्रति/Rate _____
From _____ To _____	प्रति/Rate _____
From _____ To _____	प्रति/Rate _____

9. वह विभिन्नताएँ हीन का दृष्टिकोण हैं । —  
He is enlisting to draw the following:

8. वह ..... दिन के लायब्रूच वयस्ति का भी हुक्मार है।  
He is also entitled to training time for ..... days.

११. दिल्ली द्वारा पासित दो से निचे घटवता वह भविष्य निधि में से करता है।  
He transfers the insurance policies detailed below from Provident Fund.

## Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

**Guwahati Bench**  
গুৱাহাটী আৰ্থপৰিঠ

रीमा इंश्योरेन्स कंपनी का नाम Name of Insurance Company	प्रतिकृति कुंज्वा No. of Policy	प्रीवियर की राशि Amount of Premium	शेषियम राशि प्राप्त की गयी दारीदर Due Date for the Payment of Premium
W.M. 8/1/16 RAJ KUMAR Joint Director Name or Field Publicly Mistry of I&B Bdesh			

११. इस दस्तावेज़ के अंत तक सुनहरे रूप से छोड़े गए आपका यह विवरण वर्षात्मक पर लिखा है।  
The details of the income tax registered from him upto the date from the beginning of the current year are noted on the reverse.

### WATER IN GLACIERS

ପରିଚୟ / Preface

दिव्यरो ८— यह बहारा ८ के दावेदे को दूधरा वरावरिष्ठ उरकारी उर्जारियों के दावेदे वे वायोवप अव्यष्ट छार और रावरिष्ठ अवियों के दावेदे वे दूधरा वरिष्ठारी/स्वर्व विविषारी द्वारा चरी आयी दाविद् । दूधरे दूधरा यद और उरकारी उर्जारी कुछ ऐसा-उर्जारियष्ठ ऐ दूर्जे उर्जारियष्ठ ऐ एकावास्तुरिष्ठ दिवा पाए हो एकावास्तुरिष्ठ ऐ वाय वो विद्या विविषारी उर्जारा दूधरा दावाव्य उर्जारियष्ठ दिव्या का ऐ उर्जर दूधरा दाव ली उर्जारियष्ठ उर्जारी दि वायेदे वे अमिय दूधरियष्ठ वर अर्दियुसादर उर्जे उर्जर वाय वायोवायार दूधरा दूर अवियेवायार दूधरा दूर अवियेवायार ।

Constitution Section 102. It has been decided by the Board of the BLSR to issue of compensation documents and by the Ministry of Railways to issue of service letters. In addition there is a proposal before the Board of Directors and Board of Directors to regulate the terms of the Agreement BLSR and will be issued by Central Railway Board through their Chairman, which will be issued to the terms of a general letter by the Management Central Office controlling the East Central Railway and by

- 82 -

(150)

66'

प्राप्ति

प्राप्ति का विवर  
Details of recoveries

किसी का स्वरूप  
Nature of recovery

NOL

प्राप्ति का अकाउंट  
Account No.

NIL

किसी में वसुष एवं खाती है।  
Instalment etc.

To be recovered  
by Adminstrative Tribunal  
श्रीम प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

From

to

on account of

प्राप्ति एवं  
Recovery of

महीनों का नाम Name of months	प्रति Pay	उपदान, फीस वा दि Gratuity fee etc.	निधियां और स्वयं कटौतियाँ Funds and other Deductions		वसुल की गई <sup>1</sup> साय-कर की राशि Amount of Income-tax recovered		स्वयंकिताएँ Remarks	Total
			D.A.	TA	SCA	SDA		
बंदिस्त अप्र० 19 March, 2008 to 18 June, 2008	8060 1800	1183	—	—	—	—	—	Rs. 11,043/-
जून 19 July, 2008 to 18 December/08 18 August, 2008	8360 1800	1626	..	..	..	..	..	Rs. 11,786/-
अक्टूबर 19 September/08 to 18 November/08	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
नवम्बर 19 October/08 to 18 December/08	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
दिसम्बर 19 November/08 to 18 December/08	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जनवरी 19 December/08 to 18 January/09	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
फरवरी 19 January/09 to 18 February/09	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मार्च 19 February/09 to 18 March/09	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अप्रू० 19 March, 2009 to 18 April/09	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मई 19 April, 2009 to 18 May, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जून 19 May, 2009 to 18 June, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जुलाई 19 June, 2009 to 18 July, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अगस्त 19 July, 2009 to 18 August, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
सितम्बर 19 August, 2009 to 18 September, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अक्टूबर 19 September, 2009 to 18 October, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
नवम्बर 19 October, 2009 to 18 November, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
दिसम्बर 19 November, 2009 to 18 December, 2009	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जानवरी 19 December, 2009 to 18 January, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
फरवरी 19 January, 2010 to 18 February, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मार्च 19 February, 2010 to 18 March, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अप्रू० 19 March, 2010 to 18 April, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मई 19 April, 2010 to 18 May, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जून 19 May, 2010 to 18 June, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जुलाई 19 June, 2010 to 18 July, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अगस्त 19 July, 2010 to 18 August, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
सितम्बर 19 August, 2010 to 18 September, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अक्टूबर 19 September, 2010 to 18 October, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
नवम्बर 19 October, 2010 to 18 November, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
दिसम्बर 19 November, 2010 to 18 December, 2010	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जानवरी 19 December, 2010 to 18 January, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
फरवरी 19 January, 2011 to 18 February, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मार्च 19 February, 2011 to 18 March, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अप्रू० 19 March, 2011 to 18 April, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मई 19 April, 2011 to 18 May, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जून 19 May, 2011 to 18 June, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जुलाई 19 June, 2011 to 18 July, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अगस्त 19 July, 2011 to 18 August, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
सितम्बर 19 August, 2011 to 18 September, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अक्टूबर 19 September, 2011 to 18 October, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
नवम्बर 19 October, 2011 to 18 November, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
दिसम्बर 19 November, 2011 to 18 December, 2011	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जानवरी 19 December, 2011 to 18 January, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
फरवरी 19 January, 2012 to 18 February, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मार्च 19 February, 2012 to 18 March, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अप्रू० 19 March, 2012 to 18 April, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मई 19 April, 2012 to 18 May, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जून 19 May, 2012 to 18 June, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जुलाई 19 June, 2012 to 18 July, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अगस्त 19 July, 2012 to 18 August, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
सितम्बर 19 August, 2012 to 18 September, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अक्टूबर 19 September, 2012 to 18 October, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
नवम्बर 19 October, 2012 to 18 November, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
दिसम्बर 19 November, 2012 to 18 December, 2012	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जानवरी 19 December, 2012 to 18 January, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
फरवरी 19 January, 2013 to 18 February, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मार्च 19 February, 2013 to 18 March, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अप्रू० 19 March, 2013 to 18 April, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मई 19 April, 2013 to 18 May, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जून 19 May, 2013 to 18 June, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जुलाई 19 June, 2013 to 18 July, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अगस्त 19 July, 2013 to 18 August, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
सितम्बर 19 August, 2013 to 18 September, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अक्टूबर 19 September, 2013 to 18 October, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
नवम्बर 19 October, 2013 to 18 November, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
दिसम्बर 19 November, 2013 to 18 December, 2013	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जानवरी 19 December, 2013 to 18 January, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
फरवरी 19 January, 2014 to 18 February, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मार्च 19 February, 2014 to 18 March, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अप्रू० 19 March, 2014 to 18 April, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मई 19 April, 2014 to 18 May, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जून 19 May, 2014 to 18 June, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जुलाई 19 June, 2014 to 18 July, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अगस्त 19 July, 2014 to 18 August, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
सितम्बर 19 August, 2014 to 18 September, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
अक्टूबर 19 September, 2014 to 18 October, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
नवम्बर 19 October, 2014 to 18 November, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
दिसम्बर 19 November, 2014 to 18 December, 2014	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
जानवरी 19 December, 2014 to 18 January, 2015	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
फरवरी 19 January, 2015 to 18 February, 2015	8360 1800	1626	928	1600	1304	60	—	Rs. 15,678/-
मार्च 19 February, 2015 to 18 March, 2015	8360 1800	1626	928	1600	1304	60		

— 44 — 8343 — 67 — Annexure XV (149)

SPEED POST

No. 28/110/73-Ett/480  
Government of India  
Directorate of Field Publicity  
Regional Office (Ar.P.)

Dated Itanagar, the  
28th July, 2009

To

The Pay & Accounts Officer  
Ministry of I & B.  
Guwahati.

Sub:- Bill for leave encashment in respect of  
Shri C. Kense, Chowkider (retired).

....

Sir, I am to forward herewith the Bill No. P/38/2009-10  
dt. 28/7/2009 for Rs. 96,252 (Rupees Ninety six thousand  
two hundred fifty two) only being the leave encashment of  
Shri C. Kense, Chowkider who has retired from Govt. service  
on superannuation on 31.12.2008.

It may be informed that Service Book of the official  
has already been sent to you.

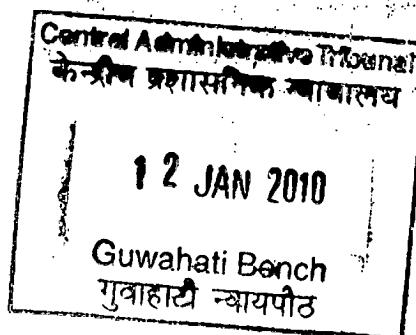
I, therefore, request you kindly to arrange payment  
of the bill at any early date.

Yours faithfully

*Paul 28/7/09*  
( K.C. Paul )  
Administrative Officer  
DPP: Itanagar

Encl:- As above

WIC  
8/110  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रधार निदेशक/Director of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
ईटानगर, असम/Itanagar, Ar. Pradesh



NO. 28/118/73-Estt/468  
Government of India  
Directorate of Field Publicity  
Regional Office (Ar.P)

84

68

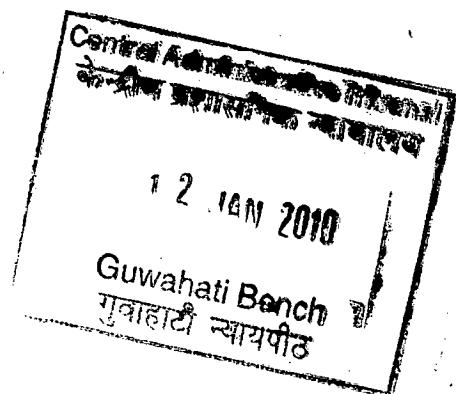
Dated Itanagar, the  
27th July, 2009.

SANCTION ORDER

Under Rule 39 of CCS(Leave) Rules, 1980, Shri C. Kamsa, Chowkidar, Field Publicity Unit, Seppa who has been retired on superannuation from Govt. service on 31.12.2008 (afternoon) is granted lump-sum cash equivalent to leave salary for 245 days leave available at his credit on the last day of his service.

Shri Kamsa, Chowkidar is entitled to the following emoluments per month on the date of his retirement.

Pay -.....	Rs. 8360
GP .....	Rs. 1800
DA .....	<u>Rs. 1626</u>
<u>Rs. 11,786/-</u>	
<u>= 11,786 X 245 days</u>	
<u>30 days</u>	
<u>= Rs. 96,252/-</u>	



Hence sanction is hereby accorded for payment of cash for Rs. 96,252/- (Rupees Ninety six thousand two hundred fifty two) only in lieu of earned leave for 245 days to Shri C. Kamsa, Chowkidar.

The expenditure is debitable to the Head :  
2071 -Pension and Other benefit.

(Raj Kumar)  
Joint Director

Copy to:-

1. Shri C. Kamsa, Chowkidar (retired).
2. The Pay & Accounts Officer, Ministry of I & B, Guwahati.

MIN 8/110  
राजकुमार / RAJ KUMAR  
संयुक्त निवेशक/ Joint Director  
क्षेत्रीय प्रचार संवित्रालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/ Ministry of I & B  
भारत सरकार/ Government of India  
इटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh  
Service Book.  
Personal file.  
Units Section.

(Raj Kumar)  
Joint Director

-46-

-46- 85 Annexure XVI

SPEED POST

No. G.27018/1/2009-Acctt/476  
Government of India  
Directorate of Field Publicity  
Regional Office(Ar.P)

67 -

Dated Itanagar, the  
28th July, 2009

To

The Pay & Accounts Officer  
Ministry of I & B  
Guwahati.

Sub:- Bill for final payment under CGEI Scheme, 1980  
(Savings Fund)-forwarding of.

\*\*\*

Sir,

I am to forward herewith the pre-receipted Bill No. CGEIS/ 1 /2009-10 dated 28/7/2009 in Annexure 'C' (Received Bill) alongwith sanction order in respect of the following official being the final payment of CGEI Scheme, 1980 under Savings Fund who has retired on superannuation from Govt. service on 31.12.2008.

1. Shri C. Karsa, Chowkidar Rs. 14,902/-

The Service Book complete in all respect of the employee was already sent to you.

I request you kindly to arrange necessary payment at an early date.

Yours faithfully

*Paul 28/7/09*  
( K.G. Paul )  
Accounts Officer  
DPP: Itanagar

Enclos:- as above

W.M.C. 8/110  
राज्यकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रशासन निदेशालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
ईटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

dated

Accounts Officer

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ



No. G-27018/1/2009-Acctt/CP67  
Government of India  
Directorate of Field Publicity  
Regional Office (Ar.P.)

Dated Itanagar, the  
27th July, 2009.

SANCTION ORDER

In pursuance of Ministry of Finance (Dept. of Expenditure's) O.M.No.7(2)E-V/89 dated 26th June, 1989, sanction is hereby accorded to the grant of Rs.14,902/- (Rupees Fourteen thousand nine hundred two )only being the total entitlement from Saving Fund under CGEGI Scheme as noted below to Shri Choting Kamsa, Chowkidar who has retired on 31.12.2008 (a-fternoon) on superannuation from Govt. service. His subscription has been recovered upto December, 2008.

1. CGEGIS Saving Fund .....Rs. 14,902/-

It is certified that the expenditure is debitable to the Head 811-Insurance and Pension Funds-Central Govt. Employees Group Insurance Scheme (Head-Minor Head) Insurance Fund (Sub-head) Saving Fund through Pay & Accounts Office, Doordarshan, Ministry of I & B, Guwahati.

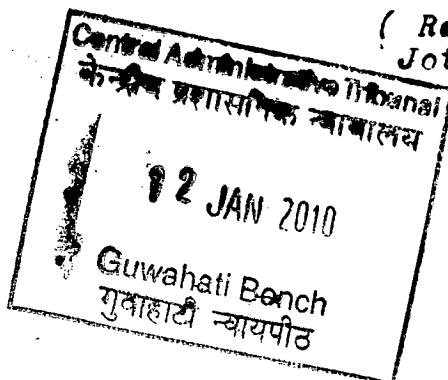
( Raj Kumar )  
Joint Director

Copy to:-

1. The Pay & Accounts Officer, Ministry of I & B, Guwahati.
2. Shri C.Kamsa, Chowkidar (retired), Seppa.
3. Personal file of official concerned.
4. Accounts Section.

WIA 8/1/10  
राजकुमार निदेशक/Joint Director  
संयुक्त निदेशालय/Directorate of Field Publicity  
क्षेत्रीय प्रचार निदेशालय/Ministry of I & B  
सूचना एवं प्रसारण मंत्रालय/Ministry of India  
भारत सरकार/Government of India  
ईटानगर, अरुणांखल प्रदेश/ Itanagar, Ar. Pradesh

( Raj Kumar )  
Joint Director



GOVERNMENT OF INDIA

MINISTRY OF INFORMATION &amp; BROADCASTING

PAV &amp; ACCOUNTS OFFICE (NER)

CHIRAGARSHAN: HIRDAY RANJAN PATH

21, BARUAH ROAD: GUWAHATI

No. PAO/NER/RR/PA/2009-10/259

Date: 7.09.2009

To,

The Director  
DFP, Itanagar

Sub: - Pension case in respect of Shri Chotting Kamsa, Chowkidar.

Ref: - Our Office letter No. PAO/NER/RR/OD/PEN/09-10/259 dt. 12.5.2009

Ref: - Your Office letter No. 28/11/2/73-Estt/Vol-II/340 dt. 9.6.2009

Sir,

In returning herewith the above mentioned case once again I am to observe as follows:

1) Since the official does not possess minimum regarding qualification his pay fixation may be done with granting PB-1S i.e. 4440/- & the Grade Pay corresponding to the pre-revised pay scale i.e. 1800/- as notified in CCS (F) Rules 2008. While fixing his pay in the pay band- 1S, pay in the 1S band may be restricted to the maximum of the 1S band & no increments may be allowed till further clarification.

For placing a Group- 'F' official in PB-1, one of the following two conditions must be fulfilled

- Minimum qualification is matriculation.
- Who do not possess the minimum prescribed qualification - must have undergone training curriculum designed by the concerned administrative department.

In the instant case neither of the two conditions is fulfilled. Further the C.M. dt. 24.12.2008 has been gone through carefully, but there is nothing to grant PB-1 to the ineligible Group- 'F' employees. As such your intention for granting PB-1 on account of lesser pay in 1S pay band does not have the support of the rules. Correction in pay fixation may be done at your end by preparing a due and drawn statement for eventual recovery. In case of any doubt, you may take up the matter with the higher authority for authoritative clarification.

2) 7 digits BSR code of paying Branch may be quoted along with Bank a/c no

The concerned retired official may be informed of the latest position of his

The Service Book along with pension papers are returned here

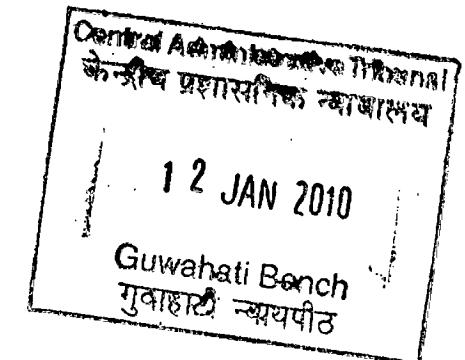
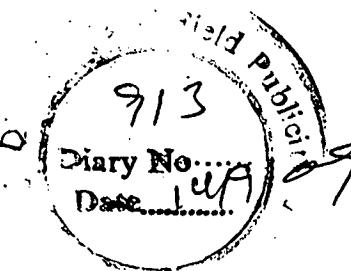
Yours faithfully,

Assistant Accounts Officer  
PAO, DD, Guwahati

Asstt. Accounts Officer  
Pay & Accounts Office  
Ministry of Information & Broadcasting

Endo: - As stated above

Acer



Wttr 8/11/10  
RAJ KUMAR  
संयुक्त नियन्त्रक/ Joint Director  
क्षेत्रीय नियन्त्रक/ Directorate of Field Publicly  
सूचना एवं प्रशासन मन्त्रालय/ Ministry of I & B  
भारत सरकार/ Government of India  
इडनगर, असाम अंचल प्रदेश फारमार, Ar. Pradesh

No.28/118/73-Estt/ 872  
Government of India  
Directorate of Field Publicity  
Regional Office (Arunachal Pradesh Region)

Dated Itanagar, the  
20<sup>th</sup> October, 2009.

To

The Pay & Account Officer,  
Ministry of I & B,  
Govt. of India  
Guwahati.

Sub:- Pension case in respect of Shri C.Kamsa, Ex-Chowkidar.

Please refer to your letter No.PAO/NER/DD/PEN/2009-10/535 dated 07.09.2009.

The pension case of Shri C.Kamsa, Ex-Chowkidar is resubmitted herewith after completing the following observation.

1. As per your observation, his pay wef 1.1.2006 has been refixed in PB-1S i.e. Rs.4440-7440 and grade pay corresponding to the pre-revised pay scale i.e. Rs.1800/- and restricted to the maximum of the 1S band i.e. Rs.7440/- and no increment has been allowed. The revised pay fixation order wef 1.1.2006 is enclosed.

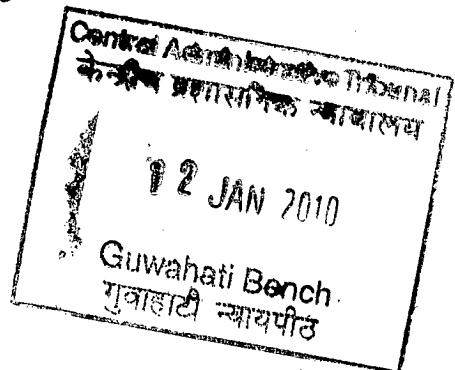
Due to correction of pay fixation as on 1.1.96 as well as from 1.1.2006 a sum of Rs.26.695/- has been found to be paid in excess to Shri C.Kamsa which may be recovered from his Retirement gratuity. The statements are enclosed.

2. Bank code No. of paying Branch along with bank account number has been quoted. Photocopy of pass book A/c no. of Shri C.Kamsa is also enclosed.

You are therefore requested to settle the pension case of Shri C.Kamsa, Ex-Chowkidar at your earliest convenience.

*WIC*  
(Raj Kumar)  
Joint Director.

RAJ KUMAR 8/1/10  
राज कुमार 8/1/10  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रबंध निदेशालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
ईटानगर, अरुणांचल प्रदेश/ Itanagar, Ar. Pradesh



Form of letter to the Accounts Officer forwarding  
of Pension Papers of Government servant.

- 74 -

No.28/118/73-Estt/Vol-II/  
Government of India  
Dte. of Field Publicity  
Regional Office(Ar. Pradesh)

To

The Pay & Accounts Officer  
Ministry of I & B  
Guwahati.

Dated 20th October, 2009.

Sub:-

Pension papers of Shri Choting Kansa, Chowkidar for  
authorising of Pension.

Sir,

I am directed to forward herewith the Pension papers  
of Shri C.Kansa, Chowkidar of this office for your further necessary  
action.

2. The details of Government dues which will remain  
outstanding as on date of retirement(31.12.2008) and which need to  
be recovered out of the amount of retirement gratuity are indicated  
below:-

(a) Balance of House Building or conveyance Advance	....	NIL
(b) Over-payment of Pay & Allowance including leave salary	....	NIL
(c) Income Tax deduction at source under the Income Tax Act, 1961(43 of 1961)	....	NIL
(d) Arrears of Licence fee for occupation ... of Govt. accommodation.	....	NIL
(e) The amount of licence fee for the retention of Govt. accommodation for the permissible period of two months beyond the date of retirement.	....	NIL
(f) Any other assessed dues and the nature .... thereof.	....	NIL
(g) The amount of Gratuity to be withheld .... for adjustment of unassessed dues, if any.	....	NIL

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ

3. Your attention is invited to the list of enclosures  
which is forwarded herewith.

4. The receipt of this letter may be acknowledged and this  
office informed that necessary instructions for the disbursement  
of Pension have been issued to disbursing officer concerned.

5. The retirement gratuity will be drawn and disbursed by  
this office on receipt of authority from you. The outstanding  
Govt. dues as mentioned in para 2 above will be recovered out  
of the retirement Gratuity before making payment.

LIST OF ENCLOSURES:

1. Form 5 & 7 duly completed.
2. 2(two) specimen signature and  
3 copies of passport size photographs  
duly attested by Head of Office.
3. Form No.3 and other relevant papers.
4. SERVICE BOOK
5. Computation of Pension(application)

P/S LPC(revised)/NDC attached.

( Raj Kumar )  
Joint Director

WU  
8/1/10  
राजकुमार/RAJ KUMAR  
सदर अधिकारी/District Director  
सरकारी विद्युत विभाग  
सरकारी प्रचार प्रसारण विभाग  
भारत गवर्नर अस्साम  
इटानगर

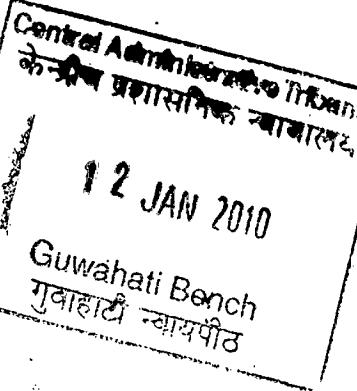


4. Details of omissions, imperfections or deficiencies in the Service Book which have been noted under Rule 59(1)(b)(ii). **NIL**

5. Total length of qualifying service for the purpose of pension towards broken periods, as mentioned reckoned as thirty days. **36 years 8 months 20 days (i.e. 33 years)**

6. Periods of non-qualifying service :-  
 (i) Interruption in service condemned under Rule 28.  
 (ii) Extraordinary leave not qualifying for pension.  
 (iii) Period of suspension not treated as qualifying.  
 (iv) Any other service not treated as qualifying. **NIL**

NIL



	Total	<b>NIL</b>
17. Emoluments reckoning for gratuity :-	Pay = 7440 GP = 1800 (16%) DA = 1478	Rs. 10718

18. Average emoluments :-

Emoluments drawn during the last Ten months of service.

Post held	From	To	Pay	Personnel for calculating pay Average
Chowkidar	1.3.2008	31.12.2008	7440 1800(GP)	x 10 = Rs. 92,400/-

Average emoluments = 9,240/-

19. Date on which Form 5 has been obtained from the Govt. servant :- **Lastly on 8.7.2008**  
 (to be obtained eight months before the date of retirement of Govt. servant).

20(i) Proposed pension :- **50% of last pay = Rs. 4620/-**

(ii) Proposed graded relief :- **As admissible**

21. Proposed death-cum-retirement Gratuity :- **10,718x1/4x66 = 1,76,847/-**

22. Date from which pension is to commence. **1.1.2009**

WIS 8/1/10  
 राजकम्पर/RAJ KUMAR  
 Joint Director  
 Dept. of Field Publicity  
 Arunachal Pradesh  
 केन्द्रीय प्रशासन  
 सचिवालय  
 भारत सरकार  
 इटानगर, असम  
 781001

WIS 20/1/10  
 Joint Director,  
 Dept. of Field Publicity  
 Government of India  
 Itanagar, Arunachal Pradesh

Proposed Amount of Provisional  
Pension if Departmental or Judicial  
proceedings is instituted against  
the Govt. Servant for re- retirement :-

NIL

24. Details of Govt. dues recoverable  
out of gratuity :-

NIL

i) Licence fee for the allotment of  
Govt. accommodation under Sub-Rule  
(2), (3) and (4) :-

:-

Rs. 26,695/-

ii) Dues referred to in Rule 73

:-

25. Whether nominated made for

Yes

i) Death-cum-retirement gratuity :-  
ii) Family Pension 1964, if applicable :-

No

26. Whether Family Pension 1964 applicable  
to the Govt. Servant and if so :-

Yes  
a) Twice of FP 2772/- = 5544/-  
b) 50% of last pay = 4620/-  
c) Pension = 4620/-  
(Rs. 4620 is the least)

i) Emoluments reckoning for the  
family pension

:-

ii) the amount of the family pension  
becoming payable to the family  
of the govt. servant, if death  
take place after retirement :-

67

a) before attaining the age of 65 years of :- Rs. 4620/-

b) after attaining the age of 67 years of :- Rs. 3500/- (Minimum)

iii) Complete and up-to-date details of  
the family as given in form 2,3 :-

Sl.No.	Name of the Member of the family	Date of Birth	Relationship with the Govt. Servant
1.	Smt. Joni Kamsa	26.5.1957	Wife
2.	Shri Jeting Kamsa	12.12.1985	Son
3.	Shri Rating Kamsa	6.8.1987	Son
4.	Shri Ganesh Kamsa	10.11.1995	Son
5.	Shri Yarte Kamsa	2.4.1997	Son
6.	Miss Yate Kamsa	24.7.2001	Daughter

:- 5' 6 1/2 inches  
(Five feet six & half inches)  
:- Mole on Nose.

27. Height

28. Identification marks

SBI-SEPPA (Code 5738)

A/C No. 11876567357

Dist-East Kameng(Ar.Pra.esh)

P.O. SEPPA

29. Place of payment of Pension (Treasury, Sub-treasury or Bank of the P.A.O) :-  
Dist-East Kameng(Ar.Pra.esh)

30. Head of account to which Pension and  
gratuity are debitable :- 2071-Pension and Other Benefit  
Pension Gratuity.

Wtcr  
8/1/16  
राजकुमार/RAJKUMAR  
Joint Director  
Dt. of Field Publicity  
Govt. of India  
Itanagar, Arunachal Pradesh

Wtcr  
20/1/16  
Joint Director,  
Dt. of Field Publicity  
Government of India  
Itanagar, Arunachal Pradesh

अन्तिम वेतन पत्र  
LAST PAY CERTIFICATE

Shri C. Kamsa, Choukidar

Proceeding on Retirement, in

superannuation on 31.12.2008

### 3. यह फैसला एक ना कहा जाए न कहा

31.12.2008

$\approx T^4 R_{\text{eff}}$

	Particulars
1. Pay	= Rs. 7440/-
2. G.P.	= Rs. 1800/-
3. DA	= Rs. 1472/-
4. TA	= Rs. 928/-
5. SCA	= Rs. 1600/-
6. SDA	= Rs. 1155/-
7. H.A.	= Rs. 60/-

Page 1 of 2

3. His CGEGIS contribution Q.Rs.15/- p.m. recovered upto December, 2008, मात्र स्वा जाती है।  
 उनका वापर नियमित नहीं है? R0/1P/6 महालेखाकार में is maintained by Accountant General J.D. D.P.P., Itanagar  
 His General Provident Fund Account No. का १५ भारत सेवा परिषद

5. पष्ठभाग पर दिए गए व्योरे के अनुसार = रारी कार्मचारी के वेतन में से कटौतियां को जानी हैं।  
Discoveries are to be made from the pay of the Government servant as detailed on the reverse.

6. दर्जे नीचे दिए गए व्योरे के अनुसार इस वेतन अदा किया गया है। पष्ठभाग पर लिखे अनुसार कटौतियां को गई हैं।  
The pay has been paid leaving salary ascertained below. Deductions have been made as noted on the reverse.

अवधि/Period	दर/Rate
ते	तक ₹०

७. वह नियन्त्रित देन का हकदार है । —  
He is entitled to draw the following : —

८. वह ..... दिन के नियन्त्रित अवधि का भी हकदार है ।  
He is also entitled to drawing the same days.

९. नियन्त्रित करने का दातानीदाता की दो दिन हकदार है भविष्य निधि में से जगता है । —  
He finances the insurance policies detailed below from Prevident Fund : —

दोस्रा बड़ा नाम Name of Insurance Company	पालिती नंबर No. of Policy	प्रीमियम की राशि Amount of Premium	प्राप्तिकरण की तिथि Due date for the payment of Premium
MR. RAJ KUMAR Joint Director of Field Publicity of I. & B.	8/110	₹ 100/-	15/12/2018

Note:—Against Serial No. 3 the information should be incorporated by the Head of the office in case of non-gazetted Government servants and by the Treasury Officer Officer himself in case of gazetted Officers. In addition, when a Government servant is transferred, one or the other or the Accounts Officer who will maintain his General Provident Fund Account after transfer should be recorded in the case of a gazetted Officer by the Accountant General while countersigning the Last Pay Certificate and by the office in the case of non-gazetted Government servants, if possible.

### वक्त्रतियों का विवरण Details of recoveries

वर्तमान दर्शन  
Nature of record.....

NIL

रुपये ८०  
आवधार Rs.....

WIL

## Top reviews

### INSTALMENTS.

800- 12 . . .

- दूसरे चेतन में से की गई कटौतियाँ  
Reductions made from leave salary

From ..... to ..... 11

के यात्रों में ..... Rs

के वार्ता विषय  
परिवर्तन  
परिवर्तन

For the ..... to be.....

के दृश्ये ३०  
४३

**Joint Director,  
of Field Publicity  
Government of India  
Shillong, Arunachal Pradesh**

	Fixed Pay	Grade Pay	DA	Total	Basic	D. Pay	DA	Total	Arrears
Jan '06	7440	1800	0	9240	4025	2013	1449	7487	1753
Feb '06	7440	1800	0	9240	4025	2013	1449	7487	1753
Mar '06	7440	1800	0	9240	4025	2013	1449	7487	1753
Apr '06	7440	1800	0	9240	4025	2013	1449	7487	1753
May '06	7440	1800	0	9240	4025	2013	1449	7487	1753
June '06	7440	1800	0	9240	4025	2013	1449	7487	1753
Jul '06	7440	1800	185	9425	4025	2013	1751	7789	1636
Aug '06	7440	1800	185	9425	4100	2050	1784	7934	1491
Sep '06	7440	1800	185	9425	4100	2050	1784	7934	1491
Oct '06	7440	1800	185	9425	4100	2050	1784	7934	1491
Nov '06	7440	1800	185	9425	4100	2050	1784	7934	1491
Dec '06	7440	1800	185	9425	4100	2050	1784	7934	1491
Jan '07	7440	1800	554	9794	4100	2050	2153	8303	1491
Feb '07	7440	1800	554	9794	4100	2050	2153	8303	1491
Mar '07	7440	1800	554	9794	4100	2050	2153	8303	1491
Apr '07	7440	1800	554	9794	4100	2050	2153	8303	1491
May '07	7440	1800	554	9794	4100	2050	2153	8303	1491
June '07	7440	1800	554	9794	4100	2050	2153	8303	1491
Jul '07	7440	1800	832	10072	4100	2050	2522	8672	1400
Aug '07	7440	1800	832	10072	4175	2088	2568	8831	1241
Sep '07	7440	1800	832	10072	4175	2088	2568	8831	1241
Oct '07	7440	1800	832	10072	4175	2088	2568	8831	1241
Nov '07	7440	1800	832	10072	4175	2088	2568	8831	1241
Dec '07	7440	1800	832	10072	4175	2088	2568	8831	1241
Jan '08	7440	1800	1109	10349	4175	2088	2944	9207	1142
Feb '08	7440	1800	1109	10349	4175	2088	2944	9207	1142
Mar '08	7440	1800	1109	10349	4175	2088	2944	9207	1142
Apr '08	7440	1800	1109	10349	4175	2088	2944	9207	1142
May '08	7440	1800	1109	10349	4175	2088	2944	9207	1142
Jun '08	7440	1800	1109	10349	4175	2088	2944	9207	1142
Jul '08	7440	1800	1478	10718	4175	2088	2944	9207	1511
Aug '08	7440	1800	1478	10718	4250	2125	2996	9371	1347

TOTAL ARREAR .... 45,870/-

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय  
12 JAN 2010  
Guwahati Bench  
गুৱাহাটী ন্যায়পীঠ

~~QX~~ Recovery Statement in respect of Shri C. Kamsa, ex-Chowkidar ~~W.C. 1, 2, 2008 to 31.12.2008~~

(171)

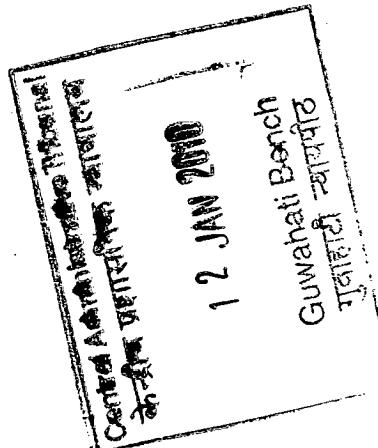
Period	Due Pay	GP	SDA	DA	Total	Drawn				Total	Total Difference
						Pay	DP	SDA	DA		
Sept/08	7440	1800	1155	1478	11873	8530	1800	1291	1653	13274	1401
Oct/08	7440	1800	1155	1478	11873	8530	1800	1291	1653	13274	1401
Nov/08	7440	1800	1155	1478	11873	8530	1800	1291	1653	13274	1401
Dec/08	7440	1800	1155	1478	11873	8530	1800	1291	1653	13274	1401
<b>TOTAL</b>					<b>47492</b>					<b>53096</b>	<b>5604</b>

Total due .....Rs. 47,492/-

Total drawn..... Rs. 53,096/-

To be recovered (-) 5,604/-  
from R.G.

WIN 8/1/10  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक / Joint Director  
क्षेत्रीय प्रचार निदेशालय / Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय / Ministry of I & B  
भारत सरकार / Government of India  
ईटानगर, असमायल प्रदेश / Itanagar, Ar. Pradesh



WIN 8/1/10  
Joint Director,  
Off. of Field Publicity  
Government of India  
Arunachal Pradesh

Sl. No.	Period	Pay due	DP			DA			Total difference PAY+DP+SCA+DA			Total amount to be recovered		
			drawn	Diff.	Due	drawn	Diff.	drawn	Diff.	drawn	Diff.			
1.	1/96 to 3/96	3170	3235	65	-	-	-	-	-	-	-	65X3	195	
2.	4/96 to 6/96	3235	3300	65	-	-	-	-	-	-	-	65X3	195	
3.	7/96 to 12/96	3235	3300	65	-	-	-	-	-	-	-	70X3	210	
4.	1/97 to 3/97	3300	3370	55	-	-	-	-	-	-	-	76X3	228	
5.	4/97 to 6/97	3300	3370	70	-	-	-	-	-	-	-	79X6	474	
6.	7/97 to 12/97	3300	3370	70	-	-	-	-	-	-	-	81X3	243	
7.	1/98 to 3/98	3300	3370	70	-	-	-	-	-	-	-	81X3	243	
8.	4/98 to 6/98	3370	3440	70	-	-	-	-	-	-	-	86X6	516	
9.	7/98 to 12/98	3370	3440	70	-	-	-	-	-	-	-	93X3	279	
10.	1/99 to 3/99	3440	3510	70	-	-	-	-	-	-	-	96X1+8 days	121	
11.	4/99 to 6/99	3440	3510	70	-	-	-	-	-	-	-	96X4+23 days	455	
12.	7/99 to 8/99	3590	3660	70	-	-	-	-	-	-	-	97X6	582	
13.	9/99 to 12/99	3590	3660	70	-	-	-	-	-	-	-	99X1	99	
14.	1/2000 to 6/2000	3590	3660	70	-	-	-	-	-	-	-	98X5	490	
15.	7/2000 only	3660	3730	70	-	-	-	-	-	-	-	100X6	600	
16.	8/2000 to 12/2000	3660	3730	70	-	-	-	-	-	-	-	102X1	102	
17.	1/2001 to 6/2001	3660	3730	70	-	-	-	-	-	-	-	104X5	505	
18.	7/2001 only	3660	3730	70	-	-	-	-	-	-	-	104X6	624	
19.	8/01 to 12/01	3730	3800	70	-	-	-	-	-	-	-	106X1	106	
20.	1/02 to 6/02	3730	3800	70	-	-	-	-	-	-	-	114X5	570	
21.	7/02 only	3730	3800	70	-	-	-	-	-	-	-	116X6	696	
22.	8/02 to 12/02	3800	3875	75	-	-	-	-	-	-	-	119X1	119	
23.	1/03 to 6/03	3800	3875	75	-	-	-	-	-	-	-	120X5	600	
24.	7/03 only	3800	3875	75	-	-	-	-	-	-	-	121X3	363	
25.	8/03 to 12/03	3875	3950	75	-	-	-	-	-	-	-	125X3	375	
26.	1/04 to 3/04	3875	3950	75	1938	1975	37	-	-	639	652	13	128X1	128
27.	4/04 to 6/04	3875	3950	75	1938	1975	37	-	-	814	830	16	378X5	1899
28.	7/04 only	3875	3950	75	1975	2013	38	800	250	830	845	15	382X6	2292
29.	8/04 to 12/04	3950	4025	75	1975	2013	38	800	250	1007	1026	19	387X1	387
30.	1/05 to 6/05	3950	4025	75	1975	2013	38	800	250	1244	1258	24	136X5	680
31.	7/05 only	3950	4025	75	2013	2050	37	-	-	1258	1292	24		
32.	8/05 to 12/05	4025	4100	75	2013	2050	37	-	-				15051	
* Total			8530			739		3000		2732				

(Rupees Fifteen thousand fifty one) only.

1. C that the amount of Rs. 15,051—being the over payment made to  
DSC, ex-chowkidar w.e.f. 1.1.95 to 31.12.2005 to be recovered  
from G. Bill.



Joint Director,  
Office of Field Publicity  
Government of India  
Itanagar, Arunachal Pradesh

W.H.C  
8/1/16  
राज्यकामर / RAJ KUMAR  
संचालन निदेशक/ Joint Director  
क्षेत्रीय प्रशासन नियंत्रण/ Directorate of Field Publicity  
सूदन नगर पालिका/ Maitri Kalyan Municipality of Itanagar, Ar. Pradesh  
इंदिरानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

-59- -62- 100- 99- 83- 165

Statement of fixation of pay under Central Civil Service (Revised Pay) Rules, 2008.

1	Name of the Government Servant	:	SHRI C. KAMSA
2.	Designation of the post in which pay is to be fixed as on January 1, 2006	:	CHOWKIDAR ( Non-matriculate)
3.	Status (Substantive/Officiating	:	SUBSTANTIVE
4.	Pre-revised scale(s) of pay applicable for the post [ In case more than one scale of pay is applicable for the post and these have been merged in pursuance of the recommendation of the Sixth CPC in a single revised scale, the scale of the pay in which the employee was actually drawing his pay should be specified]	:	2750-70-3800-75-4400
5.	Existing emoluments as on January, 1, 2006	:	
	(a) Basic pay (including Stagnation increment if any).	:	4025
	(b) Dearness Pay	:	2013
	(c) Dearness Allowance applicable at AICPI average 536 (1982 = 100)	:	1449
	(d) Total existing emoluments [ (a) to (c) ]	:	7487
			7490 (ROUNDED OFF)
6	Revised pay band and grade pay corresponding to the Pre-revised scale shown at Sl.No.4 above. (In the case of HAG + and above the appropriate scale may be mentioned)	:	4440 – 7440 ( PB – 1S) GRADE PAY – 1800
7.	Pay in the revised pay band/scale in which pay is to be fixed as per the fixation table attached at Annex - I	:	7440 (Restricted to maximum Of 1S band.)
8.	Grade pay to be applied in terms of Rule 4 of CCS(PR) Rules, 2008	:	1800
9	Stepped up pay with reference to the revised pay of Junior, if applicable [Notes 7 and 10 below Rule 7(1) of CCS (RP) Rules, 2008]. Name and pay of the junior also to be indicated distinctly.	:	NIL
10	Revised pay with reference to the substantive Pay in case where the pay fixed in the officiating post is lower than the pay fixed in the substantive post if applicable [Sub Rule (2) of Rule 7]	:	NIL
11	Personal Pay, if any [Notes 6 and 8 below Rule 7 (1)]	:	NIL
12	Personal emoluments after fixation (a) Pay in the revised Pay Band/Pay Scale (b) Grand Pay (c) Special Pay, if admissible [sub Rule 1 (C) of Rule 7] (d) Non-Practicing Allowance if admissible [Sub Rule 1 (D) of Rule 7]	:	7440 1800 - - 12 JAN 2010 Guwahati Bench গুৱাহাটী ন্যায়পীঠ
13.	Date of next increment (Rules 9 & 10) and pay after grant of increment	:	01-07-2006

Pay after Increment

Date of Increment	Pay in the Pay Band/Scale	Grade Pay (wherever Applicable)
01.07.2006	Stagnating, hence no increment.	-
01.07.2007	-do-	-
01.07.2008	-do-	-

W.M.C  
8/11/6  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशालय/ Joint Director  
क्षेत्रीय प्रयोग संग्रालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण संग्रालय/ Ministry of I & B  
भारत सरकार/Government of India  
ईटानगर, असमायल प्रदेश/ Itanagar, Ar. Pradesh

Signature & Designation of Head of Office  
Joint Director,  
Dir. of Field Publicity  
Government of India  
Guwahati, Assam

GOVT. OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING  
PAY & ACCOUNTS OFFICE (NER)  
DOORDARSHAN :: HRIDAY RANJAN PATH  
R.G. BARUAH ROAD :: GUWAHATI- 781 003

NO. PAC/NERJD/Pension/Family/ C 9-10/655

Date : 28.10.03

To

**The Pay & Accounts Officer  
Central Pension Accounting Office  
Ministry of Finance,  
Trikoot II Complex, Bhikaji Cama Place  
New Delhi- 110066**

Sir,

A pension payment order in favour of Shri/Smti Chokhang Namgyal

details of which are given below is forwarded herewith for arranging payment.

### Details:

1. PPO No. & Date ..... 28875.09.00535. dt. 28.10.09  
 2. Category of Pension ..... Superannuation  
 3. (a) Amounts of Basic Pension Rs ..... 4620/-  
 (b) Family Pension in the event of death of pensioner/Govt. Servent.  
 Enhanced Rate Rs. ..... 4620/- Upto 7 yrs. or 67 yrs. of age whichever is earlier  
 Normal Rate Rs. ..... 3500/- with effect from the expiry dt. of Enhanced rate  
 4. Date of commencement of pension ..... 1.1.2009  
 5. Name of the Bank ..... State Bank of India  
 Branch Location and code No. ..... Sepa. Br. Code - 0005738  
 Accounts No. ..... 11876567357  
 Dist. East Kamrup. State ..... Assam/Chhattisgarh  
 6. Commutation authorised simultaneously through a separate letter. Pension payment may be subject to the conditions specified in the PPO as well as the CCS (pension) Rules and Receipt & Payment Rules.

Yours faithfully

End. :`

1. PPO (pension & Disburser's portion)
2. Photo.
3. Specimen Signature Slip
4. Option of pension indicating Name & full address of the Public Sector Bank

MEMO NO. PAO/NER/DD/Pension/Family/G56-G57

## Pay & Accounts Office

Date: \_\_\_\_\_

Copy to :

1. Shri/Smt. Chaitanya Kumar  
Vill. Kumar PO/PS: Seppa Dist. East Kansung  
(Administrative Pradesh)  
The G.T. Director  
ATP. Tanagar

W.H. 8/116 RAJ KUMAR  
Talish Printers, Panjab and / Joint Director  
संयुक्त प्राचीन तिरंशाला/ Secretary of Field Publicity  
क्षेत्रीय प्रचार समिति/ Ministry of I & B  
सुनना एव प्रसारण समिति/ Government of India  
भारत सरकार/ Government of Ar. Prades  
इंदौरनगर, अण्णायल प्रदेश/ Itanagar, Ar. Prades

### Bay & Accounts officer

3/10/08

46

seed

GOVT. OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING  
**PAY & ACCOUNTS OFFICE (NER)**  
DOORDARSHAN :: HRIDAY RANJAN PATH  
R.G. BARUAH ROAD :: GUWAHATI -781 003

NO. PAO/NER/DD/COMMUTATION/09-10/39

Date

To

The Pay & Accounts Officer  
Central Pension Accounting Office  
Ministry of Finance,  
Trikoot II Complex, Bhikaji Cama Place  
New Delhi- 110066

Subject : Commutation of Pension of Shri/Smti Chaitanya Kumar

Holder of PPO No. 288750900535 d/s. 28.10.09

Sir.

I am to request you to make arrangement for payment of commuted value amounting to Rs. 18,171.1/- (Rupees One lakh eighty one thousand seven hundred eleven— Only) in respect of PPO mentioned above.

1. (a) Basic Pension Rs. 4620/- (Rupees Four thousand six hundred Twenty )only.  
 (b) Pension amounting to Rs. 1848/- (Rupees One thousand eight hundred forty eight )only  
 (c) Reduced Pension amounting to Rs. 2772/- (Rupees Two thousand seven hundred sixty two )only

2. Details of disbursing Bank/Authority  
 (i) Name of the Bank/Authority State Bank of India  
 (ii) Branch location Code No. (If any) Seppa Br. Code - 0005738  
 (iii) Account No. 1876567357  
 (iv) District East Kannur State Arunachal Pradesh

3. Already drawing pension from the Bank indicated at above pension being authorised simultaneously.

**Note :** 1. Reduced monthly pension after commutation will take effect from the date commuted value is credited into the pensioner account by the Bank.

Yours faithfully

## Pay & Accounts Officer

MEMO NO PAO/NER/DD/COMMUTATION :

Date: \_\_\_\_\_

1. Shri/Smti Chaitanya Kumar  
Vill. Karnaad, PO/PS. Seppar, Dist. East Kannur  
(Kerala State)  
2. The Lt. Director  
P.T.T., Kannur

GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING  
PAY & ACCOUNTS OFFICE (NER)  
DOORDARSHAN::HRIDAY RANJAN PATH  
R.G. BARUAH ROAD::GUWAHATI

No. PAO/NER/ADD/PEN/709-10/97/658

Dated: 28.10.2009

To

The Joint Director  
RPP  
9 T Nagar

Subject : Authorisation for withdrawal of Retiring / Death Gratuity into. Shri / Smt. Chotising  
16/2/2019

Sir, I am to authorize you to make necessary arrangement for drawal of an amount of Rs. 150,152/-  
(Rupees One lakh fifty thousand one hundred fifty Rupees  
Payable to the above mentioned person on account of IICRG due to Late/Shri/Smt C. L. Girija  
by submission of a bill for the aforesaid amount together with the Auth. duly attached to this office.

The amount recoverable should be clearly specified in the bill indicating the Head of Accounts is to be credited to enable this office to adjust correctly.

The amount of Rs. (Rupees \_\_\_\_\_)  
Only being the outstanding House Building / OMC advance and the interest thereon recoverable  
from the gratuity may also please be indicated in the relevant column of the bill with proper  
classification of the Head of account under which the amount is to be debited.

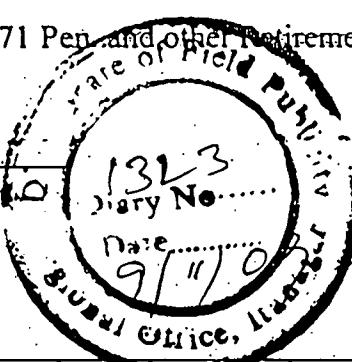
The expenditure is chargeable to : 2071 Pen and other Retirement Benefits-01. Civil 104  
Gratuities.

Payable on SBI Seppa

Yours faithfully

Wisead

### **Pay & Accounts Officer**



Note: Original Authority may be submitted alongwith the Bill. केन्द्रीय व्यापार नियम विधायिका विभाग

✓ WIC  
9/1/2008

Acc'd

12 JAN 2010

**Guwahati Bench**  
गुवाहाटी न्यायपीठ

Annexure - XXII (107)  
- 62 - 109 - SPEED POST - 87 -

No. 28/118/73-Rett/979  
Government of India  
Directorate of Field Publicity  
Regional Office(Ar.P)

Dated Itanagar, the  
12th November, 2009

To

The Pay & Accounts Officer  
Ministry of I & B  
Doordarshan  
Guwahati.

Sub:- Bill for drawal of retirement Gratuity in  
respect of Shri Choting Kansu, Chowkidar(fattred).

.....

In accordance with your letter No.PAO/MEB/ID/PHH/  
09-10/97/658 dt. 28.10.2009 authorising therewith drawal  
of Retirement Gratuity to Shri Choting Kansu, Ex-Chowkidar,  
I am forwarding herewith the Bill No. P/80/2009-10  
dt. 12-11-2009 for Rs. 1,50,152/- (Rupees One lakh fifty  
thousand one hundred fifty two) only for your perusal  
and necessary action.

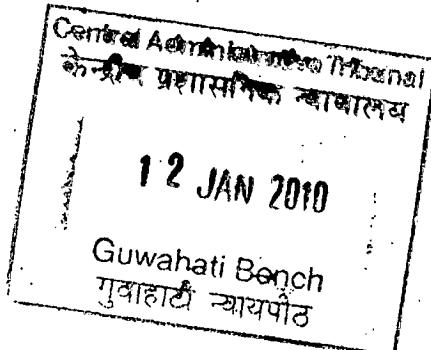
Form 2 (Data-Input sheet-2 of DCRG) duly filled  
in is also attached with the bill.

You are, therefore, requested to make payment of  
the bill at an early date.

Enc1:-As above

( Raj Kumar )  
Joint Director

W.M. 8/116  
राजकुमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
केन्द्रीय प्रचार निदेशालय/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/ Ministry of I & B  
भारत सरकार/ Government of India  
ईटानगर, असम/ Itanagar, Ar. Pradesh



BILL FORM FOR DRAWAL OF DCRG/RETIREMENT GRATUITY

Office of the :- DIRECTORATE OF FIELD PUBLICITY,  
MINISTRY OF I & B, GOVT. OF INDIA  
ITANAGAR - 791111.

Head of Account :- 2071 - Pension & Other Retirement Benefits.  
01-CIVIL-104 - Gratuity

Received the amount of Gratuity due to  
En Chotip Kamsa, ex-employee of Field

Publicity Office, Seppa, sanctioned  
vide letter No. PAO/NER/DD/PEN/09-10/97/658  
dated 28/10/2009 of the Pay

& Accounts Officer, Ministry of I & B,  
Guwahati.

..... GROSS Rs. 1,76,847  
Less drawn vide B/No. (-)Rs. 26,695

NET AMOUNT FOR PAYMENT Rs. 1,50,152

(Rupees One lakh fifty thousand one  
hundred fifty two ) only.

Certified that :-

(a) The amount drawn in the last month pay bill has been  
duly disbursed and the receipt obtained from the Pensioner.  
(b) No Demand Certificate and LPC have been already submitted  
to the Pay & Accounts Officer, Guwahati.

Station :- Itanagar.  
Dated :-

Examined and entered  
Treasury Accountant :-

Pay Rs.  
in Cash

IV. Taxes on  
income.

Central Administration, Itanagar  
केन्द्रीय प्रशासनिक स्थानालय

12 JAN 2010

Guwahati Branch  
गुवाहाटी न्यायालय

With  
Signature  
Designation  
DDP DOB  
Arunachal Pradesh

FOR USE IN A.G.'S OFFICE

Admitted Rs.  
Objected.

Auditor

RAJAKUMAR / RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रयोग संस्थान/ Directorate of Field Publicity  
सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
इटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

Superintendent

Guwahati Benc. DA 5-2

To be attached to bills prepared by PAO in settlement of inward claims, DCRG, Pension and other miscellaneous, outward claims or remittances to other PAOs and for issue of fresh cheques after cancellation of old cheques.

1. Voucher No. 1 2. Date 1

5. ANGLES OF SIGHT. 1 RS. P

5. 2.2.2. 222. 1 1 2 1 8 1 8 1 2 1 4

Digit	Digit Score	SCCD	Sign	Answe
0 2 7	2 0 7 1 0 0 1 5	3 6	+	1,50,152
1 1 1	1 1 1 1 1 1 1 1	1 1 1 1 1 1 1 1	1 1 1 1 1 1 1 1	

5. Account adjusted with other Accounts Officer-Transactions  
adjustable with :-

Fac. Code	Spec. No.	M.H. Serial	SCCD	Sign.	Amount

ପ୍ରଦୀପ ଓ ଶ୍ରୀପଦମ ବ୍ୟବସାୟୀଙ୍କୁ।

22. Amount. | No. | | | |

W16  
राजकमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रचार मंत्रालय/Directorate of Field Publicity  
सूचना एवं प्रशासन मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
अन्धार्याल प्रदेश/ Itanagar, Arunachal Pradesh  
ईटानगर ८८७००८  
NOTE :- These offices are  
located in the State of Arunachal Pradesh.

D. & D.O.

Registration No. 01/2000  
DFP : Itanagar  
Arunachal Pradesh

Date: \_\_\_\_\_

106-69-107-90- Annexure-XXII

~~65~~

- 66 -

(198)

GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING  
PAN & AIR LINES AIRLINE (INDIA) LTD.  
K.G.H. ROAD, MAMUDYANAGAR, MURSHIDABAD  
COMM-FAX: 033-22111003

No. PAYMENT NUMBER: 750

Date: 18/11/09

12 JAN 2010

To: J D DFP, Dibrugarh

Guwahati Bench  
गुवाहाटी आणणीड

Subject: Payment of the following amount

Note: I enclose the sum of the following Cheque(s)/Draft(s) for onward transmission to the Payee. Please the amount is fully  
amounted.

BSB

TELEGRAM ACCOUNTANT OFFICER

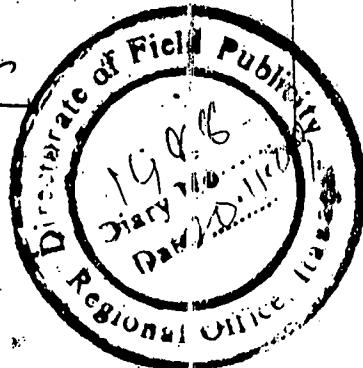
Amount Name of the Payee

1. 80	928495	150152/- Chaitanya Kumar
2. 1.	12/11/09	14902/-
3. 79.		87530/-

252584/-

W.W.C  
20/11/09

Recd.



W.W.C  
8/11/09  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रचार निदेशालय/Director  
सूचना एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
ईटानगर, अरुणाचल प्रदेश/Itanagar, Ar. Pradesh

107 - 108 - 91 - REGISTERED. 11

No. 3.12019/ 14/2009-10/Accnt/ 1032 Annexure XXIV  
Government of India  
Directorate of Field Publicity  
Regional Office (Ar. Pr.)

Dated 20/11/2009.

To

Shri Chotting Kamsa,  
Ex- Chowkidar,  
Dapra.

Bill No. P/79 P/80, G/15/01

Dated 12/11/09

Please find enclosed herewith the draft(s) as mentioned below alongwith all particulars.

Please obtain receipt of payment and forward the same to this office within 7(seven) days of the encashment/issue of draft(s) alongwith the letter in original for our office record. While obtaining BPRs for Rs.5000/- or more from the parties, it may be ensured that the same is furnished by the parties in prescribed printed receipt form.

Sl.No.	No. & Date of draft(s).	Amount	In favour of	In payment
--------	-------------------------	--------	--------------	------------

①	Sl. No. 928495 dt. 17/11/09	Rs. 25238/-	Chotting Kamsa	Leave encashment Retirement gratuity and GESIS Scheme D. & M. BPLS & Special Payments Regional Office DPP: Housing
---	-----------------------------	-------------	----------------	---

The letter should be returned in original alongwith APR3 acknowledgement in duplicate in respect of party payment.

Certified that the D/D No. \_\_\_\_\_ dated \_\_\_\_\_  
for Rs. & \_\_\_\_\_/- (Rupees) \_\_\_\_\_  
encashed on \_\_\_\_\_ It is further certified that the draft(s) \_\_\_\_\_  
has/have been disbursed as per details hereunder/overleaf.

W/for 8/11/10  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रचार तथा संचार विभाग/ Directorate of Field Publicity  
सूचना एवं संचार विभाग/ Ministry of I & B  
भारत सरकार/ Government of India  
इटानगर, असमायल मुद्रश/ Itanagar, Ar. Pradesh

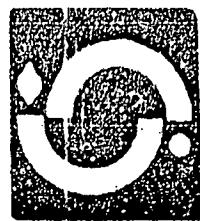
Central Administration Tribunals  
केन्द्रीय प्रशासनिक न्यायालय

12 JAN 2010

Guwahati Bench  
गুৱাহাটী ন্যায়ালয়

No 431/2009

Form-5

GOVERNMENT OF  
ARUNACHAL PRADESHDEPARTMENT OF ECONOMICS  
AND STATISTICS

## BIRTH CERTIFICATE

(issued under Section 10/17 of the Registration of Births and Deaths Act, 1969 and Rule 9/14 of the Arunachal Pradesh Registration of Births and Deaths Rules 2001)

This is to certify that the following information has been taken from the original record of birth which is in the register for (local area/local body) ..... KAM SHA VILLAGE ..... of tansil block ..... SEPPA ..... of District ..... EAST KAMENG DISTRICT State Arunachal Pradesh.

Name : CHOTING KAM SHA .....

Sex : MALE .....

Date of Birth : 12-12-1953 .....

Place of Birth : KAM SHA VILLAGE .....

Name of Mother : PAMPOLI KAM SHA .....

Name of Father : LATE HABI KAM SHA .....

Address of parents at the time of birth of the child :

Permanent address of parents :

KAM SHA VILLAGE .....

KAM SHA VILLAGE .....

PO &amp; PS SEPPA .....

PO &amp; PS SEPPA .....

EAST KAMENG DISTRICT .....

EAST KAMENG DISTRICT .....

ARUNACHAL PRADESH .....

ARUNACHAL PRADESH .....

Registration No. SPA-389/2009 .....

Date of Registration : 2-6-2009 .....

Remarks (if any) : XXX .....

Signature of the issuing authority

Address of the issuing authority

Date of issue : 3-6-2009 .....

Addl. District Registrar .....

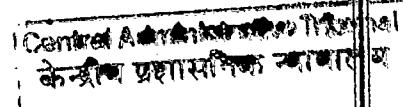
Birth &amp; Deaths

East Kameng District, Seppa .....

State of Arunachal Pradesh

Seal :-

W14  
8/11/09  
राजकुमार/RAJ KUMAR  
संयुक्त निदेशक/Joint Director  
क्षेत्रीय प्रचार निदेशालय/Directorate of Field Publicity  
मूल्यना एवं प्रसारण मंत्रालय/Ministry of I & B  
भारत सरकार/Government of India  
असाम अखण्ड प्रदेश/Itanagar, Ar. Pradesh  
Ensure registration of every birth and death



Arunachal Govt. Press

12 JAN 2010

Guwahati Bench  
गुवाहाटी न्यायपीठ



10		11		12		13	
नियुक्ति की समाप्ति की तारीख। Date of termination of appointment		समाप्ति का कारण (जैसे पदोन्नति, स्थानान्तरण या वरदास्तगी इत्यादि)। Reason of termination (such as promotion, transfer, or dismissal, etc.)		कार्यालय के अध्यक्ष या अन्य अधिकारी के हस्ताक्षर व वाले अधिकारी के हस्ताक्षर। Signature of the head of the office or other attesting officer and signature of the head of the office or other attesting officer		चार महीने तक की औसत वेतन की छुट्टी की अधिकारी का बटवारा जिनका छुट्टी वेतन दूसरी सरकार को डेबिट किया जाएगा। Allocation of periods of leave on average pay upto four months for which leave salary is debitable to another Government	
अधिकारी को दिए गए किसी अधिकारी के हस्ताक्षर। Signature of the head of the office or other attesting officer	पुरस्कार का हवाला (संदर्भ रेफरेंस तो किसी अधिकारी के द्वारा दिए गए किसी अधिकारी के हस्ताक्षर। Reference to any record of punishment given to the Government servant by any other officer)	अधिकारी को दिए गए किसी अधिकारी के हस्ताक्षर। Signature of the head of the office or other attesting officer	पुरस्कार का हवाला (संदर्भ रेफरेंस तो किसी अधिकारी के द्वारा दिए गए किसी अधिकारी के हस्ताक्षर। Reference to any record of punishment given to the Government servant				

Granted earned leave for 31 days w.e.f. 13.1.75 to 31.2.75

Certified that Mr. expiring 80  
have he is likely to return the  
same place and post and  
he actually did 80.

Chakrabarti  
Regional Officer (A.P.)

Central & State Government of India केन्द्रीय ग्राम परिवर्तन भारत सरकार
Guwahati Bench गुवाहाटी अधिकारी
12 JAN 2010
Guwahati Bench गुवाहाटी अधिकारी

Chakrabarti  
Regional Officer (A.P.)

Service verified upto 31.3.75  
from 1.4.74 from relevant  
pay bills.

Chakrabarti  
Regional Officer (A.P.)

Granted 17 days earned leave  
w.e.f. 8/12/75 to 24/12/75

राजकुमार, RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रचार निदेशालय/ Directorate of Field Publicity  
भूतना एवं प्रसापण मंत्रालय/ Ministry of I & B  
भारत सरकार/Government of India  
इटानगर, अरुणाचल प्रदेश/ Itanagar, Ar. Pradesh

Regional Officer (A.P.)

Chakrabarti (Increment due)	31-3-77	Regional Officer (A.P.)
Chakrabarti (Increment due)	31-3-77	Regional Officer (A.P.)



No. SPA-615/2009

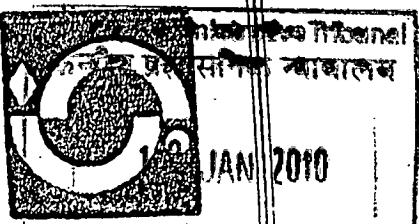
Form-5

GOVERNMENT OF  
ARUNACHAL PRADESH

DEPARTMENT OF ECONOMICS  
AND STATISTICS

ARUNACHAL PRADESH

BIRTH CERTIFICATE



Guwahati Bench  
गुवाहाटी न्यायपीठ

(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 9/14 of the  
Arunachal Pradesh Registration of Births and Deaths Rules 2001)

I do certify that the following information has been taken from the original record of  
the register for (local area/local body) .... KAMSA VILLAGE ..... of  
District SEPPA ..... of District EAST KAMENG ..... of  
State Arunachal Pradesh.

Name: CHOING KAMSA .....

Sex: MALE .....

Date of Birth: 26-01-1954 .....

Place of Birth: KAMSA VILLAGE .....

Name of Mother: LATE. PAMPOLI KAMSA .....

Name of Father: LATE. HABI KAMSA .....

Address of parents at the time of birth of the child :

Permanent address of parents :

KAMSA VILLAGE .....

KAMSA VILLAGE .....

PC & PS: SEPPA .....

PO & PS: SEPPA .....

EAST KAMENG DISTRICT .....

EAST KAMENG DISTRICT .....

ARUNACHAL PRADESH .....

ARUNACHAL PRADESH .....

Registration No.: SPA-615/2009 .....

Date of Registration: 12-8-2009 .....

Remarks (if any): XXX .....

Signature of the issuing authority

Address of the issuing authority

.....

.....

.....

Seal:-

WIF 8/110  
राजकमार / RAJ KUMAR  
संयुक्त निदेशक/ Joint Director  
क्षेत्रीय प्रचार निदेशालय/ Directorate of Field Publicity  
सरकार एवं प्रसारण मंत्रालय/ Ministry of I & B  
सरकार/ Government of India  
इटानगर, अरुणाचल प्रदेश/ Itanagar, Arunachal Pradesh  
"Insure Registration of every birth and death"

other aid Programmes, (ii) is posted abroad in a foreign-based office of a Ministry/Department and (iii) goes on a specific contract assignment to a foreign Government unless, after having been transferred to India, he has resumed the charge of the post in India and served for a period of not less than one year.

NOTE 2.—The three months' notice referred to in Clauses (j), (k), (l) or (m) may be given before the Government servant attains the age specified in Clauses (j) and (k), or has completed 30 years of service specified in Clauses (j) and (m), provided that the retirement takes place after he has attained the relevant age or has completed 30 years' service, as the case may be.

(c) it shall be open to the Appropriate Authority to withhold permission to a Government servant under suspension who seeks to retire under this clause.

NOTE 3.—In computing the notice period of three months referred to in Clauses (j) to (m), date of service of the notice and the date of its expiry shall be excluded.

(1-A) (a) A Government servant referred to in sub-clause (1) may make a request in writing to the Appointing Authority to accept notice less than three months giving reasons therefor;

NOTE 4.—In case of a Government servant belonging to a State Government who is permanently transferred to Central Government service or post, secures a post/service under the Central Government on his own volition through proper channel with proper permission of the Administrative Authority may consider such request for the curtailment of the period concerned, or secures post/service under the Central Government after notice of three months on merits and if it is satisfied that the curtailment, having been retrenched from the service of a State Government, the expression of the period of notice will not cause any administrative inconvenience. 'Government service' referred to in Clauses (j) and (k) shall include the Appointing Authority may relax the requirement of notice of three months on the condition that the Government servant shall not apply for temporary capacity, if any, followed by a substantive appointment under the commutation of a part of his pension before the expiry of the period of notice of three months.

(2) A Government servant, who has elected to retire under this rule and has given the necessary intimation to that effect to the Appointing Authority, shall be precluded from withdrawing his election subsequently except with the specific approval of such authority:

NOTE 5.—A Government servant, including a workman, who is granted extension of service, after he has attained the prescribed age of superannuation, shall not be promoted to another post during the period of extension.

Provided that the request for withdrawal shall be within the intended date of his retirement.

(l) Notwithstanding anything contained in Clause (j), the Appropriate Authority shall, if it is of the opinion that it is in the public interest to do so, have the absolute right to retire a Government servant in Class II service or post who is not governed by any pension rules, after he has completed thirty years' service by giving him notice of not less than three months in writing or three months' pay and allowances in lieu of such notice.

(m) A Government servant in Class III service or post who is not governed by any pension rules, may, by giving notice of not less than three months in writing to the Appropriate Authority, retire from service after he has completed thirty years' service.

NOTE 1.—'Appropriate Authority' means the authority which has the power to make substantive appointments to the post or service from which the Government servant is required or wants to retire.

1. Substituted by G.I., Dept. of Per. & Trg., Notification No. 25013/11/87-Estt. (A), dated the 11th May, 1989, published as S.O. No. 1226 in the Gazette of India, dated the 27th May 1989.

1. Inserted by G.I., Dept. of Per. & Trg., Notification No. 25013/10/87-Estt. (A), dated the 7th October, 1988 and published as S.O. No. 1420, dated the 19th November, 1988.

W.M. 8/11/0  
राजकुमार / RAJ KUMAR  
संयुक्त निवेशक/ Joint Director  
संचार निवेशालय/ Directorate of Field Publicity  
संचार प्रसारण संकालय/ Ministry of I & B  
भारत सरकार/ Government of India  
आलोचना एवं प्रसारण संकालय/ Itanagar, Ar. Pradesh

(a) a request in this regard is made within five years of his entry into Government service;

(b) it is clearly established that a genuine bona fide mistake has occurred; and

